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CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES,1990)

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petition lopy og-1 to4		R.A/C.P No
		E.P/M.A.No. 1.1.04

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Blier Note-Pg-1		· ·				•••	

SECTION OFFICER (Judl.)

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FORM NO.4 (SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL. GUWALATI BENCH

ORDERSHEET

Original Application	on: 184/03
Mise Petition No.	Schilds war man annestinger menn vote with think have a day may be represented the state of the county of the state of the state of the county of the state of the s
Contempt Petition i	
Review Application	NO &
Applicants:-	Gami Shankar Mi Haf
Respondents:-	n.o.I 70.m
Advocate for the A	oplicants: A. Ahmed
Advocate for the R	espondents! - Cafe:

Notes of the Registry Date Order of the Tribunal

14.8.2003 The matter id posted for admission on 21.8.2003. In the meantime applicant may take necessary steps.

Vice-Chairman bb

21.8.2003

Present: The Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman.

The Hon ble Mr. K.V. Prahaladan Administrative Member.

Heard Mr. A. Ahmed, learned counsel for the applicant.

The application is admitted.

Call for the redords. The respondents are allowed four weeks time is to file written statement.

List on 25.9.2003 for orders.

Notice presponed & Dent W 2/3

for inno ele sessionalent No.

1 to 6 by Front 1814

218/03.

Ku Perlus Ru Member Vice-Ghairman

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No. written Statement him been bill.

Counter rept on behalf of Repondent Nos. 122 Ausbein) Sonomi Hed.

Reply hus been bikel.

25.9.2003

written statement has been filed The case may now be listed for hearing. The applicant may now file rejoinder, if any, within two weeks from today.

List the case for heating on 21. 10.2003.

Vice-Chairman

List the case on 30.10.2003 21.10.2003 again for hearing.

vice-Chairman

bb

No Division Bench sat today. 30.10.2003 put up the matter on 28.11.2003 for hearing.

dd

List the case on 27.2.2004 17.2.2004 alongwith M.P.13/2004.

bb

List the case before the next 27.2.2004 available Division Bench.

Member (J)

bb

31.3.2004 Present: Hon'ble Shri Kuldip Singh, Judicial Member

Hon'ble Shri K.V. Prahladan, Administrative Member.

Learned counsel for the parties are present. Learned counsel for the respondents prays for time to produce the Minutes and ACRs. Prayer allowed. List the matter before the next available Division Bench.

Member(A)

Nember(J)

6.4.04

make the second

13.5.2004

Present: The Hon'ble Sri Mukesh Kumar Gupta, Judicial Member.

The Hon'ble Sri K.V. Prahladan, Member (A).

A.

The matter was heard at length. Mr. A. Deb Roy, learned Sr. C.G.S.C. for the respondents produced the records of DPC ...which was held on 31.7.2002 wherein it is stated that DPC considered officials for filling vacancies for the year 2002-03. The minutes of the said DPC do not indicate which years ACRs were considered. Similarly we found gradation given to some officials, recorded in the ACRs, which were produced before us, are not in consonance with the relevant 0.M. on the subject of gradation to be awarded. In the absence of specific and clear materials emanating from the concerned authorities, it would be difficult to appreciate the contentions raised by the respondents that because of "Very Good" being the Bench Mark, not attained by the applicant, he could not be empanelled for promotion to the post of Chief Engineer. Therefore, Respondents should file clear affidavit indicating the ACRs which were considered by the said DPC. They shall also produce the Working Sheet/

Tabulation, prepared and examined by the

Contd/-

13.5.2004

said DPC. This exercise shall be completed within a period of six weeks from the receipt of the order.

Adjourned for 5.7.2004.

mb

22.7.04.

When the matter came up for hearing the learned counsel for the respondents submitted that an affidavit has already been filed in compliance .with the order of this Tribunal dated 13.5.2004 and he also submitted that the tabulation sheet and the other required documents are available in the original file. The Respondents .counsel is directed to produce the entire proceeding in a sealed cover and the registry is directed to keep the records in a sealed cover.

List before the next available

Division Bench.

(Whilee

Member (A)

Member(J)

1m

24.8.04.

Heard learned counsel for the parties. Hearing concluded. Judgment

Vice-Chairman

23-8-04 Case- 5 nearly - Boh.

N 26/7/09

order dt-13/5/04

Ws Inmilied by in.

beyonders No. 7:

Sent to D/Section, for using to both parties. \$15109.

27.8.2004 Present: The Hon'ble Shri B.C. Verma,
Vice-Chairman (J).

The Hon'ble Shri K.V. Prahladan
Member (A).

Judgment pronounced in open Court,
kept in separate sheets.

The O.A. is dismissed in terms of
the order. No costs.

Member (A)

Vice-Chairman
bb

9.9.05 or the first

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The The Rue

to the applicant

64 POET

IN THE GAUHATI HIGH COURT

(THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM AND ARUNACHAL PRADESH).

(CIVIL APPELLATE JURISDICTION) W.P(C)No. 8395 OF 2004

SHRI GAURI SHANKAR MITTAL,

Superintending Engineer,

Central Public Works Department,

Silchar Centre Circle,

Mela Road, Malugram,

Silchar -788002 Assam.

... WRIT PETITIONER.

-VERSUS-

1. The Union of India,
Represented by the Secretary,
Ministry of Urban Development and
Poverty Alleviation, Nirman Bhawan,
New Delhi –110011.

2. The Director General, Works,

Central Public Work Department,

118-A, Nirman Bhawan,

New Delhi –110011.

3.Shri R.S. Prasad,
Chief Engineer,
Valuation Income Tax Department,
Rohit House-11th Floor,
3Tolostoy Marg,
Cannaught Palace,
New Delhi-1

4. Shri P.K. Mazumdar,
Chief Engineer,
P.W.D. Andaman and Nicobver Islands,
Portblair – 744101

5.Shri S.S. Mandal, Chief Engineer, SZ-1, C.P.W.D. II Floor

0

Rajaji Bhawan , G.Wing,
Basanti Nagar, Chennai – 600090,

6.Shri C.S. Prasad,Chief Engineer, Eastern Zone-2C.P.W.D., Pant Bhawan, 7th Floor Baily Road,Jawaharlal Nehru Marg, Patna-1, Bihar,

7. Union Public Service Commission,
Dhalpur House, Shahjahan Road,
New Delhi-11.

....RESPONDENTS.

PRESENT

THE HON'BLE MR. JUSTICE RANJAN GOGOI THE HON'BLE MR. JUSTICE A.C. UPADHYAY

FOR THE PETITIONER: Shri S. Dutta Choudhury,

Advocate.

FOR THE RESPONDENTS: Shri B. Pathak, C.G.S.C.

Date of Hearing : 18.07.2009

Date of Judgment : Saturday, 18 July, 2009.

11

JUDGMENT AND ORDER

(ORAL)

RANJAN GOGOI, J.

Heard Shri S.Dutta, learned counsel for the petitioner and Shri B. Pathak, learned C.G.S.C. appearing for the Respondent Union of India.

- 2. This Writ Petition is directed against an order dated 27.08.2004 passed by the Gauhati Bench of the Central Administrative Tribunal in a proceeding registered and numbered as O.A. No.184 /2003. By the aforesaid order dated 27.08.2004 the O.A. No.184 /2003 filed by the writ petitioner had been dismissed. Aggrieved, this Writ Petition has been filed.
- 3. The Writ Petitioner Applicant being aggrieved by his non-promotion to the post of Chief Engineer in the Central Public Works Department on the basis of the proceeding of the Departmental Promotion Committee held on 31.07.2002 had moved the learned Tribunal assailing his non-selection as well as the selection and promotion of his juniors made by the orders dated 28.01.2003 and

10.02.2003. The primary contention of the Writ Petitioner before the learned Tribunal was that in the Annual Confidential Reports (for brevity A.C.Rs.) consideration he had been graded as "good" in the A.C.Rs. for the years 1998-99 and 1999-2000. In the A.C.Rs. of the preceding years he was graded as "very good". Therefore, according to the Writ Petitioner/Applicant, in the subsequent A.C.Rs. of the two years he was down graded which down grading was required to be informed to himon the strength of the law laid down by the Apex Court in U.P. JAL NIGAM AND OTHERS -VERSUS- PRABHAT CHANDRA JAIN AND OTHERS [(1996) 2 SCC Page 363]. As the authority had acted on the said downgraded acts without communicating the same to the petitioner, the actions, aforesaid, were assailed before the learned Tribunal.

4. The learned Tribunal in the order dated 27.08.2004 took the view that the law laid down by the Apex Court in JAL NIGAM (supra) will not be applicable to the case of the petitioner as in the said case the Apex Court had taken the view that down grading of A.C.Rs. requires communication in a situation where there was a significant variation in the

assessment made of the years under consideration and in preceding year(s). Accordingly, the the ACRS of the Original Application filed by the Writ Petitioner was dismissed. It will be necessary for us to take notice of the fact in the impugned order dated 28.08.2004, the learned Tribunal had also taken note of a subsequent selection for the year 2003-2004 held by the Departmental Promotion Committee on 27.06.2003 although it is evident from the contained in O.A. No.184/2003 that pleadings proceedings of the said Departmental Promotion Committee held on 27.06.2003 was not in issue before the learned Tribunal.

5. It appears that in the subsequent Departmental Promotion Committee held on 27.06.2003, the petitioner was once again not selected on account of the grading in the A.C.Rs. of the years 1998-1999 and 1999-2000, which had to be taken into consideration once again. Against the aforesaid actions, the petitioner had moved the Tribunal separately by instituting O.A. no.37 of 2004. On this occasion, the learned Tribunal relying on the decision of the Apex Court in the JAL NIGAM (supra), however, took the

view that as the petitioner was graded "very good" in the earlier years and subsequently as "good" in the two years referred to above, the same amounted to down gradation of the A.C.Rs. of the petitioner which was required to be communicated. As no such communication was made, the learned Tribunal while allowing O.A. No.37 of 2004 directed for a de novo consideration of the case of the petitioner for promotion without taking into account the grading in the A.C.Rs. of the petitioner for the years 1998-99 and 1999-2000. The aforesaid decision of the learned Tribunal was rendered on 07.10.2005.

6. Aggrieved by the said decision of the learned Tribunal in O.A. No.37 of 2004, the Union of India had moved this Court by instituting a Writ Petition which was registered and numbered as WP(C) No.3082/2006. The said Writ Petition was dismissed by an order dated 27.06.2006. While dismissing the aforesaid Writ Petition, the Division Bench of this Court took note of the decision of the Apex Court in JAL NIGAM (supra) and arrived at the conclusion that no reason had been recorded for down grading the A.C.Rs. of the petitioner for the years 1998-99

and 1999-2000. The Division Bench also recorded that such down grading was required to be communicated to the petitioner in the form of an advice or otherwise in terms of the decision of the Apex Court in JAL NIGAM (supra). Accordingly, the Division Bench took the view that the decision of the learned Tribunal passed in O.A.No.37 of 2004 did not require any interference. It is submitted by Sri Dutta, learned counsel for the petitioner that the aforesaid order dated 27.06.2006 passed by this Court in WP(C) No.3082/2006 was challenged before the Apex Court and that Special Leave to Appeal has been declined by the Apex Court. Shri B, Pathak, learned Departmental Counsel is not in a position to dispute the aforesaid fact. We are informed that the said decision of the learned Tribunal has been implemented and benefits found to be due has been afforded to the petitioner.

7. We have perused the judgment of the Apex Court in U.P. JAL NIGAM (supra) as well as the order dated 27.06.2006 passed by the Division Bench in WP(C) No.3082 of 2006. Though the decision in U.P. JAL NIGAM

(supra) has been extended by the Apex Court in its decision reported in (2008) 8 SCC 725 [(DEV DUTT -UNION OF INDIA AND OTHERS)], for the purpose of the present case it will be suffice to notice that even if the down grading of the A.C.Rs. may not by itself the petitioner the requirement of adverse to communication of such down grading as laid down by the Apex Court in U.P. JAL NIGAM (supra) was not followed in the present case. Such a requirement having been clearly laid down by the Apex Court, we are in full agreement with the decision rendered by the Division Bench of this Court hearing WP(C) No.3082/2006, in upholding the order of the learned Tribunal passed in O.A. No.37 of 2004. If that be so, there is no reason why the same view should not be taken in respect of the presently impugned order dated 27.08.2004 passed in O.A. No.184/2003.

8. We, accordingly, allow this Writ Petition by setting aside the order dated 27.08.2004 passed in O.A. No.184 of 2003. We are told that pursuant to the order of the learned Tribunal passed in O.A. No.37/2004 and the order dated 27.06.2006 passed by the Division Bench of this Court in

WP(C) No.3082 of 2006, the case of the petitioner had been considered by a Review Departmental Promotion Committee and he has been notionally promoted to the post of Chief Engineer with effect from the date of promotion of his juniors. In view of the conclusion that we have reached, as indicated above, we direct the Respondents to make a similar exercise in respect of the promotion of the petitioner to the post of Chief Engineer as in the year 2002-2003 and pass consequential orders within a period of three months from date of receipt of a copy of this order or a certified copy thereof.

9. The Writ Petition shall stand allowed as indicated above.

Sd/- A.C.UPADHYAY
JUDGE

Sd/- RANJAN GOGOI

Contd...

BY STECTAL ATTESENGER

URGE केन्द्रीय प्रशासनिक त्याया 6 AUG 2009 Guwahati Bench गुवाहाटी न्यायपीत

--R.M. Dtd:--04/08/09 Memo No. HC. XXI--

Copy forwarded for information and necessary action to:

- The Union of India, represented by the Secretary Ministry of Urban Development and Poverty Alleviation, Niraman Bhawan, New Delhi- 110011.
- The Director General, Works, Central Public Works Department, 118-A Nirman Bhawan New Delhi- 110011.
- Shri R.S. Prasad, Chief Engineer, Valuation Income Tax Department, Rohit House 11th floor, 3 Tolostoy Marg, Cannaught Place, New Delhi-1.
- Shri P.K. Mazumdar, Chief Engineer, P.W.D. Andaman and Nicober Islands, Portblair-744101.
- Shri S.S. Mandal, Chief Engineer, SZ-1, C.P.W.D., II floor, Rajaji Bhawan, G. Wubgm 5. Basant Nagar, Chennai - 600090.
- Shri C.S. Prasad, Chief Engineer, Eastern Zone-2 C.P.W.D. Pant Bhawan, 7th floor, Baily 6. Road, Jawarharlal Nehru Marg, Patna-1. Bihar.
- The Union Public service Commission Dhalpur House, Shahjahan Road, New Delhi-11.
- The Deputy Registrar, Central Administrative Tribunal, Guwahati Bench, Guwahati-5, Rajgarh Road, Bhangagarh, Guwahati- 781005.He is requested to acknowledge the receipt of the following records. This has a reference to his letter No. 16-3/02-JA/312 Date 7.5.2009.

Enclo:-

- 1. O.A.No, 184/2003 Part "A" File with Original Judgment - 8 Sheets:
- M.P.No.1/2004 Part "A" File With order Sheet-1.
- M.P.No. 13/2004 Part "A" File With order sheet -1.

By order RKella

Asstt .Registrar (B)

Gauhati High Court, Guwahati

Memo No: HC. XXI-13,870-77 R.M. dtd 04/08/2009. rereined from the Registry of the Horible Gauhati High court, Gunahati.

The Judgment order dated 18/7/2009 passed by the Horrible Sauhati High court in W.P(c)
No. 8395/2004 overeined from the Horrible Sauhati.
High court with the case overerds ob original Application
No. 184/03 of the CAT. Gunahali Bench. The WP(c)
No. 8395/2004 was filed by the Writ petitioner
against the order dated 27/8/2004 passed by this
Horrible Tribunal in O.A. No. 184/03.

The Horrible High court allowed the WP(c) No. 8395/2004 by setting aside the order dated 27/08/2004 passed in O.A. No. 184/2003 of the CAT. Gunahati.

The matter may be placed before the Lord ships for kind perusal.

1 francos D. R. \$10.(1)

18/8/09

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Returned 11.9.09

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHAT'I BENCH

O.A. / XXX No.184 & 276 . of 2003.

DATE OF DECISION G.S.Mittal in O.A.184/2203 & . . . APPLICANT(S). J.P.Gupta in Q.A.276/2003. . A.Ahmed in 0.A.184/2003. G.K.Bhattacharyy & B.Choudhury in O.A.276/2003 ADVOCATE FOR THE APPLICANT(S). VERSUS -.RESPONDENT(S). Union of India & Others. . ADVOCATE FOR THE Mr.A.Deb Roy, Sr.C.G.S.C. RESPONDENT(S). THE HON'BLE SHRI D.C. VERMA, VICE CHAIRMAN (J). THE HON'BLE SHRI K.V.PRAHLADAN, ADMINISTRATIVE MEMBER. 1. Whether Reporters of local papers may be allowed to see the judgment? 2. To be referred to the Reporter or not ? 3. Whether their Lordships wish to see the fair copy of the judgment ? 4. Whether the judgment is to be circulated to the other Benches ?

A

Judgment delivered by Ho'ble Vice-Chairman (J).

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application Nos.184 & 276 of 2003.

Date of Order: This, the 27 th Day of August, 2004.

THE HON'BLE SHRI D. C. VERMA, VICE CHAIRMAN (J).

THE HON'BLE SHRI K. V. PRAHLADAN, ADMINISTRATIVE MEMBER.

Sri Gauri Shankar Mittal
 Superintending Engineer
 Central Public Works Department
 Silchar Central Circle
 Malugram, Mela Road
 Silchar - 788 002, Assam... Applicant in O.A.184/2003.

By Advocate Mr.A.Ahmed.

2. Sri Jai Parkash Gupta
 Superintending Engineer
 Central Public Works Department
 Assam Central Circle-I
 Bamunimaidan, Guwahati-21
 Assam. . . . Applicant in O.A.276/2003.

By Sr.Advocate Mr.G.K.Bhattacharyya & Mr.B.Choudhury.

- versus -
- 1. Union of India
 Represented by the Secretary
 Ministry of Urban Affairs
 Nirman Bhawan
 New Delhi 110 011.
- 2. The Director General Works Central Public Works Department 118-A, Nirman Bhawan New Delhi - 110 011.
- 3. Sri R.S.Prasad Chief Engineer Valuation Income Tax Department Rohit House-1lth Floor 3 Tolostoy Marg, Connaught Palace New Delhi-1.
- 4. Sri P.K.Majumdar Chief Engineer P.W.D. Andaman and Necober Islands, Port Blair - 744 101.

D

V

- 5. Sri S.S.Mandal
 Chief Engineer
 SZ-1, C.P.W.D., II Floor
 Rajaji Bhawan, G-Wing
 Basant Nagar, Chennai-600090.
- 6. Sri C.S.Prasad
 Chief Engineer, Eastern Zone-2
 C.P.W.D., Pant Bhawan
 7th Floor, Baily Road
 Jawarharlal Nehru Marg
 Patna-1, Bihar.
- 7. Union Public Service Commission
 Dhalpur House, Shahjahan Road
 New Delhi 11. Respondents in O.A.184/2003.

By Mr.A.Deb Roy, Sr.C.G.S.C.

- 1. Union of India
 Represented by the Secretary
 Ministry of Urban Development &
 Poverty Alleviation, Nirman Bhawan
 New Delhi 11.
- 2. Director General of Works
 Central Public Works Department
 101-A, Nirman Bhawan
 New Delhi 110 011.
- 3. Secretary
 Union Public Service Commission
 Dholpur House, New Delhi 110 011.
- 4. Sh.P.C.Arora
 Chief Engineer (NEZ)
 CPWD, Dhankheti
 Shillong 3. Respondents in O.A.276/2003.

By Mr.A.Deb Roy, Sr..C.G.S.C.

ORDER

D.C.VERMA, V.C.(J):

Both the O.A.s have been heard and it has been noticed that the points involved in the two O.A.s are same. Hence they are being decided by a common order.

2. In both the O.A.s the applicants have been denied promotion to the post of Chief Engineer (Civil) in

A

C.P.W.D.

- 3. In O.A. 184/2003 the applicant G.S.Mittal was considered by the DPC held on 31.7.2002 and 27.6.2003, but on both the occasions the applicant had been found unfit.
- 4. In O.A.276/2003 applicant J.P.Gupta was considered by the DPC held on 27.6.2003 and was found unfit.
- applicants have been promoted to the post of Chief Engineer (Civil) (Group-A) in the pay scale of Rs.18,400-22400/-. The DPC which was held on 31.7.2002 considered officers for promotion against twelve vacancies which pertains to the year 2002-03. In that DPC the name of applicant J.P.Gupta was not considered as sufficient number of officers were available. The applicant G.S.Mittal and many others juntates to this were considered and assessed.
- of the DPC Meeting held on 27.6.2003 officers were considered for nine vacancies for the year 2003-04. In this DPC Meeting both the applicants, namely, G.S.Mittal and J.P.Gupta were considered alongwith others, and the two applicants were found unfit. Some juniors were found fit.
- 7. learned counsel for both the applicants submitted that no adverse remarks were ever communicated to any of the two applicants and record overall has been

Contd./4

better and not inferior to some of the officers who have been promoted. Placing reliance on the decision of the Apex Court in the case of U.P.Jal Nigam & Others - vs -Prabhat Chandra Jain and Others reported in 1996 (33) ATC it 217, has been submitted that in downgrading, the entry must be communicated the concerned employee. Ιt also submitted that if the applicants were given grading below the Bench Mark, such entry is required to be communicated to the applicants. In the case of G.S.Mittal, reliance has also been placed on a decision of the Allahabad Bench of the Tribunal O.A.587/1997 in the case of A.K.Goel -vs- Union of India & Others decided on 24.05.2004. In the case of G.S.Mittal, reference has also been made to the 1st volume of C.P.W.D. Manual wherein it has been provided that in case it is noticed at any time that their is a fall in the standard of an officer in relation to his past performances as revealed through the assessment, his attention should be drawn to this fact so that he can be alerted for improving

8. Learned Sr.C.G.S.C., on the other hand, submitted that cases of both the applicants were assessed by the DPC consisting of Chairman/Member of the U.P.S.C. and two other Sr. officers in the light of 'Selection' promotion revised by the D.O.P.& T. vide their O.M. dated 8.2.2002. His submission is that as per the revised DPC Guidelines the DPC shall determine the merit of those

his performance.

Contd./5

being assessed for promotion with reference to prescribed bench-mark and accordingly grade the officers as 'fit' or 'unfit' only. Only those who are graded fit by the DPC shall be included in the select panel in order of inter-se-seniority in the feeder grade. officers who are graded unfit by the DPC shall not be included in select panel. Thus after revised the Guidelines there is no supersession in promotion among those who are graded fit. The bench-mark for promotion to the grade of Chief Engineer (Civil) in the C.P.W.D. which is in the scale of Rs.18400-22400/- is "Very Good". After assessment of the ACRs the applicants were found unfit by the respective DPC, hence their names were not included in the panel. Learned Sr.C.G.S.C. also submitted that the decision in the case of U.P.Jal Nigam (Supra) 🗯 is not applicable on the facts of the present case as in the present case there is no allegation nor any evidence to show that there has been any steep downgradation in the ACRs of the applicant.

- 9. We have heard Mr.A.Ahmed, learned counsel for the applicant in O.A.184/2003, Mr.G.K.Bhattacharyya, learned Sr.counsel for the applicant in O.A.276/2003 as well as Mr.A.Deb Roy, learned Sr.C.G.S.C for the respondents in both the O.A.s.
- During the course of argument both the learned counsel for the two applicants have mainly placed reliance on the decision in the case of U.P.Jal Nigam (Supra). In the case of U.P.Jal Nigam (Supra) the Apex Court was

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dealing with downgrading of entry "outstanding" grade in one year followed by "satisfactory" in the succeeding year. It was also noticed that U.P.Jal Nigam rules provided with communication of adverse entry but not of downgrading of an entry. Apex Court observed that in such situation reason for such change must be recorded and the employee must be informed about the change in the form of an advise. It was a case of extreme variation in grading so in the light of the U.P.Jal Nigam Rules the aforesaid orders were passed. The Apex Court specifically observed with regard to the system that prevail in the Jal Nigam. Thus the decision in the case of Jal Nigam is only in personam and it cannot be taken as in rem with decision of all such matters which are not covered by such rules.

- 11. The case of U.P.Jal Nigam came for consideration by a Division Bench of Jaipur C.A.T. in O.A.12 of 1999 in the case of Rajhuns Upadhyaya, Member, Board of Revenue, Rajasthan -vs- Union of India & Others. The Division Bench observed as below:-
 - The case of $\underline{\text{U.P.Jal Nigam}}$ (supra) came to be considered by a Full Bench of this Tribunal, sitting at Mumbai, in the case of Manik Chand v. Union of India & Ors, 2002 (3) ATJ 269. The Full Bench, after considering the judgement in the case of UP Jal Nigam, held that the Supreme Court has not laid down the law that the communication of remarks which are below the bench mark, but are not adverse are required to be communicated to an was further held that the Ιt decision in U.P.Jal Nigam's case was not 'in rem' but was 'in personam'."
- 12. In another decision in the case of Mrs.M.R.Nath
 -vs- Union of India & Others reported in 2004(1) SLJ Page



7 a Divison Bench of the Chanigarh C.A.T. considered commandered a catena of decisions including the decision of Nigam (Supra). The Chandigarh Bench considered the case of B.L.Srivastava -vs- Union of India & Others decided by Principal Bench of C.A.T. and relied on behalf of G.S.Mittal. In the case of Mrs.M.R.Nath it is observed "What flows from U.P.Jal Nigam's case is that if there is any variation of change i.e. where there is a steep fall or downgrading in the remarks made by the Reviewing Officer or the Accepting Officer in relation to the remarks made by the Reporting Officer in that event, commuication may be necessary."

- 13. Learned counel for the applicant G.S.Mittal has placed reliance on the decision of A.K.Goel (Supra) but on facts the cited case differs from the facts of the present case. In the cited case the applicant therein had secured two "outstanding" and five "very good" for the seven relevant years and consequently the Tribunal granted the reliefs.
- 14. In the two cases before this Bench it is not the case of any of the two applicants that there is any steep fall in the grading or grading was, in any particular year downgraded by a Reviewing or Accepting Authority to the disadvantage of the applicants.
- 15. It is not denied that DPC fixes its own norms and makes an independent assessment and arrives in its grading taking into account the totality of performance.

Ay ...

We have, therefore, ourselves examined the gradings with regard to the five assessment years, for the vacancies of 2002-03 and we have noticed that applicant G.S.Mittal was assessed in three years as "good" and in two years as "very good" and has been held unfit. In respect of those who were assessed in that year, those who could be assessed three "good", have been found unfit. So neither there is any arbitrariness nor there is any discrimination with regard to the assessment made in respect of applicant G.S.Mittal in the year 2002-2003.

- 16. For the assessment year 2003-04 applicant G.S.Mittal was assessed for two years as "good" and for three years as "very good". All those who have been assessed as "good" for two years have been recorded as unfit. In this DPC applicant J.P.Gupta was also assessed for three years as "good" and for two years as "very good". So the applicant J.P.Gupta has also been found unfit. On examination of the total assessment sheet it is noticed that those who have got "good" for two years have been recorded as unfit. Thus in this year also there is no arbitrariness nor there is any discrimination.
- 17. Reference to the C.P.W.D. Manual is only with regard to the Guidelines for recording of ACRs. The same cannot be made a basis to challenge a non-selection.
- Learned counsel for the applicant G.S.Mittal also relied on a decision of the Hon'ble High Court, Bombay in the case of Dr.B.Gupta -vs- Union of India & Others in W.P.No.3541 of 2002 decided on 27.8.2002. We

Contd./9

have gone through the said decision. The same differs on facts, from the facts of the present case. In that case, the remarks of the Reporting Officer was downgraded by the Reviewing Officer, which is not a case in the present O.A.

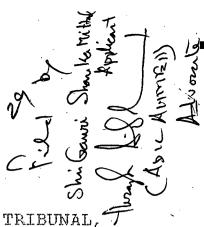
In view of the discussions made above, we find that none of the two applicants has any case of merit to Achallenge the promotion of the private respondents or for their non-promotion. Accordingly, both the O.A.s are found devoid of merit and are dismissed.

There shall be no order as to costs.

ADMINISTRATIVE MEMBER

(D.C.VERMA) VICE CHAIRMAN

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GAUHATI BENCH AT GAUHATI.

(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL ADMINISTRATIVE TRIBUNAL ACT, 1985)

ORIGINAL APPLICATION NO. 184 OF 2003.

BETWEEN

Sri Gauri Shankar Mittal -Applicant
-Versus-

The Union of India &

Others

-Respondents

LIST OF DATES AND SYNOPSIS

Annexure-A

is the Photocopy of Seniority
List of Superintending
Engineer(Civil) issued by the
Respondent No. 2 vide Office
Memorandum No. 37/8/2002-ECI
dated 25th Oct.2002.

Annexure-B &C

Promotion orders of

Superintending Engineer

(Civil) to the post of Chief

Engineer vide Office Order

No. 30/26/2001-EC-1/EW-1

dated 28-01-2003 and 10-02
2003.

Annexure-D

is the Photocopy of representation filed by the applicant vide his letter No. 575 dated 04-03-2003.

Annexure-E & F

are the Photocopies of

Judgment dated 22nd Nov,2002

passed by the Hon'ble

Principal Bench CAT in OA No.

539 of 2002 and Judgment

dated 22-03-2000 in OA No.

1584/98 passed by the Hon'ble

CAT, Principal Bench, New

Delhi.

Annexure-G

is the Photocopy of Office Memo. No. 20014/3/83-B/IV dated 14th Dec 1983.

Original application is made for seeking a direction from this Hon'ble Tribunal for quashing and setting aside the Impugned Office, Order No. 30/26/2001-EC-1 dated 28-01-2003 and 10-02-2003 issued by the Respondents by which Junior Persons have been promoted to the post of Chief Engineer by Superceding your applicant. Your applicant's seniority at post of Superintending Engineer (Civil) fixed at Serial No. 13 and seniority of the Private Respondents were fixed at Sl. No. 14, as per Annexure-A. The 16 and 21 15, Respondents issued the promotion Orders to the $\circ f$ Chief Engineer from Superintending Engineer (Civil) vide Annexure-B & C and in this list your applicant's name did appeared and juniors have been promoted to the post of Chief Engineer. Immediately after that applicant filed a representation dated 04-03-2003 before the Respondents but till now no reply has been given. The applicant's career is all along outstanding and unblemished. There charge sheet pending against applicant and no vigilance case is pending against the applicant. No communication has been made by the Respondents to the applicant .

till now regarding his falling of his over all grading or adverse remark. Hence, applicant has filed this OA for seeking a direction from this Hon'ble Tribunal to the Respondents for seniority of the applicant over his juniors and also promotion to the post of Chief Engineer will all consequential service benefits entitled to the applicant.

GAUHATI BENCH AT GUWAHATI

(AN APPLICANTION UNDER SECTION 19 OF THE CENTRAL ADMINISTRATIVE TRIBUNAL, ACT, 1985)

DRIGINAL APPLICATION NO. 184 OF 2003

BETWEEN

Sri Gauri Shankar Mittal .

-Applicant

-Versus-

The Union of India & Ors.

-Respondents

LIST OF DATES AND SYNOPS IS

Annexure- A Photocopy of Office Memora-ndum

No. 37/8/2002-ECI Dated 25th

October 2002.

Annexure- B&C Photocopies of Office Orders No.

30/26/2001-EC-1/EW-1 Dated 28-01
2003 and 10-02-2003.

Annexure D Photocopy of Representation dated 04-03-2003.

Annexures— E & F Photocopies of Judgments passed

by the Hon'ble Principal Bench,

C.A.T., New Delhi.

Annexure— G Photocopy of Govt. of India O.M.

No. 200014/3/83_D IV.

(Contd.)

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This Original Application is made for seeking a direction from this Hon'ble Tribunal for quashing and setting aside the impugned Office Orders No. 30/-26/2001_ECM _1/EW_1 dated 28 28_01_2003 and 10_02_2003 issued by the Office of the Respondents. by which Junior Persons have been promoted to the post of Chief Engineer by superceding the applicant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL ADMINISTRATIVE TRIBUNAL ACT, 1985)

ORIGINAL APPLICATION NO. 184 OF 2003.

Sri Gauri Shankar Mittal - Applicant. -Versus-

Union of India & Others - Respondents.

I N D E X

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Sl.No.	Particulars Page No.
1	Application 1 to 16
2.	Verification — (
3.	Annexure-A — — — — — 27
4.	Annexure-B 28
5. 6 P. 80 P.	Annexure-C Annexure-D Annexure-E Annexure-E Annexure-F Annexure-G Annexure-G Annexure-F Annexure-G Advocate.
	(Abic Atmis)

Shi Gawai Shankao Mither Jungh () Applesed (A016 AHMED)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GAUHATI BENCH AT GAUHATI.

(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL ADMINISTRATIVE TRIBUNAL ACT, 1985.)

ORIGINAL APPLICATION NO. 184 OF 2003.

BETWEEN

Sri Gauri Shankar Mittal,
Superintending Engineer,
Central Public Works Department,
Silchar Central Circle,
Malugram, Mela Road,
Silchar-788002, Assam.

-Applicant.

-AND-

- 1) Union Of India, represented by the Secretary, Ministry of Urban Affairs, Nirman Bhawan, New Delhi-110011.
- 2] The Director General Works, Central Public Works Department,

118-A, Nirman Bhawan, New Delhi-110011.

- 3) Sri R S Prasad,
 Chief Engineer,
 Valuation Income Tax Department,
 Rohit House-11th Floor, 3 Tolostoy
 Marg, Connaught Palace,
 New Delhi-1.
- 4) Sri P K Majumdar,
 Chief Engineer,
 P.W.D. Andaman and Necober
 Islands, Port Blair-744101.
- Sri S S Mandal
 Chief Engineer,
 SZ-1, C.P.W.D.,
 II Floor, Rajaji Bhawan, G-wing
 Basant Nagar, Chennai-600090.

7. Union Public

Service Commission

DRalpur House,

Shirk Jahan Rond,

New Delki-11

In cheded as

Respondent No. 7

Viole Count's onder

370 7 1. 2004 pased

in M. P. No. 1/2004.

Sri C S Prasad,
Chief Engineer, Eastern Zone-2,
C.P.W.D. Pant Bhawan,
7th Floor, Baily Road,
Jawaharlal Nehru Marg,
Patna-1, Bihar.

- Respondents.

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DETAILS OF THE APPLICATION:

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:

The instant application is made against the Impugned Office Order No. 30/26/ 2001-EC-1/EW-1 dated 28-01-2003 and 10.2.2003 by which junior persons have been promoted to the post of Chief Engineer by Superceding the applicant.

2. JURISDICTION OF THE TRIBUNAL

The applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

3. LIMITATION

The applicant further declares that the application is within the limitation period prescribed under Section 21 of the Administrative Tribunal Act, 1985.

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4. FACTS OF THE CASE

Facts of the case in brief are given below:

- 4.1) That your humble applicant is citizen of India and as such, he is entitled to all the rights and privileges and protection granted by the Constitution of India. He is now aged about 58 years.
- 4.2] That your applicant was appointed as Assistant Executive Engineer on 07-03-1974. He was promoted to the post of Executive Engineer in the month of May 1978. He was promoted to the post of Superintending Engineer on 25th September 1989. Now he has been posted at Silchar Central Circle on 14th May 2001 and he is handling works in the States of Nagaland, Manipur, Mizoram, Tripura and part of Assam.
- 4.3) That your applicant begs to state that as per seniority list of Superintending Engineer (Civil), issued by the Respondent No.2 vide Office Memorandum No. 37/8/2002-ECI dated 25th October 2002 your applicant's seniority was fixed at Serial No. 13 and the other

seniority of the Private Respondents of the instant application were fixed at Serial No. 14, 15, 16 and 21 respectively.

Annexure-A is the photocopy of such Seniority list dated 25-10-2002.

4.4) That the applicant begs to state that the Respondents vide Office Order No. owd 16.2.2003 30/26/2001-EC-1/EW-1 dated 28-01-2003 issued Promotion Orders of Superintending Engineer (Civil) (Pay Scale Rs. 14300-18300), to the Line Grade of Chief Engineer (Civil) (in the Pay Scale of Rs. 18400-22400). But most surprisingly you applicant's name did not appear in the said promotion list and junior to the applicant, have been promoted to the post of Chief Engineer.

Annexure-B2 the photocopys of Office Orders No. 30/26/2001-EC-1/EW-1 dated 28-01-2003 And 10.2,2003

4.5 That your applicant begs to state that being aggrieved by this he immediately filed a representation to the Respondents vide his

letter No. 575 dated 04-03-2003 but till now no reply has been received by the applicant. Hence, finding no other alternative your applicant has filed this original application before this Hon'ble Tribunal for seeking justice in this matter.

Annexure- is the photocopy of representation dated 04-03-2003.

the promotions are denied to the Central Government Officers on the ground if vigilance case is going on against him or charge sheet issued to the concerned officer is not clear or if the Confidential Reports of the Officers are not satisfactory then the Officers are found unfit for promotion. But in case of instant applicant no such vigilance cases are pending or no any charge sheet has been issued against the applicant. Your applicant's service career is unblemished and also his overall grading is all along is outstanding there are no adverse remark against him.

4.7) That your applicant begs to state that as per information from reliable source it has

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come to the knowledge of your applicant the Five Years Confidential Reports placed before the DPC for promotion of the applicant to the post of Chief Engineer is written by one person, namely, Sri C.B. Lal, the then Chief Engineer, Nagpur, Central Public Works Department, (under whom the applicant worked) whereas in two confidential reports the overall grading of the applicant has been stated as above good but not very good. It is worth to mention here that there are Five Gradings of officers, they are-

- 1) outstanding, 2) very good, 3] good, average, 5) unfit. But in case of your applicant it has been stated as "above good but not very good". Hence, the above grading is vague and also capricious. Hence, the Hon'ble Tribunal may be pleased to call for the records of entire ACR of the applicant by which he was declared unfit for promotion to the post of Chief Engineer.
- 4.8] That your applicant begs to state that the fall of grading of the applicant should be communicated to the concerned employee but in the instant case nothing has been communicated to the applicant moreover vague and capricious

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grading has been given in the ACRs of the applicant. In the case of UP Jal Nigam and others-versus-P.C. Jain & others- 1996 33 A.T.C. 217 the Hon ble Apex Court Held a steep fall in the garding must be communicated to the concerned employee. In the instant case of the applicant the fall of garding from "outstanding " to "good " grading affecting promotion of your applicant which must be communicated to him. But in this case no communication has been made to the applicant. The other similar cases decided by the Hon ble Principal Bench C.A.T. New Delhi has also been annexed herewith as Annexures-E& F.

4.9) That your applicant begs to state that the Respondents have issued the promotion order in the month of January 2003 by violating the service norms. Your applicant has got reason to belief that Respondents are resorting colorable exercise of power to accommodate the persons of their interest.

4.1G) That your applicant begs to state that the action of the Respondents are illegal, arbitratry, violative of the principale of natural justice. The acts of the Respondents are whimsical. It is stated that the Respondents have acted with a malafide intention to deprive the applicants from

contd..10

their legitimate rights.

- 4.11) That your applicant begs to state that he has made prima facie case against the respondents for not giving his due promotion to the post of Chief Engineer, The Principle of balance of convenience lies very much in favour of the applicants and in view of the matters the applicants pray for an interim order directing the Respondents to maintain status—quo in this case of promotion till disposal of this original Application.
- 4.12) That your applicant begs to state that the applicant is aged about 58 years and he is at the verge of retirement. Moreover he is serving at N.E.Region as such he is entitled for weightages for promotion in cadre posts as per Govt.ef India O.M.No.20014/3/83-D IV as annexed herewith as Annexure-G.
- 4.13) That your applicant begs to state that as per his knowledge there no vigilance case/disciplinary proceeding pending or contemplated against him nor any adverse remark in ACR communicated to the applicant. As such, it is a fit case to interfare by this Hon'ble Tribunal to protect the interest of the applicant.

- 4.14) That your applicant submits that the procedure adopted by the authority in the case of applicant is improper, mala fide, illegal and without jurisdiction.
- 4.15) That your applicant submits that in any view of the facts and circumstances it is a fit case for passing interim order protecting the interest of the applicant.
- 4.16) That this application is made bona fide and for the ends of justice.
- 5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:
- 5.1) For that, due to the above reasons narrated in detail the action of the Respondents is in prima facie illegal, mala fide, arbitrary and without jurisdiction.
- 5.2) For that, there is violation of provision of existing service rule and D.O.P.T. Circular.

- 5.3) For that, the Respondents has not shown any reason or causes for issuing promotion order January 2003 considering the promotion of the applicant.

 Hence, the same are liable to be set aside and quashed.
- 5.4] For that, the action of the Respondents is highly illegal, arbitrary and also violative of guidelines of Promotion Policy.
- 5.5) For that, the Respondents have violated the Articles 14, 16 and 21 of the Constitution of India.
- For that, being a model employer the Respondents cannot deprive the promotion of the applicant without any justification and reason.
- 5.7) For that, in any view of the matter the action of the respondents are not sustainable in the eye of law and as well as fact.

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The applicants crave leave of this Hon'ble Tribunal to advance further grounds at the time of hearing of this instant application.

6. DETAILS OF REMEDIES EXHAUSTED:

That there is no other alternative and efficacious remedy available to the applicants except invoking the jurisdiction of this Hon'ble Tribunal under Section 19 of the Administrative Tribunal Act, 1985.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

That the applicant further declares that he has not filed any application, writ petition or suit in respect of the subject matter of the instant application before any other Court, authority, nor any such application, writ petition or suit is pending before any of them.

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8. RELIEF SOUGHT FOR:

Under the facts and circumstances stated above the applicants most respectfully prayed that your Lordship may be pleased to admit this petition, records may be called for and after hearing the parties on the cause or causes that may be show and on perusal of the records grant the following relief to the applicant.

- 8.1) To direct the respondents to set aside and quash the Impugned Office Order No. 30/26/ 2001-EC-1/EW-1 dated 28-01-2003 at (Annexure-B#C) issued by the Respondents.
- 8.2 To direct the Respondents to promote your applicant to the Post of Chief Engineer from the date on which his juniors were promoted to the post of Chief Engineer with all consequential service benefits entitled by applicant.

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- 8.3) To grant such further or other relief or reliefs to which the applicant may be entitled having regard to the facts and circumstances of the case.
- 8.4) Grant the Cost of this application to the applicant.
- 9) INTERIM ORDER PRAYED FOR:

Pending disposal of the Original Application the applicant most respectfully prays for an interim order directing the Respondents to maintain status-quo in regard of promotion of Superintending Engineer to the post of Chief Engineer, till final disposal of this instant Original Application.

- 10) Application Is Filed Through Advocate.
- 11) Particulars of I.P.O.:

I.P.O. NO. 96-142999

Date Of Issue 30-7-03

Issued from Grachek.

Payable at

12). LIST OF ENCLOSURES:
As stated above.

- Verification.

(III

VÉRIFICATION

I, Sri Gauri Shankar Mittal, Superintending Engineer, Central Public Works
Department, Silchar Central Circle, Malugram,
Mela Road, Silchar-788002, Assam the applicant
of the instant case do hereby solemnly verify
that the statements made in paragraphs 41,42,46,
47,48,49,410 to 413 — are true to my knowledge,
those made in paragraphs 43,44,45

are being matters of records are true to information derived therefrom which I believe to be true and those made in paragraph 5 are true to my legal advice and rest are my humble submissions before this Hon'ble Tribunal I have not suppressed any material facts.

And I sign this verification today on this the 13th day of August 2003 at Guwahati.

Declarant Gauri Shan car mettal No.37/8/2002-ECI
Govt. of India
Directorate General of Works
CPWD, Nirman Bhawan

New Delhi, Dated: the 25 October, 2002

OFFICE MEMORANDUM

SUB: Issue of seniority list of Superintending Engineers (Civil)

The last seniority list of SEs (Civil) was circulated vide O.M. No.30/44/97-ECI dated 25/9/98. The up to date seniority list in the grade of SEs (Civil) as on 10/10/2002 is circulated herewith for information of all concerned. The seniority list is subject to re-adjustment, if necessary, on opening of sealed covers containing DPC recommendations. Factual errors, if any, may be brought to the notice of this Directorate within a month.

2. This Seniority List is subject to the outcome of CWP No.539/99 (A.P. Gupta & Others Vs. UOI & Others) filed before the Hon'ble Delhi High Court. etc.

(DR. C.V. DHARMA RAO) DEPUTY SECRETARY-I

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Copy to:

ir - Esculoric . .

1) All Chief Engineers (Civil) in CPWD/PWD, Govt. of Delhi/I.T. Deptt., Appropriate Authorities/ Ministry of Environment & Forest, New Delhi.

2) Engineer-in-Chief (PWD), Govt. of Delhi, New Delhi.

All SEs (Civil), CPWD/PWD Govt. of Delhi, I.T.
Deptt./Appropriate Authority/ Ministry of E&F.

4) SE(Vigilance) I & II, CPWD.

5) PS to DG(W) and PS to all ADG(Works), CPWD.

6) CES Class I (DR) Association.

7) CPWD CES & CEMES Class II (DR) Association.

8) Section Officers, EC II/CR Cell, CPWD.

DY.DERECTOR (EC I)

SENIORITY LIST OF 2002 SUPERINTENDING ENGINEER (CIVIL), CPWD

S.No. I/II	Name (S/Sh.) & Category	Exam	D.O.B.	Date of Apptt.as	Date of Apptt.	Remarks
1.	2.	3.	4.	EE(C) 5.	SE(C) 6.	
**************************************	**************************************	· . ()	THE STANFA GRAPH MANAGEMENT STANFARMS	HAN THE STREET HAS THE STREET HAN THE STREET HAN THE STREET HAS THE STREET HAN THE STREET HAN THE STREET HAS THE STREET HAN THE STREET HAN THE STREET HAS THE STREET HAN THE STREET HAN THE STREET HAS THE STREET HAN THE STREET HAN THE STREET HAS THE STREET HAN THE STREET HAN THE STREET HAS THE STREET HAN THE STREET HE STREET HAN THE STREET HAN THE STREET HAN THE STREET HAN THE STR		
(1) I	Ashok Aggarwal	1972	25/11/44	7/12/78	31/12/86	
2) I	S.P. Singh-I	1972	4/1/49	7/12/78	31/12/86	Promoted as CE
3) I	Pawan Kumar	1972	15/2/45	7/12/78	31/12/86	-do- .
4) † I	L.P. Srivastava	1972	31/3/49	7/12/78	31/12/86	, -do-
5) I	O.P. Gadhhyan	1972	14/3/49	7/12/70	31/12/86 A	rbitrator Calcutta
6) [I	V.K. Ghumre	1972-	17/10/45	7/12/78	31/12/86	
7) I	Smt. P. Verma	1972 NI.)	13/12/47	7/12/78	31/12/86	
8) I	L.C. Raha (1731)	•			31/12/86	
9) I	D.N. Tripathy	1972	4/9/43	7/12/78	31/12/87	
10) 1	Ashok K. Mittal	1972	5/10/49	7/12/78	31/12/87	· · ·)
11) I	k. Krishnamarthy	1972	1/1/4€	7/11/72	31/1 /87	
12) I	B.N nia	19 /	" 30,	77	**31/5***37	••
	1 -		45	7/1	31/!	•

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•	2. 3.			Control of the State of the Sta	
O I	G.C. Khatter 1973	14/7/47	16/4/79	31/12/88	
6) I	K.T. Sambandhan 1973	22/12/41	16/4/79	31/12/88	Retired
7) I	Bhartendu Bhushan 1973	25/8/39	16/4/79	31/12/88	Retired
(8) I		9/11/44	5/3/74	31/12/89	
19) I	Lalit Mohan 1968 D. Hore 1971	12/8/49	28/4/77	31/12/89	
30) I		11/11/43	16/4/79	31/12/89	
81) I		21/4/48	16/4/79	31/12/89	
32) I	34.40	7/9/47	16/4/79	31/12/89	
33) I	J. Cupiu	10/8/45	16/4/79	31/12/89	
34) I	, 10,122	1/1/45	16/4/79	31/12/89	
35) I	K. Balakrishnan 1973	8/8/50	16/4/79	31/12/89	
36) 1	Virendra Sharma 1973	: •	16/4/79	31/12/89	
37) I	Pritosh Choudhuri 1973	13/2/47	16/4/79	31/12/89	
38) I	A.L. Garg 1973	18/8/45	16/4/79	31/12/89	Retired
39) 1	Ram Singh (SC) 1973	7/7/41	7/12/98	9/8/95	Expired
40) I	P.N. Singh 1973	20/7/49	3/2/74	313	17/8/98
9)	C. Chimaswamy, 1973	5/8/48	16/4/79	3 31/3/91	
(41) I	S. Chinnaswamy 1973 (SC)	1.11/	10.4/19	3 4 4 6	
42) I	K.L. Bhulania (SC) 1973	30/7/42	16/4/79	31/3/91	Retired
	S.K. Mittal 1974	22/10/52	29/2/80	31/3/91	
10 ·		19/9/34	, 2/4/80	31/3/91	Vol.Retrd.6/
, y	A.K. Trivedi	1/7/51	. 29/9/80	31/3/91	
45) I 46) I	D 11 TZ Compton 1074	19/12/51	29/9/80	31/3/91	
31	71 G 1	8/1/49	- 29/9/80	31/3/91	alle Au
	1074	10/1/50	29/9/80	31/3/91	
	1074	1/1/53	29/9/80	10 mm	er kombon se se
3	A T N 1074	24/10/5	1 29/9/80	31/3/91	
∰ 50) _[] .∵	I Auricialian v				
	i d as may b	C. William	MAPH	34	

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1.	2.	3.	4.	5.	6.	7.
51) I	A.K. Bajaj	1974	5/8/50	29/9/80	31/3/91	
52) 1	R. Sircar	1974	19/10/46	29/9/80	31/3/91	
53) I	R.B. Singh	1974	1/6/51	29/9/80	31/3/91	
54) I	S. Baliga	1974	26/6/51	29/9/80	31/3/91	· · · · · · · · · · · · · · · · · · ·
55) I	Bipin Chand	1974	7/3/52	االاد	31/3/91	
56); I	N.K. Sinha	1974	3/4/48	29/9/80	31/3/91	
57) I	S.C. Padhi	1974	1/7/50	29/9/80	31/3/91	7
58) I	Rajendra Prasac	1 1974	11/10/48	29/9/80	31/3/91	
59) I	A.K. Sinha-II	1974	24/4/51	29/9/80	31/3/91	
60) I	Lekhraj Singh(S	C)1974	1/11/45	29/9/80	31/3/91	of the second
61) I_	M.Baladandapa				101/2/01	
en and the angle of the second		1972	30/3/47	7/12/78	31/3/91	a. '
62) I	Kewal Chand(S	C) 1973	6/6/44	16/4/79	31/3/91	3.
63) 1	O.P. Purohit	1973	25/9/50	16/4/79	31/3/92	
64) II	C.L.N. Sharma	0	30/7/34	13/10/80	31/3/92	Retired
65) II	Ishwar Singh	0	12/10/34	23/3/81	31/3/92	Retired
66) II	K.A. Nankani	074	27/10/34	24/3/81	31/3/92	Retired
67) I	P.G. Kavi	1975	22/8/42	9/11/81	31/3/92	
68) I	S.D. Prasad	1975	9/7/51	10/3/82	31/3/92	
69) I	Ashok Khurana		3/2/53	10/3/82	31/3/94	
70) I	Kishori Prasad	1 በግለ	20/2/48	10/3/82	31/3/94	
71)	V.K. Gupta-II	SCHOOL .	22/8/54	10/3/82	31/3/94	
72) - I	A.K. Suri	1.	6/7/43	10/3/82	31/3/94	
		18 20 TO	6145 3	10/8/83	31/3/94	
75) 1	B.P. Aggarwal	()1975	17/7/41	10/3/82	31/3/94	Retired
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68) i	j. j	1975	r - Birni	(17.32)		
35)	Zaheli Lama	1975	71.3	10/2/32 (51/ 53 5 1/ 5 5 5 5 7 7	
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	nerpaint while half the Affaithment of the State of the S				01/2/04	
76) 1	B.N. Nagaraja	1975	10/1/51	10/3/82	31/3/94	· 1 20/0/0/
77) I	S.C. Malhotra	1975	20/2/45	10/3/82	•	ired 28/9/94
78) I	R.S. Sheoran	1975	1/7/52	10/3/82	31/3/94	
79) I	B.B. Gupta	1975	10/5/52	15/12/76	31/3/94	
80) I	B.B. Bhatia	1975	6/1/55	11/4/82	.31/3/94	
81) T	H.L.Padbanabh	an 1975	17/11/49	11/4/82	31/3/94	
	A.K. Sharma	1973	18/6/52	17/1/79	31/3/94	•
/	A.P. Singh	1974	1/2/51	29/6/80	31/3/94	
, y	Ramveer Singh	2.	2/6/46	29/9/80	31/3/94 (1	NBR)
84), I	P.K. Mathur	1975	29/1/48	20/8/82	31/3/94	
85) I		1975	18/7/51-	20/8/82	31/3/94	Vol.Retired
1.86) I	M.S. Saluja	1975	1/1/53	3/3/83	31/3/94	, .
87) I	R.K. Govil	Y 19 -	23/9/54	3/3/83	31/3/94 (NBR)
88) 1	Neeraj Mishra	1976	23/8/50	3/3/83	31/3/94	
89) I	B.P. Kukrety	11.	8/1/52	3/3/83	31/3/94	
90) I	Satish K. Shar			3/3/83	31/3/94	
91) I	Vinay Kumar	•	16/5/54	• • • •	31/3/94	
92) I	R.K. Ghosh	1976	17/1/51	3/3/83	26/11/99)
93) I	Dharam Pal	1976	9/9/48	15/4/77	20/11/9	
94) 1	S.A. Khan	1974	15/6/52	25/1/80	31/3/95	
95) I	A.N. Prasad	1975	1/5/48	11/4/82	1	
96) I	S.M. Verma	1975	6/8/51	11/4/82	31/3/95	
3 ² 97) I	Shyamal Sinh	a 1976	14/11/49		31/3/95	
98) I	V.K. Motwan	1	28/6/54	3/3/83	8/9/95	
3799) I	S.N. Kale	1977	13/9/53	4/12/83	8/9/95	
100) I			9/7/56	18/12/83	5/9/95	
100) I 101) I	,	1,	23/1/55	18/12/83	5/9/95	

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102) I	Sunny Kuruvilla 1977	4/3/55	18/12/82	5/9/95	
103) I	Sunder Jethwani 1977	4/4/53	18/12/83	.5/9/95	e. Comment
104) I	Anil Kumar Verma 1977	26/3/55	21/12/83	7/9/95	16
105) 1	Anil Kumar				and the second second
100 *	Sharma-II 1977	22/9/55	30/12/83	8/9/95	
106) 1	V. Ramakrishnan 1977	1/12/50	· 30/12/83 _c	8/9/95	
107) I	R.C. Gupta 1971	30/11/47	28/4/77	19/9/95	
108) I	B.N. Laha 1974	25/2/46	29/9/80	19/9/95	
109) I	V.K.Sharma-I 1977	8/4/56	30/12/83	5/9/95	
110) I	M. Annamalai(SC) 1977	1/1/55	30/12/83	6/9/95	A. A. Tiski
· 111) I	Tejinder Singh(SC) 1977	29/6/54	30/12/86	10/9/95	
112) I	V.K. Rokde(SC) 1977	29/1/54	30/12/86	10/9/95	****
113) I	S.H.Gondana(SC) 1977	30/7/52	10/1/84	8/9/95	•. •
114) I	P. Manickam(SC) 1977	10/4/54	10/1/84	6/9/95	
115) 1	Adesh Kumar (SC) 1977	21/1/55	10/1/84	6/9/95	,
116) I	Suraj Pal(SC) 1977	5/7/42	14/5/85	6/9/95	Retired
117) I	S.K. Singhal 1978	25/5/56	· 9/6/86 /6.5	8/9/95	
118) I	R.P. Mathur 1978	4/1/53	9/6/86	8/9/95	
119) I	B.N. Malhotra 1978	22/1/56	9/6/86	8/9/95	
120) I	Mukund Joshi 1978	30/7/56	9/6/86	8/9/95	•
121) I	Abhay Sinha 1978	30/6/58	9/6/86	8/9/95	1.2
122) I	Upendra Malik 1978	2/4/57	9/6/86	9/9/95	
123) I	M.Thangamuthu 1978	3/11/55	9/6/86	31/3/97	94
124) I	Rajeev Kumar 1978	6/9/56	9/6/86	29/2/97	
125) I	R.P.Golgonda(ST) 1978	2/9/56	9/6/86	2/4/97	1.
126) I	D.S. Kapoor 1979	21/12/56	9/6/86	31/3/97	
127) I	S.K. Srivastava 1979	18/2/58	9/6/86	31/3/97	• •
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128) I	No. 17 101 15		Mille di amendidi e anglismon de la periodo de meneral de la periodo de la periodo de la periodo de la periodo		
129) I	Zingn 1979	25/7/57	9/6/86	31/3/97	19.82
120) I	5 17/7	19/6/57	9/6/86	31/3/97	
	Sukhdev Singh(SC) 1977	23/1/56	30/12/83	8/9/95	v <u>v</u>
131) I	Jai Prakash(SC) 1977	5/9/51	10/1/84	8/9/95	
132) I	Trumai 19/5	13/10/40	10/3/82	31/3/97	Retired
133) I	Adarsh Kumar 1977 Sharma	22/9/55	30/12/83	31/3/97	
134) I	P.K.Kulshreshtha 1979	13/10/54	9/6/86	28/4/97	•
135) I	P.P. Srinivasan 1979	10/8/56	9/6/86	•	
136) I	Niranjan Singh(SC) 1979	2/7/52	18/7/86	31/3/97	•
137) I	Ramesh Chandra(SC) 1979	•	18/7/86	31/3/97	•
138) I	M.C.T. Pareva(SC) 1979	16/7/55		27/3/97	
. 139) I	Balraj Chadhagh 1980		18/7/86	31/3/97	•
140) I	A. Manicavasagam 1980	2/10/58	4/3/87	31/3/97.	
141) I	Narender Kumar 1980	9/12/49	27/3/87	31/3/97	
142) [1	S.M. Kohli st (SC) 1980	20/2/57	19/4/87	16/5/97	
143) I	S.L. Jain Editmin 1980	2/3/59	19/4/87	19/5/57(NI	BR)
144) .1	V.K. Sharma-Hr, 1980	27/1/53	1/7/87/83	19/5/97	
145) I	•	14/12/56	1/7/87/19	19/5/97	
146) I	S.K. Rastogi 1980	4/9/57	1/7/87	26/5/97	•
147) I	Deepak Gupta 1980	16/4/57	1/7/87	19/5/97	
45.	B.B. Dhar 1980	25/6/55	16/8/87	30/6/97	
148) I	K.P. Abraham 1980	27/11/54	16/8/87	30/6/97(NB	R)
149) I	S.P. Singh 1980	2/3/56	16/8/87	30/6/97	
150) I	V.K. Malik 1980	7/1/58	1/1/88	7/7/97	
151) 1	R.S. Rawat (ST) 1979	20/10/57	18/7/86	30/7/97	
152) I	A.K. Silekar(ST) 1979	1/7/56	18/7/86	7/7/97	
153) I	J.M. Swarup 1971	15/1/48	28/4/77	2/12/2000	
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1	2. 3.	4.	5.	6.	7.
1.	Space SCA (SEA)			10/44/0000	•
154) I	R.K.Aggarwal 1980	20/9/58	30/6/88	18/11/2000	· · · · · ·
	S.K. Garg 1980	4/1/60	5/7/88	7/11/2000	mm)
	A.K. Garg 1981	27/3/59	5/7/88	9/11/2000(N	(BR)
	M.C. Bansal 1981	21/4/58	5/7/88	9/11/2000	
157) I	A.P. Mathur 1981	21/3/58	5/7/88	8/11/2000	· · · · · · · · · · · · · · · · · · ·
158) I	Deepak Thakur 1981	2/6/59	5/7/88	8/11/2000	
159) I	Avechan	10/2/59	12/8/88	7/11/200(N	BR)
160) I	Akhilesh Kumar 1981 PK Vats 1981	27/5/60	12/8/88	7/11/2000	
161) I	KIEM V WIN	17/12/54	12/8/88	9/11/2000	
162) I	N.K. Gupta 1981	7/6/58	12/8/88	8/11/2000	
163) I	Sudhir Singh 1981		22/9/88	8/11/2000	
164) I	P.K. Singh 1981	3/3/60	22/9/88	8/11/2000	
165) I	Adesh Kumar-II 1981	7/4/59	22/9/88	7/11/2000	
³ 166) I	Jayesh Kumar 1981	1/6/59	· , · · ·	•	(Notional)
167) I	P.K. Aggarwal 1981	22/7/59	22/9/88	7/6/2001	(Actual)
1		7/12/58	22/9/88	7/11/2000	
1168) I	H.N.J. Singh 1981		/22/9/88	27/11/2000	
1 169) I	R.K. Duggal 11981	30/6/59	/22/9/88		
170) I	V.K. Jaiswalt 1981	16/7/61		8/11/200	
171) I	K.M. Sainiway 1981	8/7/59	22/9/88	23/11/20	-
172) I	R.K. Soni 1981	6/11/59	22/9/88	28/2/200	
173) I	Rajesh Mittal 1981	4/4/61	22/9/88		
174) I	S.K. Royga 11981	1/6/59	22/9/88	28/2/200	
175) I	A.S.S. Khurana / 1981	23/10/59	9 22/9/88	28/2/200 27/12/20)1 (Notiona)01 (Actual
	and the man-11 11 to		0044/90		
: 176) I	Deepak Panwar(SC) 1981	11/6/57			
177) I	A.K. Sharma 1982	8/7/60	28/4/89	25/10/2	
178) I	M.P. Jacel 1976	22/4/53		25/10/2	
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179) I	B.B. Popli 1976	19/9/51	3/3/83	31/10/2001
180) I	S.R. Jaurker(SC) 1981	21/4/59	24/11/88	29/10/2001
181) I	V.T. Arasu(SC) 1981	26/3/55	24/11/88	29/10/2001
182) I	Umesh C. Mishra 1982	1/7/59	17/8/89	9/11/2001
183) 1	R. Sampath 1982	23/12/56	17/8/89	29/10/2001
184) I	Rajendra Kalla 1982	1/12/59	17/8/89	29/10/2001
185) I	A.K. Pandit 1982	22/8/60	17/8/89	29/10/2001
186) I	G. Radhakrishan 1982	12/6/52	17/8/89	29/10/2001
187) I	Veer Sain (SC) 1982	1/1/59	17/8/89	29/10/2001
188) I	A.Anudeshwasan(SC)1982	25/5/56	17/8/89	9/9/2002
189)_I	Bhagwan Singh(SC) 1982	15/3/58	17/8/89	6/9/2002
190) I	Shailendra Sharma 1983	21/5/63	16/1/91	6/9/2002
191) I	A.K. Rastogi 1983	6/3/60	25/7/96	9/9/2002
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	i de la companya della companya della companya de la companya della companya dell		10002	9/11/48
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ANNEXURE - B

No.30/26/2001-EC-I/EW-I
Government of India
Ministry of Urban Development & Poverty Alleviation
(Works Division)
Nirman Bhawan

New Delhi, dated the 28th January, 2003.

Office Order

The President is pleased to promote the following officers working as Superintending Engineer (Civil) (pay scale 14300-18300) to the grade of Chief Engineer (Civil) in the pay scale of Rs.18,400 to 22,400 in Central Public Works Department from the date they assume the charge of the post and until further orders:-

- 1. Smt. P. Varma
- 2. Sh. R. Krishnamurthy
- 3. Sh. B.N. Gupta
- 4. Sh. R.S. Prasad
- 5. Sh. P.K. Mazumdar
- 2. Consequent upon promotion of these five officers as Chief Engineer (Civil), the Competent Authority has ordered the following postings/transfers in the grade of Chief Engineer (Civil) with immediate effect in the public interest:-

S.	Name of the Officer.	Present place	Where posted.	Remarks.
Ν.	(S/Shri)	of posting.		·
1.	Smt. P. Varma	DW(P&WA),	Chief	Against a vacant post.
	(13.12.47)	New Delhi.	Engineer(CDO),	
	On promotion.		New Delhi.	
2.	R. Krishnamurthy	SE(TCC),	Chicf	Vice Sh. T.P. H. Menon
	(4.1.46)	Trivandrum.	Engineer(South	promoted as ADG
	On promotion.		Zone-1),	(Works).
	;		Chennai.	
3.	B.N. Gupta	SE (HUDCO).	Chief	Against a vacant post.
	(3.5.44)	New Delhi.	Engineer(NZ-1),	
İ	On promotion.		Chandigarh.	
4.	R.S. Prasad	DW(PM),	CE(Valuation),	Vice Sh. S.P. Lalla
	(15.11.49)	New Delhi.	New Delhi.	promoted as ADG
	On promotion.			(Works).
5.	P.K. Mazumdar	SE(Inquiry-I),	CE(A&N),	A newly encadred post.
	(2.3.47)	New Delhi.	Port Blair.	· i
	On promotion.		1 the house	

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No.30/26/2001-EC-I/EW-I
Government of India
Ministry of Urban Development & Poverty Alleviation
(Works Division)

YNNEKUKE -

New Delhi, dated the 10th February, 2003.

Office Order

The President is pleased to promote S/Shri S.S. Mandal and C.S. Prasad working as Superintending Engineer (Civil) (pay scale Rs.14300-18300) to the grade of Chief Engineer (Civil) in the pay scale of Rs.18,400 to 22,400 in Central Public Works Department from the date they assume the charge of the post and until further orders.

2. Consequent upon the promotion of these two officers as Chief Engineer (Civil), following postings/transfers in the grade of Chief Engineer (Civil) in Central Public Works Department are ordered herewith in public interest:-

S.	Name of the Officer.	Present place	Where posted.	Remarks.
N.	(S/Shri)	of posting.		•
1.	S.B. Jhamb	CE(South	Chief	Vice Sh. K.K. Verma,
	Chief Engineer	Zone-II),	Engineer(PWD),	promoted as Engineer-
	(Civil)	Hyderabad,	Zone-I, NCT of	in-Chief, PWD, Delhi.
		•	Delhi.	
2.	R. Krishnamurthy	CE(South	CE(South Zone-	Vice Sh. S.B. Jhamb,
	Chief Engineer	Zone-I),	II), Hyderabad.	transferred.
	(Civil)	Chennai.		
3.	S.S. Mandal	SE, PWD,	CE(South Zone-	Vice Shri R.
	On promotion.	New Delhi.	1),	Krishnamurthy,
			Chennai.	transferred.
4.	C.S. Prasad	SE(MAP)	CE(Eastern	Vice Sh. L.C. Raha,
	On promotion.	Zone, New	Zone-II),	retired.
L		Delhi.	Patna.	

inpartle Judites erte (1978) See (1989)

(Mehar Singh)

Under Secretary to the Govt. of India

To

- 1. Director General (Works), Central Public Works Department.(Shri J.N. Bhawani Prasad).
- 2. ADG (SZ), Chennai/ADG(EZ), Kolkata/Engineer-in-Chief, PWD, Delhi.
- 3. Shri S.B. Jhamb, Chief Engineer (Civil).
- 4. Shri R. Krishnamurthy, Chief Engineer (Civil).

Contd...2/-

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ISILCHAR: 4 :03:2003.

ANN EXURE-DO

The Director General of Works C.P.W.D., A Wing Nirman Ehawan New Delhi-110 011.

(Through Proper Channel).

Subject: Promotion of Er. G.S.Mittal from Superintending Engineer to Chief Engineer.

Sir

.

As per the promotion order issued Shri R.S.Prasad and Shri P.K.Mazumder who are juntor to me are promoted from Superintending Engineer to Chief Engineer in last week. I we taken to shock that I have not been promoted when my judiors are promoted. None of the time I was given any indicion by my controlling Officer cither verbally or written the I am not fit for promotion. No vigilance case is pending against me. Moreover I am working in hard area controlling works at Manipur, Nagaland, Tripura and Mizoram since May 2001. I am ways working with sincerety and dedication.

I shall be highly obliged if the reasons for not promoting are known to me for consolation.

It is further requested the next DPC for the vacancies of 2003-2004 may please be taken up and the vacancies arising after 1st April 2003 may not be filled up from the present remaining panel.

I shall be highly obliged.

Thanking you,

Yours faithfully

(Er.G.S.Mittal) 7/3/02 Superintending Engineer Silchar Central ircle CPWD, Silchar - 2.

Advance copy to the Director General of Works CPWD, Nirmab Bhawan, New Delhi - 11 for his kind consideration please.

Atheral Brown G

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

MNEXURE - PY

0_A_ NO.539/2002

This the 22° day of November, 2002.

HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE-CHAIRMAN (J)
HON'BLE SHRI V.K.MAJOTRA, MEMBER (A)

Dinesh Kumar Baxi, R/O D-506, Pragati Vihar Hostel, New Delhi-110003.

... Applicant

(By Shri G.K.Aggarwal, Advocate).

-versus-

- Union of India through Secretary, Ministry of Urban Development & Poverty Alleviation, Nirman Bhawan, New Delhi-110011.
- Director General (Works). Central Public Works Department, Nirman Bhawan, New Delhi-110011.
- 3. Secretary, Union Public Service Commission, Shahjehan Road, New Delhi-110011.
- 4. Ashok Kumar Sharma, SE(C)
- 5. C.Radhakrishnan, SE(C)
 (4 & 5 to be served thr. Resp.2)

... Respondents

(By Shri Madhav Panikar & Mrs. B.Rana, Advocates)

ORDER

Hon'ble Shri V.K.Majotra, Member (A) (:

Adminis:

Applicant is aggrieved by his non-promotion as regular Superintending Engineer (Civil) [SE(C)] from next lower grade of Executive Engineer (Civil ([EE(C)] through DPCs for the years 2000-2001 and 2001-2002 while his juniors were promoted vide Annexure A-1 dated 26.2.2001 and Annexure A-2 dated 25.10.2001.

Affected bourte

- "(i) Quash and set aside Applicant's non-promotion from Executive Engr (Civil) to Superintending Engineer (C) through DPCs for 2000-01, 2001-02,
- (ii) Order review of Applicant's non-promotion at DPC for 2000-01 and, if necessary, for 2001-02 also, by ignoring uncommunicated adverse ACRs' (para 4.03 of this OA refers), with consequences including antedated promotion with back wages as on duty for all purposes, grant any other relief with costs."
- 3. The learned counsel of applicant himself stated that the following reference has been decided in a Full Bench reference by the Mumbai Bench of the Tribunal in OA No.559/2001: Manik Chand v. Union of India & Ors. on 23.7.2002 (2002 (3) Administrative Total Judgments 268):

"In the case of selection, where a particular bench mark has been prescribed, whether any gradings in the ACR which fall short of bench mark need to be communicated to the reportee even though the grading/report perse may not be adverse."

The reference was answered in the negative.

4. The learned counsel stated that whereas each downgrading or a fall in grading is not to be

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the grading must be communicated even as per the judgment in the case of U.P.Jal Nigam v. Prabhat Chandra Jain.

1996 (1) SCSLJ 335. The learned counsel of applicant stated that fall from 'outstanding' to 'good' grading involving fall of two steps is a steep fall affecting the promotion of a candidate which must be communicated and not acted upon by the authorities at the time of promotion of the person concerned.

- 5. On the other hand, the learned counsel of respondents stated that steep fall is drastic variation from 'outstanding' entry for one year to 'poor' in the next year. Variation from 'outstanding' to 'good' cannot be considered as steep fall and has not to be communicated and has to be taken into consideration as falling below the benchmark.
- 6. In the present case, we have perused the relevant records of applicant. His gradings from 1989-90 to 2000-2001 are as follows:

1989-90	:	Average
1990-91	:	Fair and Adverse
1991-92	:	(communicated)
1992-93	:	i) 3 months - Good
177-32	-	ii) 9 months - Very Good
1993-94	:	Very Good i) 5 months - Very Good
1994-95	:	ii) 7 months - Very Good
1995-96	:	Very Good
1996-97	:	Fair
1997-98	:	Fair Good
1998-99	:	very Good
1999-2000 2000-01	:	Very Good



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Respondents have stated that due to legal 7. constraints on account of court cases, DPC could not convened for making regular promotion to the grade SE(C) from February, 1997. It was held for promotion on selection by merit basis to fill up 24 vacancies pertaining to the year 2000-2001. Pending amendment to the recruitment rules, UPSC had approved that EE(C) in the revised pay scale of Rs.1000-15200 with ten years' regular service in the grade would be eligible for consideration for promotion to the grade of SE(C). this selection, ACRs from 1989-90 to 1998-99 were taken into consideration. The next DPC for ten vacancies of the year 2001-2002 was held in October, 2001. promotion was made on selection by merit basis with 'very good' as the benchmark, but records for five years from 1996-97 to 2000-2001 were taken into consideration. Applicant was considered along with other eligible officers for promotion on both occasions but was not recommended by the DPC for promotion to the grade of SE(C).

8. So far as the selection for the period 2001-2002 is concerned, as applicant had been graded as 'fair' during the initial two years, i.e., 1996-97 and 1997-98 and as 'good' in 1998-99, the question of any fall in his gradings does not exist and in our view, no fault can be found with exclusion of applicant from the panel for promotion to the grade of SE(C) for vacancies of the year 2001-2002. As respects vacancies for the year 2000-2001, wherein ACRs from 1989-90 to 1998-99 were taken into consideration, it is observed that applicant

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had been graded as 'very good' continuously for three years from 1993-94 to 1995-96. Then, continuously for two years, 1996-97 and 1997-98 he was graded as 'fair' and these 'fair' ACRs were not communicated to him. The question for our consideration is whether fall from 'very good' grading to 'fair' can be treated as a steep fall requiring communication to the concerned. It has been held in the case of U.P.Jal Nigam (supra) that any downgrading or steep fall in the grading is necessarily to be communicated to the employee concerned. An extreme variation in gradation such as 'outstanding' in one year followed by 'satisfactory' in the succeeding year certainly adverse requiring compulsory communication the concerned employee. The ratio in the case of U.P.Jal Nigam has been considered in Rajinder Kumar v. Union of India & Ors., 91 (2001) Delhi Law Times 170 (DB). It has been observed in this case that the Apex Court in U.P.Jal Nigam's case had found a drastic variation 'excellent' entry in one year to 'poor' next year and held that competent authority ought to have recorded reasons for such steep downgradation and communicated it to the concerned employee to improve his performance. Fall from 'excellent' entry to 'poor' next year certainly steep but a fall from consistent 'very good' grading continuously for three years to a 'fair' grading for the next two years is also steep in our view. absolutely necessarily be need not steep fall perpendicular. Even if it is almost perpendicular, it is steep. A steep hill or steep stairs are not absolutely have an unreasonably inconvenient perpendicular but gradient. Consistent 'very good' gradings continuously

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for three years followed by 'fair' gradings, do fall in the category of drastic/steep variation and are necessarily to be communicated. In the present case, the 'fair' grading for the years 1996-97 and 1997-98 following 'very good' gradings continuously for three years from 1993-94 to 1995-96 was not communicated and applicant could not attain the benchmark of 'very good' in the DPC proceedings dated 25.10.2001.

- 9. On the facts and circumstances of the case, we are of the view that the case of applicant for promotion from EE(C) to SE(C) through DPC for 2000-2001 should be reviewed. Applicant's ACRs 1996-97 and 1997-98 should be communicated to applicant. Applicant should represent against the remarks therein and respondents should dispose of his representation, if any, against such remarks, and a review DPC for posts for the year 2000-2001 should be held to consider applicant's promotion as stated above.
- direction to respondents to communicate applicant's ACRs for the years 1996-97 and 1997-98 within two months from the date of receipt of a copy of this order. It will be open to applicant to represent against these remarks within one month of the date of communication of the same to him and in the event applicant does represent, respondents should dispose of that representation in accordance with the rules and instructions within three months of its receipt. If upon disposal of that representation, any change in applicant's ACRs is

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necessitated, respondents should consider applicant's case for promotion as SE(C) with effect from the date his immediate junior was promoted on the basis of DPC held on 25.10.2001. No costs.

(V. K. Majotra) Member (A) (Smt. Lakshmi Swaminathan) Vice-Chairman (J)

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Central Administrative Tribunal Principal Bench

ANNEXURE -F

O.A. No. 1584 of 1998

New Delhi, dated this the 22^{2} March, 2000

Hon ble Mr. S.R. Adige, Vice Chairman (A) Hon ble Mrs. Lakshmi Swaminathan, Member (J)

O.A. No. 1584 of 1998

Shri S.M. Verma, S/o Shri Jaimini Verma, R/o E-32, Guru Nanak Road, Adarsh Nagar, Delhi-110033.

... Applicant

(Applicant in Person)

Ver sus

- Union of India through
 the Secretary,
 Ministry of Urban Affairs & Employment,
 Nirman Bhawan,
 New Delhi-110011.
- Director General (Works),
 C.P.W.D., Nirman Bhawan,
 New Delhi 110011.

.. Respondents

(By Advocate: Shri M.K. Bhardwa) proxy counsel for Shri A.K. Bhardwaj)

O.A. No. 1886 of 1995

Shri S.M. Verma, S/o Shri Jaimini Verma, R/o E-32, Guru Nanak Road, Adarsh Nagar, Delhi-110033.

. Applicant

(Applicant in Person)

Versus

Union of India through the Secretary, Ministry of Urban Affairs & Employment, Nirman Bhawan, New Delhi-110011.

Director General (Works), C.P.W.D., Nirman Bhawan, New Delhi-110011.

.. Respondents

(By Advocate: Shri M.K. Bhardwaj proxy counsel for Shri A.K. Bhardwaj)

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BY HON BLE MR. S.R. ADIGE. VICE CHAIRMAN (A)

As these two O.As deal with the same matters, they are being disposed of by this common order.

Q.A. No. 1886/95

2. In this O.A. applicant impugns respondents' order dated 5.7.95 (Annexure A-1) and seeks regular promotion as Superintending Engineer (S.E.) w.e.f. 4.9.95, the date his junior Shri B.B. Bhatia was promoted. Applicant also prays that the conduct of certain officers, against whom he has alleged impropriety, violation of rules and regulations and misue of official position be investigated into.

3. Admittedly the posts of S.E. are filled 100% by promotion from the grade of Executive Engineers (E.E) by selection method from amongst E.Es with 7 years regular service in the grade through a D.P.C. headed by a Member, UPSC. Since the seniority in the feeder grade i.e. E.E. could not be finalised for a long time owing to prolonged litigation, promotion to the grade of S.E. was being made on ad hoc basis since 1982. Pursuant to the made on ad hoc basis since 1982. Pursuant to the R.L. Hantal's case (No. 1438/81) the seniority list of E.Es/SES was finalised on 20.10.94 (Annexure A-Z) in compliance with C.A.T., P.B's order dated 9.6.94

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in O.A. No. 1765/92.

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order dated 9.6.94 respondents had been directed to complete the process of review/regularisation of ad hoc promotions upto the level of S.E. (Civil) as on 1.1.94 by 20.10.94 pursuant to the which DPCs were held in UPSC in October, 1994 to prepare yearwise panels of E.E. (Civil) for promotion to the grade of S.E. (Civil) for the vacancies from 1982 to 1993-94 and these proceedings concluded on 10.10.94.

5. Respondents in their reply have stated that applicant was also considered by the yearwise DPCs for promotion as S.E. (Civil) but on account of his service record he was superceded in the years 1991-92: 1992-93 and 1993-94 as he failed to obtain the minimum bench mark of Very Good for promotion as S.E.

We have heard both sides.

of his O.A. has urged, and respondents in the corresponding paragraph of their reply have not denied that the CRs for the preceding 7 years were relevant for the purpose of assessing applicant's performance.

8. We have perused applicant's ACRs. For the year 1987-88 his overall grading is 'Very Good'. For the year 1988-89 it is the same. For the year 1989-90 also it is the same. For the year 1990--91.

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we note that remarks have been recorded for the period 1.4.90 to 18.11.90 during which applicant has been graded overall as Very Good. For the period 1.11.90 to 31.3.91 no remarks have been recorded as he worked under different reporting officers for less than 3 months each. For the year 1.4.91 to 31.3.92 he has been graded as a Very Good officer. For the year 1992-93 he has been graded overall as Good while for the year 1993-94 he has again been graded as Very Good.

9. It is clear from the foregoing that except for the year 1992-93 when applicant was overall graded merely as Good, he has been overall graded as Very Good right from 1987-88 till 1993-94, and but for that one years grading as good, he -would have achieved the bench mark of Very Good' for promotion as S.E. In the case of U.P. Jal Nigam & Others Vs. P.C. Jain and Others 1996 (1) SCALE page £24, the Hon ble Supreme Court has held as follows:

."We need to explain these observations of the High Court. The Nigem has rules. 'whereunder an adverse entry is required to be communicated to the employee concerned, but not down grading of an entry. It has been urged on behalf of the Nigam that when the nature of the entry does not reflect any adverseness that is not required to be communicated. As we view it the extreme illustration given by the High Court may reflect an adverse element communicable, but if the graded entry is of going a step down, like falling from 'Very Good' to Good' that may not ordinarily be an adverse entry since both are a positive grading. All what is required by the Authority recording confidentials in the situation is to record reasons for such down grading on

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the personal file of concerned, and inform him of the officer in the form of an advice. variation warranted be not permissible, then the very purpose of writing annual confidential reports would be frustrated. Having achieved an optimum level employee on his part may slacken in work, relaxing secure by his one achievement. undesirable situation. This would be sting of adverseness must, in all events, All the same the 80 not reflected in such variations, otherwise they shall be communicated as It may be emphasised that even a positive confidential entry in a givan case can periously be adverse and to say an adverse entry should arrays be qualitatively damaging maynotice true. In the instant case we have ssen the service record of the first respondent. No reason for the change is mentioned. grading is reflected comparison. This cannot sustain.

10. It is true that the aforesaid ruling was made in the context of the U.P. Jal Nigam Rules, but it cannot be denied that the rules applicable to applicant require that adverse entry be communicated, but not downgrading of an entry. In the light of the aforesaid ruling the downgrading of applicant's ACR the year 195?-93 to Good from the previous of √ery Good' should communicated have to amplicant before those downgraded remarks were actually recorded, and applicant should have been given in opportunity to represent, but that was not done in the present case.

18 11. We are aware that the DPC is not bound the overall grading given in the ACRs and is by make its on assessment of the work of candida+es. We are also aware that the Tribunal cannot substitute its own assessment for that of

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regularly constituted OPC. However, in the facts and circumstances of this particular case, when applicant has undelably been graded overall as 'Very Good' during six of the seven years which are relevant, and in the single year when he was rated as "good" this down grading in the entry was not communicated to him, we feel it is a fit case to call upon respondents to communicate the downgraded entry to applicant within six weeks of receipt of a copy of this order, and grant applicant aix weeks thereafter to file a representation, if any against the same. respondents will dispose of that representation in Thereafter accordance with rules and instruction and if the downgraded entry is upgraded , respondents shall consider applicant's case for promotion as S.E(Civil) with affect from the date his junior Shri 9.8. Bhatia was so promoted by order dated 4.9.95. We direct accordingly and call upon respondents to implement these directions in full as expeditiously as possible and preferably within & months from the date of receipt

of a copy of this order. In case applicant is so promoted

flouing therefrom including arrears of pay and allowances

he shall be entitled to all consequential benefits

0 A No.1584/1998

and semiority;

12 + In this 0.4. also applicant seeks identical relief as in 0. A.No. 1886/95 namely promotion as S. E. W. e.f. 4.9.95 with consequential benefits including pay and allowances (with arrears) from 4.9.95 as also interest @ 18%p.s. w.e.f. 1.1.98 and costs. 13 As the main relief sought in O.A.No.1584 of 1998 is already covered by our directions in paragraph

hj.11 above in relation to Da No. 1886/95 no separete orders are required on O.A. No.

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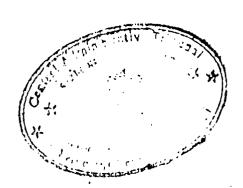
1584/98, and indeed applicant shouldgnot have filed the second O.A. seeking the same relief which he has sought in the first.

disposed of in terms of the directions contained in paragraph II above. The prayer, for interest and costs is rejected as we find no good grounds to award the same. No costs.

(M-s. Lakshmi Swaminathan)
Member (J)

(S.R. Adide) Vice Chairman (A)

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ANNEXURE-G

ANNEXURE_T

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NO. 20014/3/83-D-IV
Government of India
Ministry of Expenditure

New Delhi, the 14th Dec. 33

Copy of Min. of Def. O-M.-No.4(19)83/D Civ-I dt. 11.1.89

OFFICE MEMORANDUM

Subject: Allowance and Facilities for civilian employees of the Central Govt.servants in the states and Union Territories of the North Eastern Region - Improvement thereon-

The need for attacking and retaining the services of competent officers for service in the North Eastern Region comprising the State of Assam, Meghalaya, Manipur, Nagaland and Tribunal and the Union Territories of Arunachal Pradesh and Mizeram had been engaging the attention of the Govt. for some time. The Govt. had appoined a committee under the Chairmanship of Secretary, Department of Personnel and Administrative Reforms. to review the

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existing allwances and facilities admissible to the various catagories, of civilian Central Govt. Employees serving in this region and to suggest suitable emprovement. The recommendations of the committee have been carefully considered by the Govy. and the provident is now pleased to decide as foldows:

(1) Tenure of Posting/denutations:

of 3 years at a time for officers with service of 10 years or le ss and of 2 years at the time for officers with more than 10 yrs. of pervice. periods of leave, training, etc. In cases of 15 days per year will be excluded in counting the tenure priod of 2/3 years. Officers, or completion of the fixed tenure of service mentioned above. may be considered for posting to station of their choice as far as possible.

The period of deputation of the central Govt. employees to the states/Union Territories of the North Eastern Region will gayorally be for the peace

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which can be extended in excecotional cases in

of public services as well as when when the employees concerned is propared to stay long. The addissible deputation allowances will also be continue and be paid during the period of deputation of extended.

(ii) Weightage for central deputation/training
abroded and special mention in confidential
records.

Statisfactory performances of duties for the prescribed tenure in the North Eastern shall be given due recognition in the case of eligible officers in the

- (a) promotion in cadre posts.
- (b) Deputation to Central tenure posts, and
- (c) Courses of training abroad.

The general requirement of at least three years services in a cardre post between two Central

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deserving case of metitotrious % services in the

a specific entry shall be made in CR of all employees who rendered a full tenure of service in the North Eastern Region to that effect.

(iii) Special (Duty) alloances:

All India transfer liability will be granted a special (duty) allowance at the rate of 25 per cent of basic pay subject to a ceiling of Rs.400/-per month on posting to any station in the North Eastern Region. Such of those employees who are excempt from payment of income tax will, hawever, mot eligible for this special (duty) Allowances.

Special (Suty) Allowances will be in addition to any special pay and/or deputation(duty) allowances already being drawn subject to the condition that the total of such special (Duty) allowances like special compensatory (Remote Locality) Allowances

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The rates if the allowance will b

a) Difficult area 25% of pay subject to a minimum of 50%— and a maximum of 150%—P.m.

b) Other areas:

Pay upto Rs.20/- Rs40/-P.m.

Pay above Rs.20/-15%of basic pay

subject of a maximum

of Rs.150/-P.m.

There will be no change in the existing rates of special compensatory allowances admissble in Arunchal Pradesh, Nagaland and Mizorem and the existing rate of Disturbance allowances admissble in specified areas of Mizoram.

(V) Travellin allowances on first appointment

The relaxation of the present rules (BR-103) that the existing allowance is not admissble tor

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journeys enlested connection with intitial appointed, in case of journeys for initial appointment to a post in the North Eastern Region for travelling allowances limited to by bus fare/second class rail fare for road/mailing in case of first 400 Kms. for the Govt.

Servant himself will be available.

(VI) Travilling allowance for journey on Trnasfer.

In relaxation of orders below SR-II, on transfer to a station in the North-Rastern Region, the family of the Govt servant does not accompaby him the Government servent will be partitived allowances on tour for self only for transit period to join the post and will be permitted to carry personnel effects upto 1/3 of his entitlement at Govt, cost or have a equivalent of carrying 1/3rd or his entitlement of the difference in weight of the personnel effect actually carrying and 1/3rd of his entitlement as the case may be in line of the cost of transportation of baggage. In case the family accompanies the

Govt. servant on transfer, the Govt.servant will be entitled to the existing admissible travelling allowances including the cost of transportation as charges of the admissble weitht of the baggage actually carried. The above provisions will also apply for the return journey on transfer back from the Noth Eastern Region.

(VII) Baad millage for transportation of Personnel effects

In the relaxation of orders below SR lie for transportation of the personnal effects on transfer between two defferent stations in the North Eastern Region, higher rate of allowances admissble for transportation in 'a' class cities subject to the actual expenditure incurred by the Govt.servant will be admissble.

(VVII) Joining time with leave:

In the case of Govt, servants proceeding on leave from a place of posting in North Wastern Region, the period of travelling excess of two days

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from the station of posting to outside that region will be treated as joining time. The outside will be admissble on return from leave.

(ix) Leave travel concession'

A Govt. servant who leaves his family behind at the old duty station or another-selected place of residence for the family will have to option to avail of the existing leave travel concession of journey to home town once in a block period of 2 years or in lieu therof, facility of travel or himself once a year from the station of posting in the north eastern region to his home town or place where the family is residing and in . facility for the and two family (restricted to his dependee children only) also to travel once a year to employee at the station of nosting in the north eastern region. In case the

the cost of travel for the intial stage (400 Kms will bot be been by the officer.

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officers drawing pay of Rs.2250/-or above and thrir families i.e. spouse and two dependent children (to 13years.for boys nad 24years. for girls) will be allwed are travel between Imphal/Silchar/Agartala and calcutta and viceversa, while performing journeys mentions in the proceeding paragraph.

(x) Children Mucation Allowances/Postal Subsidy)

Where the childrent do not accompabythe
Govt.servant to the North Eastern Region, children
Education Allowances upto class XII will be
admissble in respect of children studying at the
last station of posting of the employee concerned.
of any other station where the children reside without
any restriction of pay drawn by the Govt.servant.
If children studying in shoools are put in hostels
at the last station of posting or any other
station, the Govt.servant concerned will
be given hostel subsi by without other restrictions.

The above orders except in sub para (iv) will also be mutatis mutandis apply to Central Govt.
e/:puees posted to Andaman and Nicobar Is lands.

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Nov. 93 and will remain in force for a period of three years upto 31st Oct. 1986.

All existing special allowance, facilities and concessions extended by any special orders by the Ministries/Departments of the central Govt. to their own employees in the North Eastern Region will be with dran fom the date of effect of the orders contained in this office memorandum.

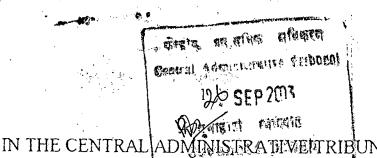
- 5. Separate orders will be issued in respect of other recommendation of the committee ferred to in paragraph 1 as and when dicisions are taken by them by the Govy.
- In so far as persons serving in the India
 Audit & Accounts Deptt. are concerned, these orders
 issue after consultation with computation and
 Auditor General of India.

Sd/_

(S.C.Mahalik)

Jt. Secy. to the Govt. of India

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GUWAHATI BENCH. GUWAHATI

IN

O.A.No.184/2003

Shri G.S.Mittal

Versus

Union of India & Others

Respondents

COUNTER REPLY ON BEHALF OF RESPONDENTS 1, & 2

MOST RESPECTFULLY SHOWETH

That I. J. P. GUPAA working as Superintending Engineer (Civil). Assam Central Circle. CPWD. Guwahati under the office of the Directorate General of Works, CPWD. Nirman Bhawan, New Delhi do hereby solemnly affirm and state as under:-

- 1. That I am well conversant with the facts and circumstances of the case and I am fully competent to swear this counter reply against the OA. I have been authorised to file the counter reply on behalf of Respondents1, and 2.
- 2. That the deponent has read and understood the contents of the OA filed by the applicant.
- 3. That the averments of the applicant, in the aforesaid application which are not specifically admitted, are denied.

4. That in order to have proper appreciation of the facts of the case, the answering respondents crave leave to submit the following preliminary objections and brief facts of the case before giving the para- wise reply to the application:

Preliminary Objections

1. This OA seeks to quash the office orders dated 28.1.2003 and 10.2.2003 issued by the respondents in pursuance of the recommendations of the DPC held on 31.7.2002, in UPSC for selection of officers for regular promotion to the grade of Chief Engineer (Civil) (Group 'A', Scale of pay Rs. 18,400-22,400) in Central Public Works Department. By seeking directions to quash the office orders mentioned above the applicant is actually challenging the recommendations of the duly constituted DPC which was chaired by Chairman UPSC and was vested with full mandate, under the rules and /instructions of the Government regarding holding of DPC, issued by Department of Personnel and Training's under O.M.No.22011/5/86-Estt.(D) dated 10.4.89, to devise its own method and procedure for objective assessment of the suitability of the candidates to consider them for regular promotion from the grade of Superintending Engineer (Civil) to the grade of Chief Engineer (Civil) on the basis of their service records. The applicant cannot be permitted to sit in judgment over the DPC in assessing his suitability for promotion to the grade of Chief Engineer(Civil).

- 2. The applicant has no cause of action because it is well settled that in promotion by 'selection', one has no right to promotion but only the right to be considered for promotion on one's turn along- with other eligible officers. The applicant was considered for promotion by the DPC but on the basis of his service record he could not be recommended for promotion to the grade of Chief Engineer (Civil) whereas his juniors with comparatively better record of service and conforming to the prescribed bench mark of 'very good' were recommended and promoted.
 - Non selection for promotion is not a matter of judicial relief unless such determination is malafide.
 - 4. The application is bad in law for non impleading of all proper and necessary parties who have been promoted as Chief Engineer(Civil) on regular basis vide the impugned office order dated 28.1.2003.

Brief Facts of the Case

(i) The post of Chief Engineer (Civil) in CPWD in the pay scale of Rs. 18,400-500-22,400 (revised) is filled on the basis of "Selection" from amongst Superintending Engineer (civil) with 8 years regular service in the grade (including service, if any, rendered in the non functional selection grade) or 17 years regular service in Group A posts of the service out of which 4 years regular service should be in the grade of Superintending Engineer(Civil). A copy of the relevant Recruitment Rules notified on 29.10.96 is at Annexure R-1

(ii) In terms of the revised guidelines on procedure to be followed by DPCs issued under Department of Personnel and Training OM No. 35034/7/97 – Estt(D) dated 8.2.2002 (Para3.3) the bench mark prescribed for promotion to the posts in revised pay scale (grade) of Rs. 12,000-16,500 and above (which includes the posts at the level of Chief Engineer (Civil) in CPWD) where the mode of promotion is by 'selection' shall continue to be 'very good' and that the DPC shall, for promotion, grade officers as 'fit or 'unfit' only with reference to the bench mark of 'very good'. Only those who are graded as 'fit' shall be included in the select panel prepared by the DPC in order of their inter-seseniority in the feeder grade. A copy of the OM dated 8.2.2002 is placed at Annexure R-2.

(iii) A meeting of the DPC was held in UPSC on 31.7.2002 for selection of officers for promotion to the grade of Chief Engineer(Civil) in CPWD, against the 12 vacancies of the year 2002-2003. The DPC, after considering the character rolls of the senior most eligible officers that included the applicant, recommended 12 officers in the normal panel and 2 officers in the extended panel, to be appointed in the order stated, if the officers included in the regular panel at Sl.No.1 and Sl.No.3 were not available for promotion or retired on superannuation during the year 2002-2003. The applicant was assessed as 'unfit' by the DPC. However, a number of his juniors were assessed as 'fit' and included in the panel. The recommendations of the DPC was approved by the Appointments Committee of the Cabinet (ACC) and promotion orders in respect

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of the officers included in the panel were issued vide the impunged orders dated 28-1-2003 & 10-2-2003

(iv) The applicant was considered for promotion by the DPC but was assessed as not 'fit' for promotion on the basis of his service record with reference to the prescribed benchmark and has therefore not been promoted. On the other hand, his juniors, on account of their comparatively better service record, have been assessed as fit for promotion by the DPC with reference to the prescribed bench mark, and have been promoted with the approval of the competent authority. In view of the factual position explained above the applicant has no case to approach this Hon'ble Tribunal and this application is non maintainable and is therefore liable to be dismissed with costs in favour of the respondents.

PARAWISE REPLY

- 1. The impugned office orders mentioned in this para have been issued consequent to the acceptance and implementation by the competent authority, the recommendations of the duly constituted DPC held in the UPSC on 31.7.2002, to draw panels for regular promotion—to the grade of CE(Civil), in accordance with the relevant rules and instructions of the Govt. The orders do not suffer from any legal infirmity that would justify legal intervention of this Hon'ble Tribunal. Law is well settled that the applicant cannot substitute his own assessment for that of a regularly constituted DPC.
- 2. Jurisdiction of this Tribunal is not disputed.

- 3. This is a matter for arguments.
- 4. Facts of the case
 - 4.1 Matter of record.
 - 4.2 Matter of record.
 - 4.3 The seniority list of SE(Civil) issued under OM dated 25-10-2002 and the position of the applicant vis- a -vis the private respondents in the said seniority list is a matter of record.
 - that in promotion by 'selection', the applicant has no right to promotion but only the right to be considered for promotion in his turn alongwith other eligible officers. The applicant was considered by the DPC held on 31-7-2002 for promotion to the grade of Chief Engineer(Civil) but on the basis of his service records he was not assessed as 'fit' for promotion by the DPC. However, a number of his juniors were assessed as 'fit' for promotion by the DPC, with reference to the bench mark of 'very good', on basis of their service records and were therefore promoted with the approval of competent authority by the impugned office orders.
- 4.5. The representation submitted by the applicant dated 4.3.2003 is a matter of record. In reply it is submitted that on the basis of his service record (Character Rolls) the applicant has not been able to qualify for selection for promotion to the grade of Chief Engineer (Civil) in the year 2002-03.

- promoted to the grade of Chief Engineer (Civil) on account of not some vigilance case pending against him but on the basis of his record of service that has been examined and assessed by the DPC and who have graded him as not fit for promotion during the year 2002-03, acceptable assessed by the DPC and who have graded him as not fit for promotion during the year 2002-03, acceptable assessed by the DPC and who have graded him as not fit for promotion during the year 2002-03, acceptable assessed by the DPC and who have graded him as not fit for promotion during the year 2002-03, acceptable assessed by the DPC and who have graded him as not fit for promotion during the year 2002-03, acceptable assessment of the officer is made on 'selection' basis. The ACRs should reflect the positive merit of the officer concerned and it should meet the requirement of bench mark prescribed for promotion to the higher post. The assessment of the officer is the function of the DPC. Hence averments are denied.
- 4.7. The contents of this paragraph are wrong and denied. The applicant is not supposed to have access of his Character Rolls which are confidential and are maintained under the custody of the answering respondents. The existing rules /instructions and guidelines for DPC, issued under OM dated 10.4.89, lay down that the duly constituted DPC is fully competent to devise its own method and procedure for carrying out objective assessment of the suitability of the candidates considered for promotion. The DPC is not bound by the overall grading given in the ACRs but it has to make its own assessment of the work of the officer to be considered for promotion based on his ACRs. Hence averments are denied.

4.8. The averments made in this paragraph are denied. In reply is submitted that the citations quoted by the applicant in this para are misconceived and misplaced and do not advance the claim of the applicant who was not a party in those cases. The Hon'ble Supreme Court judgment in the case of UP Jal Nigam pertains to the regulation of the system of writing ACRs prevailing in UP Jal Nigam. It is not a judgement in rem but is applicable only to the employees /parties concerned and not employee of Central PWD under Central to the applicant who is an Govt. and is governed by different set of Service Rules and rules for writing and maintenance of Annual Confidential Reports. It is submitted that any grading below the 'bench mark' prescribed for promotion to the grade of Chief Engineer, in the ACR of the applicant is not an therefore as per the existing instructions of the 'adverse' entry and adverse entries in the ACR, Central Govt. on the communication of there is no legal requirement that the said grading should have also been communicated to the applicant before considering his case for promotion to the next higher grade. Besides, the grading of the applicant in the ACR is given by his superior officers on the basis of his performance during a particular year, whereas the assessment of the DPC is based on the overall performance of the officer as reflected in his ACRs over the period considered by the DPC and is for the purpose of deciding his suitability for promotion.

The Tribunal order dated 22.11.2002 cited by the applicant

(Annexure-E of the OA) has been challenged by the respondents by filing a Civil Writ Petition in the High Court of Delhi and the same is pending adjudication. The Tribunal's order dated 22.3.2000(Annexure F of the OA) has since been implemented by the respondents after dismissal of their appeals against their order in High Court of Delhi and Supreme Court. Hence averments are denied.

- 4.9 The contents of this paragraph are wrong and denied. The allegations of the applicant against the Respondents are without any basis. The Respondents crave leave of this Hon'ble Tribunal to put the applicant to strict examination to prove his allegations.
- 4.10 The contents of this paragraph are wrong and denied. In promotion by selection, the applicant has no right to promotion but only the right to be considered in his turn along with other eligible officers.
- 4.11 The contents of this paragraph are wrong and denied. In reply it is submitted that the officers recommended by the DPC, held in July, 2002 for promotion to the grade of Chief Engineer(Civil) have already been promoted. Therefore, the applicant's contention to maintain status quo is not sustainable.
- 4.12 The Govt. of India OM dated 14th December, 1983 regarding allowances and facilities of Central Government civilian employees posted in North Eastern Region is matter of record. The applicant has been posted in North East (Silchar) in May 2001 only. The case of the applicant for promotion to the grade of Chief Engineer (Civil) has been considered by the

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duly constituted DPC held in UPSC on the basis of the existing instructions on the subject. Hence averments are denied.

- 4.13 In reply to this paragraph it is submitted that the non-promotion of the applicant is not due to the presence of any vigilance case against him or any adverse remarks in his ACRs. The applicant could not be promoted against the vacancies of the year 2002-03 on the basis of his service records which was considered by the duly constituted DPC, who assessed him as "unfit" for promotion with reference to the prescribed bench mark.
- 4.14. The contents of this paragaph are wrong and denied in view of the submissions made in the preceding paragraphs.
- 4.15. In view of the factual position explained above the applicant has no case to approach this Hon'ble Tribunal and this application is non maintainable and is therefore liable to be dismissed with costs in favour of the respondents.
- 4.16. The contents of this paragraph need no reply in view of the submissions made in the preceding paragraphs.

5. GROUNDS

In view of the submissions made herein above, none of the grounds mentioned by the applicant in sub paragraphs 5.1 to 5.7 is maintainable and the present application being devoid of any ment is liable to be dismissed with costs in favour of the respondents.

6. Needs no reply in view of the submissions made in the preceding paragraphs.

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- 7. The averments made in this paragraph are denied for want of knowledge.
- 8&9. In view of the factual position and reply on merits furnished herein above with legal submissions made therein, none of the reliefs prayed for by the applicant is legally admissible to him. The present OA being devoid of any merit is liable to be dismissed with costs.

 It is prayed accordingly.
- 10 to 12. The contents of these paragraphs need no reply being formal in nature.

Superintending Engineer
Assem Central Circle—1
C.-P.-W.-D.-, Guwahati—21

VERIFICATION

I, J. P. GUPTA, working as Superintending Engineer (Civil) in Assam Central Circle, CPWD Guwahati under the office of Director General of Works, CPWD, Nirman Bhawan, New Delhi do hereby verify that the contents of the above counter reply are true and correct to my knowledge which is derived from the office records and upon information contained therein. Nothing material has been concealed there from.

Verified at Guwahati on this 19th day of September, 2003.

Superinding Engineer
Assam Central Circle—I
C.P.W.D., Guwahati—21

रजिस्ट्री सं डी॰एल-33004/96

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असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खंड (i) PART II—Section 3—Sub-section (i)

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ार्क **अधिसूचना** त

करन के विराह्म**ाई दिस्सी_{य 28} अक्तूबर, 1996**

सा.का.नि. 500(अ).—राष्ट्रपति , संविधान के अनुच्छेद 309 के परन्तुक द्राय प्रदत्त शक्तियों का प्रयोग करते हुए, केन्द्रीय इंजीनियरी समूह ''क'' भर्ती नियम, 1954 (सं. का.नि.आ. 1841, तारीख़ 21 मई, 1954) और केन्द्रीय इंजीनिनरी सेवा वर्ग-। भर्ती नियम, 1961 (सं. स्त.का.नि. 233, तारीख़ 10 फरवरी, 1962) को अधिक्रान्त करते हुए, उन बातों के सिवाय जिन्हें ऐसे अधिक्रमण से पहले किया गया है या करने का लोप किया गया है, निम्नलिखित नियम बनाते हैं, अर्थर :---

- 1. संक्षिप्त नाम और प्यरंभ—(1) इन नियमों का संक्षिप्त नाम शहरी कार्य और रोजगार मंत्रालय (ऋपी विकास विभाग), केन्द्रीय इंजीनियरी (सिविल) समूह "क" सेवा नियम 1996 है,
 - (२) ये राजपत्र में प्रकाशन की तारीख को प्रवृत होंगे।
 - 2. परिभाषाएं इन नियमों में, जब तक कि संदर्भ से अन्यथा अपेक्षित न हो,
 - (क) ''नियत दिन'' से वह तारीख अभिप्रेत हैं जिसको ये नियम प्रवृत्त होते हैं,
 - (ख) "आयोग" से संब लोक सेवा आयोग अभिप्रेत है...
 - (ग) "नियंत्रक प्राधिकारी" से भारत सरकार का शहरी कार्य और रोजगार मंत्रालय अभिप्रेत है,
 - (घ) ''विश्वगीय प्रोन्नित सीमिति'' से ऐसी समिति अभिप्रेत है, जिसका गठन किसी भी श्रेणी में प्रोन्नित या उसकी पुष्टि पर विचार करने के लिए किया गया है,
 - (ङ) "इयूटी पद" से अनुसूची-1 में सम्मिलित कोई पद अभिप्रेत है,
 - (च) ''सरकार'' से भारत सरकार अभिग्रेत है,
 - (छ) "श्रेणी" से सेवा की श्रेणी अभिग्रेत है,
 - (ज) ''नियमित सेवा'' से किसी श्रेणी के संबंध में उस श्रेणी में नियमित नियुक्ति के लिए बिहित प्रक्रिया के अनुसार नियमों के अधीन उसके चयन और नियुक्ति के पश्चात् उस श्रेणी में की गई सेवा की अवधि या अवधियां

A STORY

अभिप्रेत हैं और जिसके अन्तर्गत निम्मलिखित अविधि या अविधियां भी हैं :---

- नियम 6 के अधीन नियुक्त (किए गए व्यक्तियों के मामलों में ठनकी ण्येष्टता के प्रयोजन के लिए गणना में लिया गया,
- (2) जिसके दौरान आफिसर उस ब्रेणी में ह्यूटी पद यदि वह खुट्टी पर होने के या अन्यथा किसी कारण से ऐसा पद धारण करने के लिए उपलब्ध रहा होता वो धारण करता।
- (इ) "अनुसूची" से इन नियमों से संलग्न अनुसूची अभिप्रेत है,
- (म्न) "अनुसूचित जातियां और अनुसूचित जनजातियां" के वही अर्थ होंगे जो भारत के संविधान के अनुच्छेद 366 के क्रमशः खंड (24) और खंड (25) में उनके लिए समनुदिष्ट है और "अपि.व." से अन्य पिठड़ा वर्ग अभिप्रेत है और उसका वही अर्थ होगा तथा वह उसी प्रकार लागू होगा जैसा कि कार्मिक और प्रशिक्षण विभाग के कार्यलय ज्ञापन संख्या 36012/22/93-स्थापन (एस.सी.टी.) तारीख ६ सितान्बर, 1993 में अधिकथित है, और
- (ट) "सेवा" से नियम 3 के अधीन गठित केन्द्रीय इंजीनियरी सेवा (सिविल) समृह "क" सेवा अभिग्रेत है।
- सेवा का गठन--अनुसूची-1 से यथाविनिर्दिष्ट सेवा में सम्मिलित सभी इयूटी पद केन्द्रीय इंजीनियरी (सिविल) समृह "क" सेवा का गठन बरेंगे।
- 4. ग्रेड, संख्या और इसका पुनर्विलोकन—(1) इन नियमों के प्रारंभ होने की तारीख को सेवा के विभिन्न ग्रेडों में सम्मिलित इयूटी पद, उनकी संख्या और वेतनमान वे होंगे जैसे कि अनुसूची 1 में विनिर्दिष्ट है।
 - (2) उपनियम (1) में फिसी बात के होते हुए भी सरकार :--
 - (क) समय-समय पर आदेश द्वारा विभिन्न श्रेणियों में ब्यूटी पहों की संख्या में ऐसी अवधि के लिए जैसी उसमें विनिर्दिष्ट की जाए अस्थायी परिवर्धन या परिवर्तन कर सकेगी,

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(1)

- (ख) आयोग के परामर्श से, सेवा में ऐसे पदों की सम्मिलित कर सकेगी जिन्हें अनुसूची-1 में सम्मिलित पद उनकी हैसियत या वेतनमान के समतुल्य समझे जा सकें या उक्त अनुसूची में सम्मिलित किसी ड्यूटी पद को सेवा से अपवर्जित कर सकेगी।
- (ग) आयोग के परामर्श से, खंड (ख) के अधीन सेवा में सम्मिलित ह्यूटी पद 🕺 पर किसी अधिकारी की अस्थायी रूप से या अधिष्ठायी रूप से नियुक्ति कर सकेगी और सदृश श्रेणी में निरंतर नियमित सेवा को ध्यान में रखते हुए उसकी ज्येष्ठता नियत कर सकेंगी।
- 5. सेवा के सदस्य—(1) निम्नलिखित व्यक्ति सेवा के सदस्य होंगे :--
- (क) नियम 6 के अधीन ड्यूटी पद पर नियुक्त व्यक्ति, और
- (ख) नियम ७ के अधीन इयूटी पद पर नियुक्त व्यक्ति ।
- (2) उपनियम (1) के खंड (क) के अधीन नियुक्त व्यक्ति, ऐसी नियुक्ति पर अनुसूची-1 के अधीन उसे लागू समुचित श्रेणी में सेवा का सदस्य माना जाएगा।
- (3) उपनियम (1) के खंड (ख) के अधीन नियुक्त ध्यक्ति ऐसी नियुक्ति की तारीख से अनुसूची-1 के अधीन उसे लागू समुचित श्रेणी में सेवा का सदस्य होगा।
- सेवा का आरंभिक गठन —(1) इन नियमों की प्रारंभ की सारीख को केन्द्रीय इंजीनियरी सेवा; समूह ''क'! में नियमित आधार पर समूह ''क'' ह्यूटी पद धारण कर रहे सभी विद्यमान अधिकारी अपनी-अपनी श्रेणियों में सेवा के सदस्य हांग।
- (2) इन नियमों के आरंभ से पूर्व उप नियम (1) में निर्दिष्ट् अधिकारियों की नियमित निरन्तर सेवा को सेवा में उनकी प्रोन्नित, पुष्टि और पेंशन के लिए परिवीक्षा, ज्येष्ठता और अहंक सेवा के प्रयोजन के लिए गणना में लिया जाएगा।
- (3) वह सीमा जिस तक नियंत्रण प्राधिकारी इस नियम के उपबंधों के अनुसार सेवा की विभिन्न श्रेणियों की प्राधिकृत नियमित संख्या में पदों को भरने के लिए समर्थ नहीं है तो उन्हें नियम 7 और नियम 8 के उपनिधा के अनुसीर भरा जीएगा।
- केर हे किए एक्स में दिया गय 7. सेवा का भावी अनुरक्षण - नियम 6 के अधीन आरंभिक गठन के परचात् अनुसूची-1 में निर्दिष्ट किसी भी श्रेणी में रिक्त ह्यूटी पद निर्मिलिखित रीति से भरे जाएंगे, अर्थात:—
 - (i) सहायक कार्यपालक इंजीनियर की श्रेणी में सभी रिक्तियां अनुसूची 3 में रीक्षणिक अर्हता और आयु सीमा के आधार पर आयोग द्वारा संचालित सम्मिलित इंजीनियरी सेवा परीक्षा के परिणाम के आधार पर सीधी भर्ती द्वारा भरी जाएंगी, 🦠
 - (ii) कार्यपालक इंजीनियर और उससे ऊपर की श्रेणियों में सभी रिक्तियां अनुसूची-2 में विनिर्दिष्ट न्यूनतम् अर्हक सेवा सहित अगली निचली श्रेणी के अधिकारियों में प्रोन्नति द्वारा भरी जाएंगी।
 - (iii) (क) सहायक कार्यपालक इंजीनियर से कार्यपालक इंजीनियर के पद और अधीक्षण इंजीनियर (कनिग्ठ प्रशासनिक श्रेणी) की अधीक्षण इंजीनियर (चयन श्रेणी) के लिए प्रान्ति के मामलों के सिवाय प्रोन्ति के लिए अधिकारियों का चयन अनुसूची-४ में यथाविनिर्दिष्ट विभागीय प्रोन्नति समिति द्वारा योग्यता के आधार पर किया जाएगा,
 - (ख) कार्यपालक इंजीनियर के पद पर पदोन्नति के लिए सहायक कार्यपालक इंजीनियर के चयन उनकी अथेष्ठता के क्रम में उपयुक्तता के अधीन रहते
 - (ग) अधीक्षण इंजीनियर (कनिष्ठ प्रशासनिक श्रेणी) की अधीक्षण इंजीनियर (चयन श्रेणी) के पद पर नियोजन उनकी उपयुक्तता के आधार पर ज्येष्ठता के क्रम में, सरकार द्वारा समय-समय पर जारी किए गए मार्गदर्शक सिद्धान्तों के अनुसार उनके सम्पूर्ण कार्य अनुभव और अन्य संबंधित बातों को ध्यान ं में रखते हुए किया आएगा, 🥌 😁 🚊 🐰
 - (iv) यदि किसी पद पर ियुक्त व्यक्ति का उच्च पद पर पदोन्नति के प्रयोजन के लिए विचार किया जाता है, उस श्रेणी में ज्येष्ठ सभी स्यक्तियों की बाबत भी इस बात के होते हुए भी कि वे विहित पात्रता सेवा पूरो नहीं करते हैं; विचार किया जाएगा, यदि कभी एक वर्ष से अधिक नहीं है और वे अपनी

- प्रिवीक्षा की अवधि यदि विहित हो गई है सफलतापूर्वक पूरी कर ली है।
- (v) केन्द्रीय इंजीनियरी सेवा (सिविल) समूह "क" और केन्द्रीय इंजीनियरी सेवा (वैद्युत और यांत्रिकी) समूह "क" के सामान्य काहर के पद, मुख्य इंजीनियर और अधीक्षण इंजीनियर के पदों के लिए अपूरी-अपनी विभागीय पदोन्नति समिति द्वारा पैनलित अधिकारियों की नियुक्ति हारा भरे जाएँगे।
- इयूटी पर्दों को प्रतिनिधुक्ति द्वारा भरना निपंत्र 7 में किसी बात के होते; हुए भी, जहां सरकार की यह राय है कि ऐसा करना आवश्यक या समीचीन है वहां ऐसे कारणों को लेखबद्ध करते हुए, आयोग के परामर्श से किसी भी श्रेणी में ऐसी अवधि के लिए जो तीन वर्ष से अधिक न हो। जिसका विशेष परिस्वितियों में पांच वर्ष की अविधि तक विस्तार किया जा सकता है जैसा सरकार उचित समझे, प्रतिनियुनित पर स्थानांतरण द्वारा ह्यूटी पद भरा जाएगा। इस नियम के अधीन सेवा की किसी श्रेणी में नियुक्ति के लिए अहंता, अनुभव और अहंक सेवा का प्रत्येक अवसर पर आयोग के परामर्श से सरकार द्वारा विनिश्चय किया जाएगा।
- अधेखता—(1) नियम 6 के अधीन ख्यूटी पद पर नियुक्त सेवा के सदस्यों ंकी अपेक्षित ज्येच्डता; इन नियमों के प्रारंभ को तारीख की यथा विद्यमान रूप में होगी :

परन्तु यदि उक्त तारीख को किसी ऐसे सदस्य की ज्येच्छता चिनिर्दिच्छतया अवधारित नहीं की गई थी, यह इन नियमों के प्रारंभ होने से पूर्व सेवा के सदस्यों को यथा लागू ण्येष्ठता नियंतन को विनियमित करने वाले नियमों के आधार पर अवधारित की जाएगी।

- (2) नियम 6 के अधीन नियुक्त व्यक्तियों से भिन्न सेवा में भर्ती व्यक्तियों की ज्येष्ठता समय-समय[्]पर इस निमित सरकार द्वारा जारी सामान्य अनुदेशों के अनुसार **अवधारित की जाएग्री** क्षित्रकार कर सम्बद्ध हुन हुन
- (3) कपर उपनियम (1) और उपनियम (2) के अधीन न आने वाले मामलों में ण्येच्डता सरकार हारा आयोग के परामर्श से अवधारित की जाएगी।
- 10. परिवीक्श---(1) प्रत्येक अधिकारी; आ तो सीधी भर्ती या पदोन्नति द्वारा सेवा में नियुक्ति पर दो वर्ष की अवधि के लिए परिवृक्षि पर रहेगा:

परन्तु नियंत्रक प्राधिकारी समय-सम्मा पर इस निमित जारी अनुदेशों के अनुसार परिवीक्षा अवधि का विस्तार कर सकता है का कार्योक का कार्य

परन्तु यह और कि परिवीक्षा की अवधि के विस्तार के लिए कोई विनिष्टसूर्य कुरूक हुए। परिनीक्षा की आरंपिक अवधि की समाप्ति के पश्चात् आठ सप्ताह के भीतर लिया जाएगा है है है और उक्त अवधि के भीतर ऐसा करने के कारणों के साथ संबंधित अधिकारी को लिखित करने प्रकृत ा है कार का का का ना अवस्थित । अपने का सम्माने पूर्व किया हाड

- (2) परिवीक्षा की अवधि पर या उसकी किसी विस्तारित अवधि के पूरा होने प्रस्कृत 🕏 🖘 अधिकारी यदि स्थायी नियुक्ति के योग्य माना गया है तो समय+समय पर जारी सरकार के आदेशों के निबंधनों के अनुसार उसकी पुष्टि के लिए विचार किया जाएगा।
- (3) यदि, यथास्थिति, परिवीक्षा की अवधि या उसकी किसी विस्तारित अवधि 🦟 🕾 के दौरान सरकार की यह राय है कि कोई अधिकारी स्थायी नियुक्ति के योग्य नहीं है तो सरकार अधिकारी को यथास्थिति सेवा मुक्त कर सकेगी या उसे उसकी नियुक्ति से पूर्व उसके द्वारा धारित पद पर प्रत्यावर्ति कर सकेगी 🞼
- (4) सरकार, परिधीक्षा की अविध या उसकी किसी विस्तारित अविध के दौरान, किसी अधिकारी से प्रशिक्षण के ऐसे पाद्यक्रम के करने या ऐसी परीक्षा अथवा परीक्षण (जिसके अन्तर्गत हिन्दी परीक्षा भी सम्मिलित है) उत्तीर्ण करने की अपेक्षा कर सकेगी जैसी सरकार परिवीक्षा को संतोषप्रद पुरा करने के लिए शर्त के रूप में आवश्यक समझे।
- (5) परिवीक्षा से संबंधित अन्य मामिलों के विषय में, सेवा के सदस्य समय-समय पर इस निमित सरकार द्वारा जारी किए गए आदेशों और अनुदेशों द्वारा शासित होंगे।
- 11. सेवा में नियुक्ति सेवा में की सभी नियुक्तियां, सेवा की विभिन्न श्रेणियों में इयुटी पदों के लिए नियंत्रक प्राधिकारी द्वारा की आएंगी 🕒 👵 🧓 👵 👢
- 12. तैनाती—सेवा में नियुक्त अधिकारी भारत या विदेश में कहीं भी सेवा करने का दायी होगा।
- 13. रक्षा सेवाएँ या रक्षा से संबंधित पदों पर सेवा करने का दायित्व सेवा में नियुक्त कोई अधिकारी, यदि ऐसा अपेक्षित हो, चार वर्ष से अन्यून अवधि के लिए जिसके अन्तर्गत प्रशिक्षण पर बिताई गई अवधि भी है, यदि कोई है, किसी रक्षा सेवा या भारत की रक्षा से संबंधित पद पर सेवा करने का दायी होगा।

परन्तु ऐसे अधिकारी से,---

- (i) सेवा में नियुक्ति की तारीख से दस वर्ष की समारित के पश्चात् या सेवा में उसके सम्मिलित कोने की तारीख से यथापूर्वोक्त सेवा करने की अपेक्षा नहीं की जाएगी,
- (a) यथापूर्जेक्त संदा करने के लिए साधारणतया अपेक्षा नहीं की जाएगी यदि उसने चालीस वर्ष की आयु पूरी कर ली है।
- 14. निरहंता-वह व्यक्ति-
- (क) जिसने ऐसे व्यक्ति से जिसका पति या पत्नी जीवित है, विवाह किया है, या,
- (ख) जिसने अपने पति या अपनी पत्नी के जीवित होते हुए किसी व्यक्ति से विवाह किया है,

उक्त पद पर नियुक्ति का पात्र नहीं होगा:

परन्तु यदि केन्द्रीय सरकार का यह समाधान हो जाता है कि ऐसा विवाह ऐसे व्यक्ति और विवाह के अन्य पक्षकार को लागू स्वीय विधि के अधीन अनुक्षेय है और ऐसा करने के लिए अन्य आधार है तो वह किसी व्यक्ति को इस नियम के प्रवर्तन से खूट दे सकेगी।

- 15. सेवा की अन्य शर्ते प्रेसे विवयों की बाबत सेवा के सदस्यों की ऐसी शर्ते, जिनके इन नियमों में कोई विनिर्दिष्ट उपबंध नहीं किया गया है वही होंगी जैसा समय-समय पर केन्द्रीय सरकार के समतुल्य रैंक के अधिकारियों को लागू होगी।
- 16. शिथिल करने की शिक्ति— जहां केन्द्रीय सरकार की यह राय है कि ऐसा करना आवश्यक या समीचीन है, वहां वह उसके लिए जो कारण हैं उन्हें लेखबद्ध करके तथा संघ लोक सेवा आयोग से परामशं करके, इन नियमों के किसी उपबंध को किसी वर्ग या प्रवर्ग के व्यक्तियों की बाबत, आदेश द्वारा शिथिल कर सकेगी।
- 17. व्यावृत्ति—इन नियमों की कोई बात, ऐसे आरक्षण आयु सीमा में छूट और अन्य रियायवों पर प्रभाव नहीं डालेगी, जिनका केन्द्रीय सरकार द्वारा इस सम्बन्ध में समय-समय-गर निकाले गए आदेशों के अनुसार अनुसूचित जातियों, अनुसूचित जन-जातियों, भूतपूर्व सैनिकों और अन्य विशेष प्रवर्ग के व्यक्तियों के लिए उपबंध करना अपेक्षित है।

अनुसूची-1

(नियम 3 देखिए)

स्तंत्र (3) में दर्शित किए गए पदों में कुछ विभागों में जैसे आय-कर आदि और कुन्द्रीय इंजीनियरी (सिविल) समूह ''क'' काडर में सम्मिलित है, स्वीकृत पद भी सम्मिलित है।

क्र.सं.	ड्यूटी पद और श्रेणी का नाम	पदों की सं. *	वेतनमान
1.	मुख्य इंजीनियर (सिविल)	40	5900-200-6700
2.	अधिक्षण इंजीनियर (सिविल) अकृत्थिक	**	4500-150-5700
3.	अधीक्षण इंजीनियर (सिविल)	130@	3700-125-4700-
7.07%	(कनिष्ठ प्रशासनिक श्रेणी)		150-5000
4.	कार्यपालक इंजीनियर (सिविल)	494@	3000-100-3500- 125-4500
ਲੰ :75 \$	सहायक कार्यपालक ईजीनियर	60	2200-75-2800-
াস্থান 🖟	(सिविल)		द.रो100-4000
Fe . 6.	सहायक कार्यपालक इंजीनियर	20.	2200-75-2800-
海 海鄉。	(सिविल) (खुट्टी आरक्षित)	٠,	द.रो100-4000

^{*1996} में, कार्यभार के आधार पर परिवर्तन किया जा सकता है।

to moving parasition.

किन्छ प्रशासिनक श्रेणी (श्रेणी चयन) अकृत्यिक है और इस श्रेणी में पदों की अधिकतम संख्या ज्येष्ठ ड्यूटी पदों के पन्तह प्रतिशत के बराबर होगी (अर्थात् ज्येष्ठ वेतनमान और सेवा में ऊपर के स्तर पर सभी ड्यूटी पद और चयन श्रेणी (अकृत्यिक) में पदों की अधिकतम संख्या किनष्ठ प्रशासिनक श्रेणी में स्वीकृत पदों की संख्या तक सीमित होगी)।

टिप्पण : मुख्य इंजीनियर के तीन पद और अधीक्षण इंजीनियर के छह पदों केन्द्रीय इंजीनियरी (सिविल) समूह "क" सेवा तथा केन्द्रीय इंजीनियरी वैद्युत और यांत्रिकी समूह "क" सेवा के लिए सामान्य काडर पद है।

अनुसूची-2

[नियम 7(ii) देखिए]

केन्द्रीय इंजीनियरी (सिविल) समृह ''क'' सेवा की विभिन्न श्रेणियों में सिम्मलित इ्यूटी पदों की प्रोन्नति पर अधिकारियों की नियुक्ति के लिए ठीक निम्न श्रेणी में भूती पद्धति, प्रोन्नति क्षेत्र और न्यूनतम अईक सेवा

			· ·
娇.	, a	भर्ती पद्धति	चयन क्षेत्र, प्रोन्तित के लिए न्यूनतम
सं.			अईक सेवा और शैक्षिक अईता
(1)		(3)	(4)
1.	4	प्रोन्नति द्वारा	श्रेणी में आठ वर्ष की नियमित सेवा
	(सिविल)		सहित अधीक्षण इंजीनियर
			(सिविल) जिसके अन्तर्गत सेवा
			भी है, यदि कोई अकृत्यिक चयन
		i i i i i i i i i i i i i i i i i i i	श्रेणी में की गई थी या सेवा
	•	er e	समूह "क" पदों से सत्रह वर्ष की
			नियुमित सेवा जिसमें से चार वर्ष
			की नियमित सेवा अधीक्षण इंजी-
			नियर (सिविल) की श्रेणी में
		eliste Tenning to the second	होनी चाहिए।
2.	अधीक्षण इंजीनियर	्रसंपूर्ण कार्य	अधीशण इंजीनियर (सिविल)
	(सिविल) (अकृत्यिक		(कनिष्ठ प्रशासनिक श्रेणी) जो
	(चयन श्रेणी)	संबंधित मामलॉ	परीका जिसके आधार पर अधिकारी
		को ध्यान में	.को भर्ती किया गया था के आगामी
			वर्ष से संगणित वर्ष की पहली
		ज्येष्ठता और	जुलाई को समूह "क" सेवा के
		और ठप-	चौदहवें वर्ष में प्रवेश कर चुके हैं
		युक्तता के 🧠	या सहायक इंजीनियर से प्रोन्ति
			अधिकारी के मामलों में जो
		नियुक्ति द्वारा	. ज्येच्ट वेतनमान में प्रोम्नति की
			तारीख से संगणित समूह "क"
		51.75	में नी वर्ष सेवा कर चुका है।
	अधीक्षण इंजीनियर		नेणी में पांच वर्ष की नियमित सेवा
	(सिविल) (कृतिष्ठ	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	सहित कार्यपालक इंजीनियर
•	प्रशासनिक श्रेणी)		(सिविल) किसी मान्यताप्राप्त
		1 - O chalf	विश्वविद्यालयं की सिविल इंजी-
			नियरी में बिग्री या समतुल्य।
	कार्यपालक इंजीनियर	प्रोन्सित द्वारा 🌁	(i) श्रेणी में चार वर्ष की नियमित
,	(सिविल)	responsible of the g	
			इंजीनियर (सिविल) से
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[PART II—SEC. 3(i)]

4 THE GAZETTE OF INDIA: EXTRAORDINARY · (4) (1) (2) (3) (4) र ५ कुम १६ मार्ग हो। एक वे हार 👉 (iii) श्रेणी में दस वर्ष की नियमित TEN DOWN 2. संकर्म महानिदेशक-सदस्य सेवा सहित सहायक इंजीनियर ३-२१: **3.-सचिव/विशेष सचिव/अपर** (सिविल) से 331/ प्रतिशत सचिव, शहरी कार्य और और मान्यताप्राप्त विश्व-ा हे _{प्रमित्त}रोजनार मंत्रालय—सदस्य विद्यालय या संस्था से वैद्युत 2. अधीक्षण इंजीनियर या यांत्रिक इंजीनियरी में 1. संकर्म महानिदेशक-अध्यक्ष लागू नहीं होता .श्रीइए क्रिन में १७६ एक जाते जाते जाते के प्रतितान वि**स्तोमा या समृतुस्य अर्हता** । ं 2. अपर सचिव/संयुक्त सचिव, , रखने-बालागन्दः । व्याप्तराज्यः (अकृत्यिक चयन 👫 ंशाहरी कार्य और रोजेंगोर मंत्रलेये—आहे 🎉 ५. सहायक कार्यपालक आयोग द्वारा सदस्य इंजीनियरी (सिविल) संचालित इंजीनियरी 3. अधीक्षण इंजीनियर 1. अध्यक्ष/सदस्य संघ लोक लागू नहीं होता परीक्षा के माध्यम (सिविल) (कनिष्ठ . सेवा अयोग-अध्यक्ष से सीधी भर्ती द्वारा। ा २. संकर्म महानिदेशक/संकर्म 💛 🤫 🤲 🦠 अंश क्लोमने १५ 🖟 . अनुसूची-3 🖖 🤻 💯 अपर महानिदेशक—सदस्य 🕥 🖫 💯 🦠 🧸 🚎 [नियम 7(1) देखिए] े ३: अपर सचिव/संयुक्त सचिव संघ लोक सेवा आयोग द्वारा संचालित की गई प्रतियोगिता परीक्षा के आधार पर महारा भारती कार्य और रोजगार केन्द्रीय इंजीनियरों सेवा (सिविल) समूह "क" के पदों पर सीधी भर्ती के लिए न्यूनतम ्राज्यात्र स्वरूपः मित्रालय-सदस्य 杨鹤 嘲笑 计自动 शैक्षिक अर्हता और आयु सीमा। 4. कार्यपालक इंजीनियर 1. अध्यक्ष/सदस्य संघ लोक लागू नहीं होता 🎏 🕬 ु(क्) अध्यर्थी के पास्तिकार सेवा अयोग—अध्यक्ष (1) निम्नलिखित से सिविल इंजीनियरी में डिग्री : 2. संकर्म महानिदेशक/संकर्म (i) केन्द्रीय या राज्य विधान मण्डल के अधिनियम द्वारा भारत में निगमित अपरं महानिदेशक—सदस्य क्षात्र हैं ते । इन्ह कोई विश्वविद्यालय, या 3. संयुक्त सचिव, शहरी कार्य . (॥) संसद के अधिनियम, द्वारा स्थापित रौक्षिक संस्था या विश्वविद्यालय और रोजगार मंत्रालय— क्षि (तण्डे अनुदान आयोग अधिनियम, 1956 की धारा 3 के अधीन सम अक्षतिक प्रा पविश्वविद्यालय के रूप में घोषित, या ुर(2) ऐसी अन्य समतुत्य अर्हता जिसे उक्त परीक्षा में प्रवेश के प्रयोजन के लिए 🤭 💆 सहायक कार्यपालक 1. संकर्म महानिदेशक लागू नहीं होता सरकार हारा मानद्वा ही पहन्हें हा ही जा सकेगी, या इंजीनियर (सिविल) संकर्म अपर महानिदेशक--(३) ऐसे विदेशी विश्वविद्यालय/महाविद्यालय/संस्था से इंजीनियरी में डिग्री/हिफ्तोमा और ऐसी शर्तों के अधीन जैसी इस प्रयोजन के लिए सरकार द्वारा समय-ः 🤫 ... २.. संयुक्त सचिव, . समय पर मान्यताप्राप्त हो सके। शहरी कार्य और टिप्पण : रोजगार मंत्रालय-(1) असाधारण मामलों में आयोग उपर्युक्त में से कोई अहंता न रखने वाले सदस्य A The Transport अध्यर्थी को रौक्षिक रूप से अहित मान सकता है परन्तु आयोग का यह 3. निदेशक/उप समाधान हो कि उसने अन्य संस्थाओं द्वारा संचालित परीक्षा उत्तीर्ण कर ली न्तर्न<mark>ाचा । प्रश्लेष्ट</mark>ाहर कर । ार अस^{्तृहै}, जिनका स्तर आयोग की राय में परीक्ष में उसके प्रवेश को ऱ्यायोचित क्रुइंडरता है। (2) ऐसा अध्यर्थी जो विदेशी विश्वविद्यालय से जो कि सरकार द्वारा टिप्पण : ात्र ह मात्यवाप्रापा नहीं है डिग्री प्राप्त करके। (ख) जिस वर्ष परीक्षा संचालित की जा रही है उस वर्ष 1 अगस्त को अभ्यर्थी ने 20 खर्ष को आयु पूरी कर ली है लेकिन 28 वर्ष की आयु पूरी न की हो।

- (1) संघ लोक सेत्रा अयोग के अध्यक्ष या सदस्य से भिन्न किसी सदस्य की अनुपस्थिति, विभागीय प्रोन्नित र े ते की कार्यवाहियों को अधिमान्य नहीं करेगी, यदि समिति के अधिक स अधिक सदस्य इसकी बैठक में हाजिर
- (2) पुष्टि से संबंधित विभागीय प्रोन्तित समिति की कार्यवाहियां अनुमोदन के लिए आयोग को भेजी जाएंगी: यदि फिर भी, ये आयोग द्वारा अनुमोदन नहीं की जाती हैं तो विभागीय प्रोन्तित समिति की एक नए सिरे से बैठक जिसकी संघ लोक सेवा अयोग के अध्यक्ष या सदस्य द्वारा अध्यक्षता की जानी है, होगी।

[फा. सं. 8/5/95-ईसी-1/ईडब्ल्यू-1]

बि. एस. मिन्हास, संयुक्त सचिव

अनुसूची-4 िनियम ७(४) देखिए]

केन्द्रीय इंजीनियरी (सिविल्) समूह "क" सेखा में प्रोत्नित और पुष्टि के मामली पर विचार करने के लिए समृह "क" विभागीय प्रोन्नित समिति की संरचना

क्र. ह्यूटी पद का नाम^{ाड} समृह ''क'' विभागीय प्रोन्नति समृह ''क'' विभागीय सं. जीर श्रेणी कि लोको समिति (प्रोन्ति पर विचार प्रोनित समिति पत्रा विकासिक प्राप्ति के लिए) (प्रोन्ति पर विचार करने के लिए) (1) (2) (3) (4) 1. मुख्य इंजीनियर 1. अध्यक्ष/सदस्य संघ लोक लागू नहीं होता

. सेवा आयोग--अध्यक्ष

(सिद्धिल)

भारत का राजपत्र : असाधारण

- 68-

MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (Department of Urban Development)

- NOTIFICATION

New Delhi, the 28th October, 1996

- G. S. R. 500(E).—In exercise of the powers conferred by the proviso to article 309 of the Constitution and in supersession of the Central Engineering Services Group A? Recruitment Rules, 1954 (No. SRO-1841, dated the 21st May, 1954), and the Central Engineering Services Class-I Recruitment Rules, 1961 (No. GSR-233, dated the 10th February, 1961), except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules, namely:—
- 1. Short fitle and commencement:—(1) These rules may be called the Ministry of Urban Affairs and Employment (Department of Urban Development) Central Engineering (Civit) Group 'A' Service Rules, 1996.
- (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. Definitions:—In these rules, unless the context otherwise \mathbf{z} -quire:—
 - (a) "appointed day" means the date on which these rules comes into force;
 - (b) "commission" means the Union Public Service Commission;
 - (c) "controlling authority" means the Government of India in the Ministry of Urban Affairs and Employment;
 - (d) "departmental promotion committee" means a Committee constituted to consider promotion or confirmation in any Grade;
 - (e) "duty post" means a post included in Schedule-I;
 - (f) "Government" means the Government of India;
 - (g) "grade" means a grade of the service;
 - (h) "regular service" in relation to any grade means the period or periods of service in that grade rendered after selection and appointed thereto under the rules according to the prescribed procedure for regular appointment to that grade and includes any period or periods:—
 - (i) taken into account for the purpose of seniority in case of those appointed under rule 6
 - (2) during which an officer would have held a duty post in that grade but for being on leave or otherwise not being available for holding such post:
 - (i) "Schedule" means a Schedule appended to these rules;
 - (j) "Scheduled Castes and Scheduled Tribes" have the same meaning as assigned to them in clauses (24) and (25) respectively of article 366 of the Constitution of India, and "OBC" means Other Backward Classes having the same meaning and applicability as laid down in Department of Personnel and Training O.M. No. 36012/22/93-Estt. (SCT), dated the, 8th September, 1993, and
 - (k) "service" means the Central Engineering (Civil) Group "A" Service constituted under rule 3.
- 3. Constitution of the Service.—All the duty posts included in the Service as specified in Schedule-I shall constitute the Central Engineering (Civil) Group 'A' Service.
- 4. Grade, strength and its review.—(1) The duty posts included in the various grades of the service, their numbers and scales of pay, on the date of commencement of these rules, shall be as specified in Schedule-1.
- (2) Notwithstanding anything contained in sub-rule (1), the Government may,
 - from time to time, by order make temporary additions or alterations to the strength of the duty posts in various grades, for such period as may be specified therein;

- (b) in consultation with the Commission, include in the Service such posts as can be deemed to be equivalent in status, grade or pay scale to the posts included in Schedule-1 or exclude from the Service a duty post included in the said Schedule;
- (c) in consultation with the Commission, appoint an officer to a duty post included in the Service under clause (b) to the appropriate grade in a temporary capacity or in a substantive capacity, and fix his seniority in the grade after taking into account continuous regular service in the analogous grade.
- 5. Members of the Service.—(1) The following shall be the members of the Service:—

 | The following shall be the members of the Service:—
 | The following shall be designed by the members of the Service:—
 | The following shall be the members of the Service:—(1) The following shall be the members of the Service:—(1) The following shall be the members of the Service:—(1) The following shall be the members of the Service:—(1) The following shall be the members of the Service:—(1) The following shall be the members of the Service:—(1) The following shall be the members of the Service:—(1) The following shall be the members of the Service:—(1) The following shall be the members of the Service:—(1) The following shall be the members of the Service:—(1) The following shall be the members of the Service:—(1) The following shall be the members of the Service:—(1) The following shall be the members of the Service:—(1) The following shall be the members of the Service:—(1) The following shall be the members of the Service:—(1) The following shall be the members of the service:—(1) The following shall be the service:—(1) The following shall be the members of the service:—(1) The following shall be the members of the service:—(1) The following shall be the members of the service:—(1) The following shall be the service:
 - (a) persons appointed to duty posts under rule 6; and
 - (b) persons appointed to duty posts under rule 7.
- (2) A person appointed under clause (a) of sub-rule (1) shall, on such appointment, be deemed to be a member of the Service in the appropriate grade applicable to him under Schedule-I.
- (3) A person appointed under clause (b) of sub-rule (1) shall be a member of the Service in the appropriate grade applicable to him under Schedule-I from the date of such appointment.
- 6. Initial constitution of the service.—(1) All existing officers holding Group 'A' duty posts on regular basis in the Central Engineering Service, Group 'A' on the date of commencement of these rules shall be the members of the Service in the respective grades.
- (2) The regular continuous service of Officers referred to in subrule (1) before the commencement of these rules shall count for the purpose of probation, seniority, qualifying service for promotion, confirmation and pension in the service.
- (3) To the extent the controlling authority is not able to fill up the posts in authorised regular strength of various grades in the service in accordance with the provisions of this rule, the same shall be filled in accordance with the provisions of rules 7 and 8.
- 7. Future maintenance of the service.—The vacant duty posts in any of the grades referred to in Schedule-I, after the initial constitution under rule 6, shall be filled in the following manner, namely:
 - (i) all the vacancies in the grade of Assistant Executive Engineer shall be filled by direct recultment on the basis of the results of the Combined Engineering Services Examination conducted by the Commission on the basis of educational qualifications and age limits specified in Schedule-III;
 - (ii) all the vacancies in the grades of Executive Engineer and above shall be filled by promotion from amongst the officers in the next lower grade with minimum qualifying service as specified in Schedule-II.
 - (iii) (a) The selection of officer for promotion shall be made by the departmental promotion committee as specified in Schedule-IV, by selection on merit except in the case of promotion of the Assistant Executive Engineer to the post of the Executive Engineer and of the Superintending Engineer (Junior Administrative Grade) for appointment to the post of the (Superintending Engineer selection grade);
 - (b) selection of the Assistant Executive Engineer for promotion to the post of the Executive Engineer shall be in the order of their seniority subject to rejection of the unfit;
 - (c) placement of the Superintending Engineer (Junior Administrative Grade) in the post of Superintending Engineer (selection grade) shall be made in the order of seniority based on their suitability taking into account their overall performance, experience and other related matters as per Guidelines issued by the Government from time to time.
 - (iv) if any officer appointed to any post in the service is considered for the purpose of promotion to the higher post, all persons senior to him in the grade shall also be considered notwithstanding that they do not furfil the prescribed eligibility service, if the prescribed eligibility service.

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- (v) the post of Chief Engineer and Superintending Engineer borne on the Common Cadre of Central Engineering Service (Civil) Group 'A' and Central Engineering Service (Electrical and Mechanical) Group 'A' shall be filled by appointment of Officers empanelled by the respective departmental promotion committee for the posts of Chief Engineer and Superintending Engi-
- 6 >8. Filling of duty posts by deputation.—Notwithstanding anything contained in rule 7, where the Government is of the opinion that it is necessary or expedient so to do, it may for reasons to be recorded in writing and in consultation with Commission, fill-up a duty post in any grade by transfer on deputation for a period not exceeding three years, which may in special circumstances be extended upto five years, as the Government may think fit. The qualifications, experience and the qualifying service for appointment to any grade of the Service under this rule shall be decided by the Government in consultation with the Commission on each occasion.
- 9. Seniority.—(1) The relative seniority of members of the service appointed to a duty post under rule 6, shall be as obtaining on the date of commencement of these rules :
- Provided that if the seniority of any such member had not been specifically determined on the said date, the same shall be determined on the basis of the rules governing fixation of seniority as applicable to the members of the service prior to the commencement of these rules,
- (2) The seniority of persons recruited to the Service, other than those appointed under rule 6, shall be determined in accordance with the general instructions issued by the government in this behalf from time to time.
- (3) In the cases not covered under sub-rule (1) and sub-rule (2) above, the seniority shall be determined by the Government in consultation with the Commission.
- 10. Probation (1) Every Officer on appointment to the Service either by direct recruitment or by promotion shall be on probation for a period of two years:

Provided that the controlling authority may extend the period of probation in accordance with the instructions issued by the Government in this behalf from time to time :

Provided further that any decision for extension of a probation period shall be taken within eight weeks after the expiry of initial period of probation and Communicated in writing to the concerned Officer together with reasons for so doing within the said period.

- (2) On completion of the period of probation or any extension thereof, officer shall, if considered fit for permanent appointment, he considered for confirmation in terms of the orders of the Government issued from time to time.
- (3) If, during the period of probation or any extension thereof, as the case may be Government is of the opinion that an officer is not fit for permanent appointment, Government may discharge the officer or revert him to the post held by him prior to his appointment in the Service, as the case may be modeled sympastic at the model case may be seen as a second - (4) During the period of probation or any extension thereof, an officer may be required by Government to undergo such courses of training or to pass such examinations or tests (including examination in Hindi) as the Government may deem fit, as condition for satisfactory completion of probation.
- (5) As regards other matters relating to probation, the members of the Service shall be governed by the orders or instructions issued by the Government in this behalf from time to time.
- 11. Appointment to the service.—All appointments to the Service shall be made by the controlling authority for all the duty posts in various grades of the Service.
- 12. Posting.—Officers appointed to the Service shall be liable to serve anywhere in India or abroad.
- 13. Liability to serve defence services or posts connected with defence.—Any Officer appointed to the Service, if so required, shall be liable to serve in any defence service or post connected with the defence of India, for a period of not less than four years including the period spent on _ training, if any :

- Provided that such Officers. The or beatime to sook rapidly stoogs to step ex-
 - (i) shall not be required to serve as aforesaid after the expiry of ten years from the date of appointment to the Service or from the date of his joining the Service;

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(ii) shall not ordinarily be required to serve as aforesaid if he has attained the age of forty years.

14. Disqualification .-- No person--

- (a) who has entered into or contracted a marriage with a person having a spouse living, or
- who having a spouse living, has entered into or contracted a marriage with any person,

shall be eligible for appointment to the service :

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

- 15. Other conditions of the service.—The conditions of service of members of the service in respect of matters for which no specific provision has been made in these rules, shall be the same as are applicable, from time to time, to officers of equivalent rank of the Central Government.
- 16. Power to relax.—Where the Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing, and in consultation with the Commission, relax any of the provisions of these rules with respect to any class or category of per-Land of the state of
- 17. Saving .- Nothing in these rules shall affect reservations, relaxation in age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Other Backward Classes, Ex-Servicemen and other special categories of persons in accordance with the orders issued by the Government from time to time in this regard.

SCHEDULE-I (See rule 3), and has the self-to-

Posts indicated in column (3) also include posts sanctioned in some departments such as Income Tax etc. and are encadered in the Central Engineering (Civil) Group 'A' Service and the same will get and most of

ing	ing (Civil) Group 'A Service The same of gring 19224 on two bushing		
SI. No.	Name of the duty	posts*	
(1)	(2)	(3)gm (5500) (4) (1 2004)	
1.		40 5900-200-6700 3. Conscience of the Pervices of the first of the services of the first of the services of t	
2.	Superintending Engineer (Civil) Non-functional- Selection Grade	4 Greek Williams and	
3.	Superintending Engineer (Civil) (Junior Admi-	A string 3 /00-123-4 for the to strange of at a	
	nistrative Grade)	- minachel (A)	

- 494@ 3000-100-3500-125-4500 Executive Engineer (Civil)
- 2200-75-2800-EB-100-4000 Assistant Executive Engineer 60 oldii.
- -2200-75-2800-EB-100-4000 Assistant Executive Engineer 20 (Civil) (Leave Reserve)
- In 1996, subject to variation dependent on workload.
- includes non-functional selection grade posts also in the pay scale @ of Rs. 4500-150-5700/-
- The junior administrative grade (grade selection) is non-functional and the maximum number of posts in this grade shall be equal to fifteen per cent of the senior duty posts (i.e. all duty posts at the level of senior time scale and above in the Service) and the maximum number of posts in the selection grade (non-functional) shall be limited to the number of posts sanctioned in junior administra-

Note: Three posts of Chief Engineer and six posts of Superintending Engineers are common cadre posts for the Central Engineering (Civil)

Group 'A' Service and the Central Engineering Electrical and Mechanical Group 'A' Service.

SCHEDULE—II [See rule 7(ii)]

Method of recuitment, field of promotion and minimum qualifying service in the immediate lower grade for appointment of officers on promotion to duty posts included in the various grades of the Central Engineering (Civil) Group A Service.

Sl. Name of duty pos No. and grade	t Method of recruitment	Field of selection, minimum qualifying service and educa- tional qualification for pro- motion
(1) (2)	(3)	(4)
I. Chief Engineer (Civi)	By promotion	Superintending Engineer (Civil) with eight years regular service in the grade (including service, if any rendered in the non-
2. Superintending Engineer (Civil) (Non-functional) (Selection Grade)	By appointment on the basis of seniority and suitability taking into account the overall performance	functional selection grade) or seventeen years regular service in gruop A posts of the service out of which four years regular service should be in the grade of Superintending Engineer (Civil). Superintending Engineer (Civil) (Junior administrative grade) who have entered fourteenth year of Group A's service on the first of July of the year calculated from the year following the year of examination on the basis of which the Officer was recuited or who have rendered nine years Group A service calculated from the date of promotion to the senior time scale in the case
Engineer (Civil) (Junior Administrative Grade) 4. Executive (small)	onotion.	of officers promoted from Assistant Engineer. Executive Engineer (Civil) with five years regular service in the grade and possessing degree in Engineering from a recognised University or equivalent. (i) 33½ percent from Assistant Executive Engineer (Civil) with four years regular service in the grade. (ii) 33½ per cent from Assistant Engineers (Civil) with eight years regular service in the grade and possessing degree in Civil Engineering or any other equivalent qualification. (iii) 33½ per cent from Assistant Engineer (Civil) with ten years regular service in the grade and possessing Diploma in or Engineering from a recognised

other equivalent qualification.

5. Assistant

Executive

Engineer

(Civii)

Ву

direct

through

recruitment

(1)	(2)	(3)	(4)	
		Engineering Services		
		Examination	· .	
		conducted by the Commission.		•
			•	•

SCHEDULE-III

[See rule 7(i)]

Minimum educational qualification and age limit for direct recruitment to posts in Central Engineering Service (Civil) Group 'A' on the basis of competitive Examination to be conducted by the Union Public Service Commission.

- (A) A candidate shall possess:-
- (1) a degree in Civil Engineering from;
 - a University incorporated by an Act of the Central or State Legislature in India; or
- (ii) an educational Institution established by an Act of Partiament or declared to be deemed as University under section 3 of the University Grant Commission Act, 1956, or
- (2) Such other equivalent qualification as have been or may be recognised by the Government for the purpose of admission to the said examination; or
- (3) A degree/diploma in Engineering from such foreign University/ College/Institution and under such conditions as may be recognised by the Government for the purpose from time to time.

NOTES:

- (1) In exceptional cases, the Commission may treat a candidate, not possessing any of the above qualifications, as educationally qualified previded that the Commission is satisfied that he has passed examinations conducted by other institutions the standard of which in the opinion of the Commission, justified his admission to the examination.
- (2) A candidate who is otherwise qualified by virtue of his having taken a Degree from a foreign University which is not recognised by Government, may also apply to the Commission and may be admitted to the examination at the discretion of the Commission:
- (B) A candidate shall have attained the age of 20 years but not have attained the age of 28 years on the 1st day of August of the year in which the examination is held.

SCHEDULE—IV

Composition of Group 'A' departmental promotion committee for considering cases of promotion and confirmation in the Central Engineering (Civil) Group 'A' Service...

	post & grade	Group 'A' Departmental Promotional Committee (for considering promo- tion)	Group 'A' Departmental Promotional Committee (for considering confirmation)
(1)	(2)	(3)	(4)
_ 1.	Chief Engineer (Civil)	Chairman/Member Union Public Service Com- mission—Chairman Director General of Works—Member Secretary/Special Secretar Additional Secretary, Ministry of Urban Affairs and Employment—Membe	y/

(1) (2) (3) 2. Superintending 1. Director General of Not applicable Engineer Works---Chairman 2. Additional Secretary/ (Civil) (Non-functional) Joint Secretary, Ministry (Selection Grade) of Urban Affairs and Employment-Member 3. Superintending 1. Chairman/Member Not applicable Engineer Union Public Service (Civil) Commission-(Junior Adminis-Chairman trative Grade) 2. Director General of Works/Additional Director General of Works-Member 3. Additional Secretary/ Joint Secretary. Ministry of Urban Affairs and Employment-Member 4. Executive 1. Chairman/Member Not applicable Engineer Union Public Service (Civil) Commission-Chairman 2. Director General of Works/Additional Director General of Works—Member
3. Joint Secretary " Ministry of Urban Affairs and Employment-Member. 5. Assistant Execu- I. Director awards Not applicable. cutive Engineer General of Works/ (Civil) Additional Director General of Works-Chairman 2. Joint Secretary, Ministry of Urban Affairs and Employment-Member 3. Director/Deputy Secretary --- Member. arry after

Note:

- The absence of a Member, other than the Chairman or a Member of the Union Public Service Commission shall not invalidate the proceedings of the Departmental Promotion Committee if more than half the members of the Committee had attended its meetings.
- 2. The proceedings of the Departmental Promotion Committee relating to confirmation shall be sent to the Commission for approval. If, however, these are not approved by the Commission, & fresh meeting of the departmental promotional committee to be presided over by the Chairman or a Member of the Union Public Service Commission, shall be held.

AF KH

[F. No. 8/5/95/ECI/EWI]

B.S. MINHAS, Jt. Secy.

ः अभिसूचनाः

नई दिस्सी, 28 अबसूबर, 1996

सा.का.िन. 501(अ).—राष्ट्रपति, संविधान के अनुष्केद 309 के परन्तुक हार प्रदत्त शिक्तयों का प्रयोग करते हुए, और केन्द्रीय वैद्युत और योत्रिक इंजीनियरी सेवा समूह ''क'' भर्ती नियम, 1954 (का.िन.आ. सं. 1843, तारीख 21 मई, 1954) केन्द्रीय वैद्युत इंजीनियरी सेवा समूह ''क'' भर्ती नियम, 1958 (सा.का.िन. सं. 36, तारीख 31 दिसम्बर, 1958), और कार्यपालक इंजीनियर केन्द्रीय इंजीनियरी और केन्द्रीय वैद्युत इंजीनियरी सेवा (समूह ''क'') ज्येष्ठता का विनयमन नियम, 1976 (सा.का.िन. सं. 892, तारीख 8 जून, 1976) को अधिक्रान्त करते हुए सिवाय उन बातों के जिन्हें ऐसे अधिक्रमण से पूर्व किया गया है या करने का लोप किया गया है, निम्निसिखित नियम बनाते हैं, अर्थात् :—

- संक्षिप्त नाम और प्रारंभ—(1) इन नियमों का संक्षिप्त नाम शहरी कार्म और रोजगार मंत्रालय (शहरी विकास विभाग), केन्द्रीय इंजीनियरी (वैश्वत और यांत्रिक) समृद्द ''क'' सेवा नियम, 1996 है,
 - (2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।
- परिभाषाएं—इन नियमों में, जब तक कि संदर्भ से अन्यथा अपेक्षित न हो:—
 - (क) "नियत दिन" से वह तारीख जिसको ये नियम प्रवृत्त होते हैं, अभिप्रेत है
 - (স্ত্র) ''आयोग'' से संघ लोक सेवा आयोग अभिप्रेत है,
 - (ग) "नियंत्रक प्राधिकारी" से भारत सरकार का शहरी कार्य और रोजगार मंत्रालय अभिप्रेत है,
 - (अ) "विभागीय प्रोन्नित समिति" से ऐसी समिति अभिप्रेत है, जिसका गठन किसी भी श्रेणी में प्रोन्नित या उसकी पुष्टि पर विचार करने के लिए किया गया है,
 - (क्) "इयूटी पद" से अनुसूची-1 में सम्मिलित कोई पद अभिप्रेत है,
 - (च) ''सरकार'' से भारत सरकार अभिप्रेत है,
 - (छ) "श्रेणी" से सेवा की श्रेणी अभिप्रेत हैं, s
 - (ज) "नियमित सेवा" से किसी श्रेणों के संबंध में उस श्रेणों में नियमित नियुक्ति के लिए विहित प्रक्रिया के अनुसार नियमों के अधीन उसके चयन और नियुक्ति के पश्चात् उस श्रेणों में की गई सेवा की अवधि या अवधियां अभिप्रेत हैं और जिसके अन्तर्गत निम्नोसिखित अवधि या अवधियां भी हैं
 - (1) नियम 6 के अधीन नियुक्त किए गए व्यक्तियों के मामलों में उनकी ज्येष्टता के प्रयोजन के लिए गणना में लिया गया,
 - (2) जिसके दौरान आफिसर उस श्रेणी में ख्यूटी पद यदि वह खुटी पर होने के या अन्यथा किसी कारण से ऐसा पद धारण करने के लिए उपलब्ध रहा होता तो धारण करता।
 - (झ) "अनुसूची" से इन नियमों से संसान अनुसूची अभिप्रेत हैं.................
 - (अ) "अनुसूचित जातियां और अनुसूचित जनजातियां" के वही अर्थ होंगे जो भारत के संविधान के अनुच्छेद 366 के क्रमशः खंड (24) और खंड (25) में उनके लिए समनुदिष्ट है और "अ.पि.व." से अन्य पिछड़ा वर्ग अभिप्रेत है और उसका वही अर्थ होगा तथा वह उसी प्रकार लागू होगा जैसा कि कार्यिक और प्रशिक्षण विभाग के कार्यालय ज्ञापन संख्या 36012/22/93-स्थापन (एस.सी.टी.) तारीख 8 सितम्बर, 1993 में अधिकथित है, और
 - (ट) ''सेवा'' से नियम 3 के अधीन गठित केन्द्रीय इंजीनियरी सेवा (वैद्युत और यांत्रिक) समूह ''क'' सेवा अभिन्नेत हैं।
- सेवा कर गठनः अनुसूची-1 से ववाचिनिर्दिष्ट सेवा में सम्मिलित सभी ह्यूटी पद केन्द्रीय इंजीनियरी (वैद्युत और यांत्रिक) समूह ''क'' सेवा का गठन करेंगे!
- 4. ग्रेड, संख्या और इसका पुनर्विलोकण.— (1) इन नियमों के ग्रारंभ होने की तारीख को सेवा के विभिन्न ग्रेडों में सम्मिलित ड्यूटी पद, उनकी संख्या और वेतनमान वे होंगे जैसे कि अनुसूची-1 में विनिर्दिष्ट है।

× 70 -

- (2) उपनियम (1) में किसी बात के होते हुए भी सरकार :---
- (क) समय-समय पर आदेश द्वारा विभिन्न श्रेणियों में इ्यूटी पदों की संख्या में ऐसी अविधि के लिए जैसी उसमें विनिर्दिष्ट की जाए अस्थायी परिवर्धन या परिवर्तन कर सकेगी।
 - (ख) आयोग के परामशं से, सेवा में ऐसे पदों को सम्मिलित कर सकेगी जिन्हें अनुसूची-1 में सम्मिलित पद उनकी हैसियत या वेतनमान के समतुल्य समझे जा सके या उक्त अनुसूची में सम्मिलित किसी इपूटी पद को सेवा से अपवर्जित कर सकेगी।
 - (ग) आयोग के परामर्श से, खंड (ख) के अधीन सेवा में सिम्मलित इ्यूटी पर पर किसी अधिकारी की अस्थायी रूप से या अधिष्ठायी रूप से नियुक्ति कर सकेगी और सदृश ब्रेणी में निरंतर नियमित सेवा को ध्यान में रखते हुए उसकी च्येष्ठता नियत कर सकेगी।
 - इ. संवा के सदस्य—(1) निम्निलिखत व्यक्ति सेवा के सदस्य होंगे :--
 - (क) नियम 6 के अधीन इयूटी पद पर नियुक्त व्यक्ति, और
- ्रा (ख) नियम 7 के अधीन इयुटी पद पर नियुक्त व्यक्ति ।
- (2) उपनिवर्ष (1) के खंड (क) के अधीन नियुक्त व्यक्ति, ऐसी नियुक्ति पर अनुसूची-1 के अधीन उसे लागू समुखित श्रेणी में सेवा का सदस्य माना जाएगा।
- ्र_{ाचिक्त} (3) उपनिषम (1) कें खंड (ख) के अधीन नियुक्त व्यक्ति ऐसी नियुक्ति की तारीख़ से अनुसूची-1 के अधीन उसे लागू समुचित श्रेणी में सेवा का सदस्य होगा।
- 6. सेवा का आरंभिक गठण —(1) इन नियमों की प्रारंभ की तारीख़ को केन्द्रीय वैद्युत और यांत्रिक इंजीनियरी सेवा, समृह "क" में नियमित आधार पर समृह "क" इ्यूटी पद धारण कर रहे सभी विद्यमान अधिकारी अपनी-अपनी श्रेणियों में सेवा के सदस्य होंगे।
- (2) इन नियमों के आरंभ से पूर्व उप नियम (1) में निर्दिष्ट अधिकारियों की नियमित निरन्तर सेवा को सेवा में उनकी प्रोन्नित पुष्टि और ऐंशन के लिए परिवीक्षा ण्येष्टता और अर्हक सेवा के प्रयोजन के लिए गणना में लिया जाएगा।
- (3) वह सीमा जिस तक नियंत्रण प्राधिकारी इस नियम के उपबंधों के अनुसार सेवा की विभिन्न श्रेणियों की प्राधिकृत नियमित संख्या में पदों को भरने के लिए समर्थ नहीं है तो उन्हें नियम 7 और नियम 8 के उपबंधों के अनुसार भरा जाएगा।
- 7. सेवा की भावी अनुरक्षण नियम 6 के अधीन आरंभिक गठन के पश्चात् अनुसूची-1 में निर्दिष्ट किसी भी श्रेणी में रिक्त ड्यूटी पद निम्नलिखित रीति से भरे जाएंगे, अर्थात् :—
 - (i) सहायक कार्यपालक इंजीनियर की श्रेणी में सभी रिक्तियां अनुसूची-3 में विनिर्दिष्ट शैक्षणिक अर्हता और आयु सीमा के आधार पर आयोग द्वारा संचालित सिम्मलित इंजीनियरी सेवा परीक्षा के परिणाम के आधार पर सीधी भूती द्वारा, आपरीक्षा की किसी स्कीम के अधीन जो समय-समय पर आयोग के प्रग्नमई से सरकार द्वारा अधिसृचित की जाए, भरी जाएंगी,
 - (ii) सेवा के कार्यपालक इंजीनियर और उससे ऊपर की श्रेणियों में सभी रिक्तियां अनुसूची-2 में विनिर्दिष्ट न्यूनतम अर्हक सेवा सहित अगली निवली श्रेणी के अधिकारियों में ग्रोन्नति द्वारा भरी जाएंगी।
 - (iii) (क) सहायक कार्यपालक इंजीनियर से कार्यपालक इंजीनियर के पद और अधीक्षण इंजीनियर (कॅनिच्ड प्रशासनिक श्रेणी) की अधीक्षण इंजीनियर (चयन श्रेणी) के लिए प्रोन्नित के मामलों के सिवाय प्रोन्नित के लिए अधिकारियों का चयन अनुसूची-4 में यथाविनिर्दिष्ट विभागीय प्रोन्नित समिति द्वारा योग्यता के आधार पर किया जाएगा,
 - (ख) कार्यपालक इंजीनियर के पद पर पदोन्नति के लिए सहायक कार्यपालक इंजीनियर का चयन उनकी ज्येच्छता के क्रम में उपयुक्तता के अधीन रहते हुए किया आएगा,
 - (ग) अधीक्षण इंजीनियर (किनिष्ठ प्रशासनिक श्रेणी) की अधीक्षण इंजीनियर (चयन श्रेणी) के पद पर नियोजन उनकी उपयुक्तता के आधार पर ज्येष्ठता के क्रम में, सरकार द्वारा समय-समय पर जारी किए गए मार्गदर्शक सिद्धानों के अनुसार उनके सम्पूर्ण कार्य अनुभव और अन्य संबंधित बातों

को ध्यान में रखते हुए किया जाएगा,

- (iv) यदि किसी पद पर नियुक्त व्यक्ति का उच्च पद पर पदोन्नति के प्रयोजन के लिए विचार किया जाता है, उस श्रेणी में ज्येष्ठ सभी व्यक्तियों को जावत भी इस बात के होते हुए भी कि वे विहित पात्रता सेवा पूरी नहीं करते हैं, विचार किया जाएगा, यदि कभी एक वर्ष से अधिक नहीं है और वे अपनी परिवोक्षा की अवधि यदि विहित हो गई है, सफलतापूर्वक पूरी कर ली है।
- (v) केन्द्रीय इंजीनियरी सेवा (सिविल) समूह "क" और केन्द्रीय इंजीनियरी सेवा (वैद्युत और यंत्रिक) समूह "क" के सामान्य काटर के पद, मुख्य इंजीनियर और अधींक्षण इंजीनियर के पदों के लिए अपनी-अपनी विभागीय पदोन्नित समिति द्वारा पैनलित अधिकारियों की नियुक्ति द्वारा भरे जाएँगे।
- 8. इयूटी पदों को प्रतिनियुक्ति द्वारा भरना—नियम 7 में किसी बात के होते हुए भी, जहां सरकार की यह राय है कि ऐसा करना आवश्यक या समीचीन है वहां ऐसे कारणों को लेखबद्ध करते हुए, आयोग के परामर्श से किसी भी क्षेणों में ऐसी अविध के लिए जो तीन वर्ष से अधिक म हो। जिसका विशेष परिस्थितियों में पांच वर्ष की अविध तक विस्तार किया जा सकता है जैसा सरकार उधित समझे, प्रतिनियुक्ति पर स्थानांतरण द्वारा इयूटी पद भरा जाएगा। इस नियम के अधीन सेवा की किसी श्रेणों में तियुक्ति के लिए अहता, अनुभव और अहंक सेवा का प्रत्येक अवसर पर आयोग के परामर्श से सरकार द्वारा विनिश्चय किया जाएगा।
- 9. ज्येन्टता (1) नियम 6 के अधीन ख्यूटी पद पर नियुक्त सेवा के सदस्यों की अपेक्षित ज्येन्टता, इन नियमों के प्रारंभ की तारीख को यथा विद्यमान रूप में होगी :

परन्तु यदि उक्त तारीख को किसी ऐसे सदस्य की ज्येखता विनिर्दिष्टतया अवधारित नहीं की गई थी, यह इन नियमों के प्रारंभ होने से पूर्व सेवा के सदस्यों को यथा लागू ज्येखता नियतम को विनियमित करने वाले नियमों के आधार पर अवधारित की जाएगी।

- (2) नियम 6 के अधीन नियुक्त व्यक्तियों से फिल सेवा में भर्ती व्यक्तियों की ज्येच्छता समय-सभय पर इस निमित सरकार द्वारा जारी सामान्य अनुदेशों के अनुसार अवधारित की जाएगी।
- (3) कपर उपनियम (1) और उपनियम (2) के अधीन न आने वाले मामलों में ज्येच्डता सरकार द्वारा आयोग के परामर्श से अवधारित की जाएगी।
- 10. परिवीक्षा—(1) प्रत्येक अधिकारी, या तो सीधी भर्ती या पदोन्ति द्वारा सेवा में नियुक्ति पर दो वर्ष की अविध के लिए परिवीक्षा पर रहेगा:

परन्तु नियंत्रक प्राधिकारी समय-समय पर इस निमित जारी अनुदेशों के अनुसार परिवोक्षा अवधि का विस्तार कर सकता है:

परन्तु यह और कि परिवीक्षा को अवधि के विस्तार के लिए कोई विनिश्चय परिवीक्षा की आरंपिक अवधि की समाप्ति के पश्चात् आठ सप्ताह के भीतर लिया जाएगा और उक्त अवधि के भीतर ऐसा करने के कारणों के साथ संबंधित अधिकारी को लिखित में संसुचित किया जाएगा।

- (2) परिविक्षा की अवधि पर या उसकी किसी विस्तारित अवधि के पूरा होने पर अधिकारी यदि स्थायी नियुक्ति के योग्य माना गया है तो समय-समय पर जारी सरकार के आदेशों के निबंधनों के अनुसार उसकी पुष्टि के लिए विचार किया जाएगा।
- (3) यदि, यथास्यिति, परिवीक्षा की अवधि या उसकी किसी विस्तारित अवधि के दौरान सरकार की यह राय है कि कोई अधिकारी स्थापी नियुक्ति के योग्य नहीं है तो सरकार अधिकारी को यथास्थिति सेवा मुक्त कर सकेगी या उसे उसकी नियुक्ति से पूर्व उसके द्वारा धारित पद पर प्रत्थावर्ति कर सकेगी।
- (4) सरकार, परिवीक्षा की अवधि या उसकी किसी विस्तारित अवधि के दौरान, किसी अधिकारी से प्रशिक्षण के ऐसे पाइयक्रम के करने या ऐसी परीक्षा अथवा परीक्षण (जिसके अन्तर्गत हिन्दी परीक्षा भी सम्मिलित है) उत्तीर्ण करने की अपेक्षा कर सकेगी जैसी सरकार परिवीक्षा को संतोषप्रद पूरा करने के लिए शर्त के कप में आवश्यक समझे।
- (5) परिवीक्षा से संबंधित अन्य मामलों के विषय में, सेवा के सदस्य समय-समय पर इस निर्मित सरकार द्वारा जारी किए गए आदेशों और अनुदेशों द्वारा शासित होंगे।
- मेवा में नियुक्ति— सेवा में की सभी नियुक्तियां, सेवा की विभिन्न श्रेणियों
 में ड्यूटी पदों के लिए नियंत्रक प्राधिकारी द्वारा की जाएंगी।

HER COLOR

فيستنسب فرادات

12. तैनाती- सेवा में नियुक्त अधिकारी भारत या विदेश में कहीं भी सेवा करने का दायी होगा। १९६८ वर्ष १ के १ कहा है। अर्थ १ के १ के १ के १ कि है।

13. रक्षों सेवाएं या रक्षा से संबंधित पदी पर सेवा करने का दायित्व सेवा में नियुक्त कोई अधिकारी, यदि ऐसा अपेक्षित हो, चार वर्ष से अन्यून अवधि के लिए जिसके अन्तर्गत प्रशिक्षण पर बिताई गई अविधि भी है, यदि कोई है, किसी रक्षा सेवा या भारत की रक्षा से संबंधित पद पर सेवा करने का दायी होगा।

परन्तु ऐसे अधिकारी सें🚅 🚧 🤼

- (i) सेवा में नियुक्ति की तारीख से दस वर्ष की समाप्ति के पश्चात् या सेवा में उसके सीमिलित होने की तारीख से यथापूर्वीक्त सेवा करने की अपेका नहीं की जाएगी 📭 🤰 विकास विकास को उन्हों को कारण हुए देखा हुए हैं है
- (ii) यथापूर्वोक्त सेवा करने के लिए साधारणतया अपेक्षा नहीं की जाएगी पदि उसने चालीस वर्ष की आयु पूरी कर ली है।
- 14. निर्हता—वह व्यक्ति— 🗥 🐃 🕾 🔻
- (क) जिसने ऐसे व्यक्ति से जिसका पति या पत्नी जीवित है, विवाह किया है,
- (ख) जिसने अपने पति या अपनी पत्नी के जीवित होते हुए किसी व्यक्ति से निवाह किया है,

उक्त पद पर नियुक्ति की पात्र नहीं होगी: भी असे समार मिला है अस्तर है।

परन्तु यदि केन्द्रीय संरकार का यह समाधान हो जाता है कि ऐसा विवाह ऐसे व्यक्ति और विवाह के अन्य पक्षकार को लागू स्वीय विधि के अधीन अनुतेय है और ऐसा करने के लिए अन्य आधार है तो वह किसी व्यक्ति की इस नियम के प्रवर्तन से छूट दे The Artist Contract to the High the Con-

- 15. सेवा की अन्य शर्ते ऐसे विषयों की बाबत सेवा के सदस्यों की ऐसी शर्त, जिनके इन नियमों में कोई विनिर्दिष्ट उपबंध नहीं किया गया है वही होगा जैसा समय-समय पर केन्द्रीय सरकार के समतुल्य रैंक के अधिकारियों को लागू होंगी।
- 16. शिथिल करने की शक्ति -- जहां केन्द्रीय सरकार की यह राय है कि ऐसी करना आवश्यक या समीचीन है, वहां वह उसके लिए जो कारण है उन्हें लेखबद करके तथा संघ लोक सेवा आयोग से परामर्श करके, इन नियमों के किसी उपबंध को किसी वर्ग रा प्रवर्ग के व्यक्तियों की बाबत, आदेश द्वारा शियल कुर सकेगी।
- 17. व्यानृत्ति इन नियमों की कोई बात, ऐसे आरक्षण आयु सीमा में छूट और अन्य रियायतों पर प्रभाय नहीं डालेगी, जिनका केन्द्रीय सरकार द्वारा इस सम्बन्ध में समय-समय पर निकाले गए आदेशों के अनुसार अनुस्चित जातियों, अनुस्चित जन-जातियों, भूतपूर्व सैनिकों और अन्य विशेष प्रवर्ग के व्यक्तियों के लिए उपबंध करना अधिक्षत है।

ाक्षम कि ा**अनुसूची-**क्षा के कर

ंत्रमञ्चा सङ्ग वेरह्मामण्ड हार्के 👝

(नियम 3 देखिए) कि कि कि कि कि कि कि कि

स्तंभ (3) में दर्शित किए गए पदों में कुछ विभागों में जैसे आय- कर आदि और केन्द्रीय ईजीनियरी (वैद्युत और यांत्रिक) समूह ''कं'' काहर में सम्मिलिर है, स्वीकृत पद The Grander of the Committee of the Comm

क्र.सं. ह्यूटी पद और श्रेणी का नाम	पदों की सं. * वेतनमान
 मुख्य इंजीनियर (बैद्युत और यांत्रिक) अधिक्षण इंजीनियर (बैद्युत और यांत्रिक) अकृत्थिक चयन श्रेणी अधिक्षण इंजीनियर (बैद्युत और यांत्रिक) (कनिष्ठ प्रशासनिक श्रेणी कार्यपालक इंजीनियर (बैद्युत और यांत्रिक) 	36@ 17700+125-4700- 150-5000 156 3(100-100-3500-
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6. सहायक कार्यपालक इंजीनियर , . 05 2200-75-2800-(वैद्युत और यात्रिक) द.रो.-100-4000 (छुट्टी आरक्षित)

*1996 में, कार्यभार के आधार पर परिवर्तन किया जा सकता 🛊 ।

- 4500-150-5700 र. के वेतनमान में अकृत्यिक चयन श्रेणी पद भी सम्मिलित
- कनिष्ठ प्रशासनिक लेणी (क्षेणी स्थन) अकृत्यिक है और इस लेणी में पर्दों की अधिकतम संख्या प्येच्ठ ह्यूटी पदों के पन्द्रह प्रतिशत के बराबर होगी [अर्थात् ण्येष्ठ वेतनमान और सेषा में ऊपर के स्तर पर सभी ड्यूटी पद और चयन श्रेणी (अकृत्यिक) में पर्दों की अधिकतम संख्या कनिष्ठ प्रशासिनक श्रेणी में स्वीकृत पदों की संख्या तक सीमित होगी)]

िटप्पण : मुख्य इंजीनियर के तीन पद और अधीक्षण इंजीनियर के छह पदी केन्द्रीय इंजीनियरी (सिविल) समूह "क" सेवा तथा केन्द्रीय इंजीनियरी वैद्युत और यांत्रिक समूह ''क'' सेवा के लिए सामान्य काडर एद है।

अनुसूची-2

[नियम ७(॥) देखिए]

् [केन्द्रीय इंजीनियरी (वैद्युत और यांत्रिक) समूह "क" सेवा की विभिन्न श्रेणियाँ असुनार के असीस में सम्मिलित ह्यूटी पदों की प्रोन्नित पर अधिकारियों की नियुक्ति के लिए ठीक निम्नु

新. 柱.	ङ्यूटी यद और श्रेणी का नाम	भर्ती पद्धति	ज्ञपन क्षेत्र, प्रोन्नितिक लिए न्यूनतम् अर्थः अर्थः अर्हक सेवा और शैक्षिक अर्हता	
(1)	(2)	. (3)	(4)	
1.	• • • • • • • • • • • • • • • • • • • •	प्रोन्ति द्वारा	ब्रेणी में आठ वर्ष की नियंगित	jo; ·
	(वैद्युत और यांत्रिक)		👉 'सेवा सहित अधीशक' इंजीनियर 😘 😘 💯	પ ાર્ સ
			(वैद्युतः) और हा यंत्रिक) ७०० आहे १००५,	
•		v.	ा जिसके अन्तर्गत सेवा भी है ं है । 🔻 💖 हैंह	es și
		: 4-	🖘 व्यदि कोई अकृत्यिक चयन 💎 🚟	/* 4
	•		A-A-2	
			समूह ''क'' पदों से सत्रह धर्व की	
			र स्थाप समाजित सम्बद्धि विक	
			की नियमित सेवा अधीक्षण इंजी-	
			नियर (वैद्युत और यात्रिक) की श्रेणी में होनी चाहिए।	
2.	अधीक्षण इंजीनियर	संपूर्ण कार्य	अधीक्षण इंजीनियर (वैद्युत और	
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((चयन श्रेणी) 🖂 🗝 🗝	को ध्यान में	अधिकारी को भर्ती किया गया वा के कि	
	• •	रखते हुए	आगात्री वर्ष से संगणित वर्ष की पहली 📆	
		ण्येष्ठता और	जुलाई को समृह "क" सेवा के 🐩	
. :"} ;	· ·,	और उप-	चौदहवें वर्व में प्रवेश कर चुके हैं	
To Pr		युक्तता के 🦠	्या सहायक इंजीनियर से प्रोन्नति ज्यहाँ 🖂	
٠.		अवधार परः		
		ि।युक्ति द्वारा	ण्येष्ठ वेतनमान में प्रोन्नति की स्थापनीहरू	
	* '		तारीखन से संगणित समूह ''क''ं किया	
FTV -		4 5 m 3	्रमें नी वर्ष सेवा कर चुका है। उपकार 😲 💎 🔻	
3. 31	धीक्षण इंजीनियुर	प्रोन्नति हारा	. श्रेणी में पांच वर्ष की नियमित सेवालहरू	
(8	द्युत और यांत्रिक)		सहित कार्यपालक इंजीनियर कार्यपालक	
. (8	तिष्ठ प्रशासनिक श्रेर्ण))	(नैद्युर/यांत्रिक) किसी मान्यतान्य	
			्रप्राप्त विश्वविद्यालयः की वैद्युत और कार्य	
	w.	7.6	यांत्रिक इंजीनियरी में डिग्री या	

समतस्य।

(i) श्रेणी में चार वर्ष की नियमित

सेदा सहित सहायक कार्यपालक

कार्यपालक इंजीनियर प्रोन्नित द्वारा

(वैद्युत और यांश्रिक)

् भाग]	[[—खण्ड <u>३</u> ((i)]	भारत का
	(2)	(3)	(4)
(I.			
	or and the same	•	इंजीनियर (वैद्युत और यांत्रिक) से 337, प्रतिशत।
		er e se se se _{ta} .	(ii) श्रेणी में आठ वर्ष की नियमित
			सेवा सहित सहायक इंजीनियर
	* **;	to the first of the second	(वैद्युत और यांत्रिक) से
			33 ¹ /, प्रतिशत और वैद्युत या यांत्रिक इंजीनियरी डिग्री या
,	1 :	er e evel	कोई अन्य समतुल्य अर्हता।
		50	(iii) श्रेणी में दस वर्ष की नियमित
		•	सेवा सहित सहायक इंजीनियर
141	ter of the track	11200	(वैद्युत) से 33½ प्रतिशत और मान्यताप्राप्त विस्वन
			विद्यालय या संस्था से वैद्यत
4			या यांत्रिक इंजीनियरी में
	na an ing kalangan dan salah sal Katalog kanangan salah sal	•	डिप्लोमा या समतुल्य अर्हता

अनुसूची-3 [नियम 7(i) देखिए]

आयोग द्वारा

परीक्षा के माध्यम से सीधी भर्ती द्वारा।

संचालित सम्मिलित इंजीनियरी

संघ लोक सेवा आयोग द्वारा संबालित की गई प्रतियोगिता परीक्षा के आधार पर केन्द्रीय इंजीनियरी सेवा (वैद्युत और यांत्रिक) समूह ''क'' के पदों पर सीधी भर्ती के लिए न्यूनतम् शैक्षिक अर्हता और आयु सीमा

(क) अध्यर्थी के पास :__but_g 9%/appac

5. सहायक कार्यपालक

(वैद्युत और यांत्रिकी)

- (1) निम्नलिखित से वैद्युत या यात्रिकी इंजीनियरी में डिग्री :
 - (i) केन्द्रीय या राज्य विधान मण्डल के अधिनियम द्वारा भारत में निगमित कोई विश्वविद्यालय, या
 - (ii) संसद के अधिनियम, द्वारा स्थापित शैक्षिक संस्था या विश्वविद्यालय अनुदान आयोग अधिनियम, 1956 की धारा 3 के अधीन सम विश्वविद्यालय के रूप में घोषित, या
- (2) ऐसी अन्य समतुल्य अहता जिसे उक्त परीक्षा में प्रवेश के प्रयोजन के लिए सरकार द्वारा मान्यता दी गई है या दी जा सकेगी, या
- (3) ऐसे जिदेशी विश्वविद्यालय/महाविद्यालय/संस्था से इंजीनियरी में डिग्री/डिप्लोमा और ऐसी शर्तों के अधीन जैसी इस प्रयोजन के लिए सरकार द्वारा समय-

टिप्पण 👝

- (1) असाधारण मामलों में, आयोग उपर्युक्त में से कोई अईता न रखने वाले अध्यर्थी को शैक्षिक रूप से अहिंत मान सकता है परन्तु आयोग का यह समाधान हो कि उसने अन्य संस्थाओं द्वारा संचालित परीक्षा उत्ती र्ण कर ली है जिनका स्तर आयोग की राय में परीक्षा में उसके अवेश की न्यायोचित
- (2) ऐसा अध्यर्थी जो विदेशी विश्वविद्यालय से जो कि सरकार द्वारा मान्यता िक्ष प्राप्त नहीं है डिग्री प्राप्त करके।
- (ख) जिस वर्ष परीक्षा संचालित की जा रही है उस वर्ध 1 अगस्त को अध्यर्थी ने 20 वर्ष की आयु पूरी कर ली है लेकिन 28 वर्ष की आयु पूरी न की हो।

अनुसूची-4

नियम 7(iv) देखिए

(केन्द्रीय इंजीनियरी (वैद्युत और यांत्रिक) समूह "क" सेवा में प्रोन्ति और पुष्टि के मामलों पर विचार करने के लिए समूह "क" विभागीय प्रोन्तित समिति की

1. मुख्य इंजीनियर 1. अध्यक्ष/सदस्य संघ लोक लागू नहीं होता (वैद्युत और यांत्रिक) 2. संकर्म महानिदेशक—सदस्य 3. सिवव/विशेष सिव्य/अपर सिवव, शार्री कार्य और रोजगार मंत्रालय—सदस्य 2. अधीक्षण इंजीनियर 1. संकर्म महानिदेशक—अध्यक्ष लागू नहीं होता (वैद्युत और यांत्रिक) 2. अपर सिवव/संयुक्त सिवव, (अकृत्यिक चयन श्रेणी) शहरी कार्य और रोजगार मंत्रालय—सदस्य 3. अधीक्षण इंजीनियर 1. अध्यक्ष/सदस्य संघ लोक लागू नहीं होता (वैद्युत और यांत्रिक) सेवा आयोग—अध्यक्ष (कानिच्य 2. संकर्म महानिदेशक/संकर्म प्रशासनिक श्रेणी) अपर महानिदेशक—सदस्य 3. अपर सिवव/संयक्त सिवव	क्र. इपूटी पदों का नाम सं. और श्रेणी	समूह ''क'' विभागीय प्रोन्नित समिति (प्रोन्निति पर विचार करने के लिए)	समूह ''क'' विभागीय प्रोन्नित समिति (प्रोन्नित पर विचार करने के लिए)
 सेवा आयोग—अध्यक्ष संकर्म महानिदेशक—सदस्य संविव/विशेष सिष्व/अपर सिवत, शहरी कार्य और रोजगार मंत्रालय—सदस्य अधीक्षण इंजीनियर (वैद्युत और यांत्रिक) (अकृत्यिक चयन ब्रेणी) (अकृत्यिक चयन ब्रेणी) (अद्युत और यांत्रिक) (अव्युत और यांत्रिक) (अव्युत और यांत्रिक) (अव्युत और यांत्रिक) (अव्युत सावव संयुव्य सावव सावव सावव सावव सावव सावव सावव साव	(1) (2)	(3)	. (4)
3. सिवा/विशेष सिवा/अपर सिवा/ शारी कार्य और रोजगार मंत्रालय—सदस्य 2. अधीक्षण इंजीनियर 1. संकर्म महानिदेशक—अध्यक्ष लागू नहीं होता (वैद्युत और यंत्रिक) शहरी कार्य और रोजगार मंत्रालय—सदस्य 3. अधीक्षण इंजीनियर 1. अध्यक्ष/सदस्य संघ लोक लागू नहीं होता (वैद्युत और यंत्रिक) सेवा आयोग—अध्यक्ष (कानिब्ध 2. संकर्म महानिदेशक—सदस्य 3. अपर सिवा/संयुक्त सिवा शहरी कार्य पूर्व रोजगार मंत्रालय—सदस्य 4. कार्यपालवा इंजीनियर 1. संकर्म अध्यक्ष/सदस्य संघ लागू नहीं होता लोक सेवा आयोग—अध्यक्ष शहरी कार्य पूर्व रोजगार मंत्रालय—सदस्य 4. कार्यपालवा इंजीनियर 1. संकर्म अध्यक्ष/सदस्य संघ लागू नहीं होता लोक सेवा आयोग—अध्यक्ष 2. संकर्म महानिदेशक—सदस्य 3. संयुक्त सिवा आयोग—अध्यक्ष 3गर महानिदेशक—सदस्य 3. संयुक्त सिवा आयोग—अध्यक्ष 5. सहायक कार्यपालक 1. संकर्म महानिदेशक संकर्म लागू नहीं होता और रोजगार मंत्रालय—सदस्य 4. संग्रुक्त साव्यक्ष साव्यक्य साव्यक्ष सा	 मुख्य इंजीनियर (वैद्युत और यांत्रिक) 	सेवा आयोगअध्यक्ष	लागू नहीं होता
सिषव, शार्थ कार्य और रोजगार मंत्रालय—सदस्य 2. अधीक्षण इंजीनियर 1. संकर्म महानिदेशक—अध्यक्ष लागू नहीं होता (वैद्युत और यांत्रिक) 2. अपर सिवल/संयुक्त सिषव, (अकृत्यिक चयन ब्रेणी) शहरी कार्य और रोजगार मंत्रालय—सदस्य 3. अधीक्षण इंजीनियर 1. अध्यक्ष/सदस्य संघ लोक लागू नहीं होता (वैद्युत और यांत्रिक) सेवा आयोग—अध्यक्ष (कनिष्ठ 2. संकर्म महानिदेशक/संकर्म प्रशासनिक ब्रेणी) अपर महानिदेशक/संकर्म प्रशासनिक ब्रेणी) अपर महानिदेशक/संदर्य 3. अपर सिवल/संयुक्त सिषव शहरी कार्य एवं रोजगार मंत्रालय—सदस्य 4. कार्यपालवा इंजीनियर 1. संकर्म अध्यक्ष/सदस्य संघ लागू नहीं होता (वैद्युत औ।र यांत्रिक) तोव संवा आयोग—अध्यक्ष 2. संकर्म महानिदेशक—सदस्य 3. संयुक्त सिवल, शहरी कार्य और रोजगार मंत्रालय— सदस्य 5. सहायक कार्यपालक 1. संकर्म महानिदेशक संकर्म लागू नहीं होता अपर महानिदेशक—अध्यक्ष (वैद्युत शौर यांत्रिक) 2. संयुक्त सिवल, शहरी कार्य और रोजगार मंत्रालय— सदस्य 3. निदेशक/अपर सिवल, शहरी कार्य और रोजगार		2. सकम महानिदेशक—सदस्य	
रोजगार मंत्रालय—सदस्य 2. अधीक्षण इंजीनियर (वैद्युत और यंत्रिक) (अकृत्यिक चयन ब्रेणी) शहरी कार्य और रोजगार मंत्रालय—सदस्य 3. अधीक्षण इंजीनियर (वैद्युत और यंत्रिक) (कृत्युत और यंत्रिक) अध्यक्ष/सदस्य संघ लोक प्रशासनिक ब्रेणी) अपर महानिदेशक—सदस्य 3. अपर सिवव/संयुक्त सिचव शहरी कार्य एवं रोजगार मंत्रालय—सदस्य 4. कार्यपालवा इंजीनियर (वैद्युत और यंत्रिक) (वेद्युत संविव, शहरी कार्य और रोजगार		अस्पित्र कार्य साम्बन्/अपर	
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3. संयुक्त सिचव, शहरी कार्य और रोजगार मंत्रालय— सदस्य 5. सहायक कार्यपालक इंजीनिया: अपर महानिदेशक संकर्म लागू नहीं होता अपर महानिदेशक—अध्यक्ष (वैद्युत शीर यांत्रिक) 2. संयुक्त सचिव, शहरी कार्य और रोजगार मंत्रालय— सदस्य 3. निदेशक/अपर सचिव, शहरी कार्य और रोजगार	•		
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और रोजगार मंत्रालय— सदस्य 3. निदेशक/अपर सचिव, शहरी कार्य और रोजगार	(वैद्युत ३ गैर: यांत्रिक) 2.	संयक्त सचिव, शहरी कार्य	and the second
सदस्य 3. निदेशक/अपर सचिव, शहरी कार्य और रोजगार		और रोजगार मंत्रालय	:
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शहरी कार्य और रोजगार	3.1	निदेशक/अपर सचित्र.	
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टिप्पण :

(1) संघ लोक सेवा आयोग के अध्यक्ष या सदस्य से भिन्न किसी सदस्य की अनुपस्थिति, विभागीय प्रोन्नित समिति की कार्यवाहियों को अधिमान्य नहीं करेगी, यदि समिति के अधिक से अधिक सदस्य इसकी बैठक में हाजिर हुए थे।

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(2) पुष्टि से संबंधित विभागीय प्रोन्नति समिति की कार्यवाहियां अनुमोदन के लिए आयोग को भेजी जाएंगी। यदि फिर भी, ये आयोग द्वारा अनुमोदन नहीं की जाती है तो विभागीय प्रोन्नति समिति की एक नए सिर से बैठक, जिसकी संघ लोक सेवा आयोग के अध्यक्ष या सदस्य द्वारा अध्यक्षता की जानी है, होगी।

[फा. सं. 8/5/95-ईसी-1/ई डब्ल्यू-1]

मी. एस. मिन्हास, संयुक्त संखिष

NOTIFICATION

New Delhi, the 28th, October, 1996

G.S.R. 501(E).—In exercise of the powers conferred by the proviso to article 309 of the Constitution and in supersession of the Central Electrical and Mechanical Engineering Services Group 'A' Recruitment Rules, 1954 (No. S.R.O.-1843, dated the 21st May, 1954), the Central Electrical Engineering Services Group 'A' Recruitment Rules, 1958 (No. GSR-36, dated the 31st December, 1958), and the Executive Engineers, Central Engineering and Central Electrical Engineering Service (Group 'A') (Regulation of Seniority) Rules, 1976 (No. G.S.R-892, dated the 8th June, 1976), except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules, namely:-

- 1. Short title and commencement:—(1) These rules may be called the Ministry of Urban Affairs and Employment (Department of Urban Development) Central Engineering (Electrical and Mechanical) Group 'A' Service Rules, 1996.
- (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. Definitions: -- In these rules, unless the context otherwise require :-ن تاب mopas sy this fer
 - (a) "appointed day" means the date on which these rules comes into force;

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- (b) "commission" means the Union Public Service Commission;
- "controlling authority" means the Government of India in the Ministry of Urban Affairs and Employment;
- "departmental promotion committee" means a Committee constituted to consider promotion or confirmation in any Grade;
- "duty post" means a post included in Schedule-I;
- (f) "Government" means the Government of India;
- (g) "grade" means a grade of the service:
- (h) "regular service" in relation to any grade means the period or periods of service in that grade rendered after selection and appointed thereto under the rules according to the prescribed procedure for regular appointment to that grade and includes any period or periods :--
 - (1) taken into account for the purpose of seniority in case of those appointed under rule 6;
 - during which an officer would have held a duty post in that (2) grade but for being on leave or otherwise not being available for holding such post;
- (i) "Schedule" means a Schedule appended to these rules;
- "Scheduled Castes and Scheduled Tribes" have the same meaning as assigned to them in clauses (24) and (25) respectively of article 366 of the Constitution of India, and "OBC" means Other Backward Classes having the same meaning and applicability as laid down in Department of Personnel and Training O.M. No. 36012/22/93-Estt. (SCT), dat.ed the, 8th September, 1993;

- "service" means the Central Engineering Service (Electrical and Mechanical) Group "A" Service constituted under rule 3.
- 3. Constitution of the Service.—Ail the duty posts included in the Service as specified in Schedule-I shall constitute the Central Engineering (Electrical and Mechanical) Group 'A' Service.
- 4. Grade, strength and its review.—(1) The duty posts included in the various grades of the service, their numbers and scales of pay, on the date of commencement of these rules, shall be as specified in Schedule-I.
- (2) Notwithstanding anything contained in sub-rule (1), the Govemment may.
 - (a) from time to time, by order make temporary additions or alterations to the strength of the duty posts in various grades, for such period as may be specified therein;
 - (b) in consultation with the Commission, include in the Service such posts as can be deemed to be equivalent in status, grade or pay scale to the posts included in Schedule-I or exclude from the Service a duty post included in the said Schedule:
 - (c) in consultation with the Commission, appoint an officer to a duty post included in the Service under clause (b) to the appropriate grade in a temporary capacity or in a substantive capacity, and fix his seniority in the grade after taking into account continuous regular service in the analogous grade.
- 5. Members of the Service-(i) The following persons shall be the members of the Service :-
 - (a) persons appointed to duty posts under rule 6; and
 - (b) persons appointed to duty posts under rule 7.
- (2) A person appointed under clause (a) of sub-rule (1) shall, on such appointment, be deemed to be a member of the Service in the appropriate grade applicable to him under Schedule-limes.
- (3) A person appointed under clause (b) of sub-rule (1) shall be a member of the Service in the appropriate grade applicable to him under Schedule-I from the date of such appointment.
- 6. Initial constitution of the service.—(1) All existing officers holding Group 'A' duty posts on regular basis in the Central Electrical and Mechanical Engineering Services, Group 'A' on the date of commencement of these rules shall be the members of the Service in the respective a week garage a A 6
- (2) The regular continuous service of Officers referred to in subrule (1) before the commencement of these rules shall count for the purpose of probation, seniority, qualifying service for promotion, confirmation and pension in the service.
- (3) To the extent the controlling authority is not able to fill up the posts in authorised regular strength of various grades in the service in accordance with the provisions of this rule, the same shall be filled in accordance with the provisions of rules 7 and 8. ं. ताथ स्टानिस भागपति
- 7. Future maintenance of the service .-- The vacant duty posts in any of the grades referred to in Schedule-I, after the initial constitution under rule 6, shall be filled in the following manner, namely:
 - all the vacancies in the grade of Assistant Executive Engineer shall be filled by direct recuitment on the basis of the results of the Combined Engineering Services Examination conducted by the Commission on the basis of educational qualifications and age limits specified in Schedule-III;
 - (ii) all the vacancies in the grades of Executive Engineer and above of the service shall be filled by promotion from amongst the officers in the next lower grade with minimum qualifying service as specified in Schedule-II.
 - (a) The selection of officer for promotion shall be made by the departmental promotion committee as specified in Schedule-IV, by selection on merit except in the case of promotion of Assistant Executive Engineer to the post of Executive Engineer and of Superintending Engineer (Junior Administrative Grade)

for appointment to the post of (Superintending Engineer selection grade);

- (b) selection of the Assistant Executive Engineer for promotion to the post of the Executive Engineer shall be in the order of their seniority subject to rejection of the unfit;
- (c) placement of the Superintending Engineer (Junior Administrative Grade) in the post of Superintending Engineer (selection grade) shall be made in the order of seniority based on their suitability taking into account their overall performance, experience and other related matters as per Guidelines issued by the Government from time to time:
- (iv) If any officer appointed to any post in the service is considered for the purpose of promotion to the higher post, all persons senior to him in the grade shall also be considered notwithstanding that they do not fulfil the prescribed eligibility service, if the shortfall is not more than one year and they have successfully completed their probation period, if prescribed.
- (v) the post of Chief Engineer and Superintending Engineer borne on the Common Cadre of Central Engineering Service (Civil) Group 'A' and Central Engineering Service (Electrical and Mechanical) Group 'A' shall be filled by appointment of Officers empanelled by the respective departmental promotion committee for the posts of Chief Engineer and Superintending Engineer.
- 8. Filling of duty posts by deputation.—Notwithstanding anything contained in rule 7, where the Government is of the opinion that it is necessary or expedient so to do, it may for reasons to be recorded in writing and in consultation with the Commission, fillup a duty post in any grade by transfer on deputation for a period not exceeding three years, which may in special circumstances be extended upto five years, as the Government may think fit. The qualifications, experience and the qualifying service for appointment to any grade of the Service under this rule shall be decided by the Government in consultation with the Commission on each occasion.
- 9. Seniority.—(1) The relative seniority of members of the service appointed to a duty post under rule 6, shall be as obtaining on the date of commencement of these rules:

Provided that if the seniority of any such member had not been specifically determined on the said date, the same shall be determined on the basis of the rules governing fixation of seniority as applicable to the members of the service prior to the commencement of these rules.

- (2) The seniority of persons recruited to the Service, other than those appointed under rule 6, shall be determined in accordance with the general instructions issued by the government in this behalf from time to time.
- (3) In the cases not covered under sub-rule (1) and sub-rule (2) above, the seniority shall be determined by the Government in consultation with the Commission.
- 10. Probation.—(1) Every Officer on appointment to the Service either by direct recruitment or by promotion shall be on probation for a period of two years:

Provided that the controlling authority may extend the period of probation in accordance with the instructions issued by the Government in this behalf from time to time:

Provided further that any decision for extension of a probation period shall be taken within eight weeks after the expiry of initial period of probation and communicated in writing to the concerned Officer together with reasons for so doing within the soid period.

- (2) On completion of the period of probation or any extension thereof, officer shall, if considered fit for permanent appointment, be considered for confirmation in terms of the orders of the Government issued from time to time.
- (3) If, during the period of probation or any extension thereof, as the case may be, Government is of the opinion that an officer is not fit for permanent appointment, Government may discharge the officer or revert

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him to the post held by him prior to his appointment in the Service, as the case may be.

- (4) During the period of probation or any extension thereof, an officer may be required by Government to undergo such courses of training of to pass such examinations or tests (including examination in Hindi) as the Government may deem fit, as condition for satisfactory completion of probation.
- (5) As regards other matters relating to probation, the members of the Service shall be governed by the orders or instructions issued by the Government in this behalf from time to time.
- 11. Appointment to the service.—All appointments to the Service shall be made by the controlling authority for all the duty posts in various grades of the Service.
- 12. Posting.—Officers appointed to the Service shall be liable to serve anywhere in India or abroad.
- 13. Liability to serve defence services or posts connected with defence—Any Officer appointed to the Service, if so required, shall be liable to serve in any defence service or post connected with the Defence of India, for a period of not less than four years including the period spent on training, if any:

Provided that such Officers .-

- (i) shall not be required to serve as aforesaid after the expiry of ten years from the date of appointment to the Service or from the date of his joining the Service;
- (ii) shall not ordinarily be required to serve as aforesaid if he has attained the age of forty years.

14. Disqualification .-- No person-

- (a) who has entered into or contracted a marriage with a person having a spouse living, or
- (b) who having a spouse living, has entered into or contracted a marriage with any person,

shall be eligible for appointment to the service:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

- 15. Other conditions of the service.—The conditions of service of members of the service in respect of matters for which no specific provision has been made in these rules, shall be the same as are applicable, from time to time to officers of equivalent rank of the Central Government.
- 16. Power to relax.—Where the Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing, and in consultation with the Commission, relax any of the provisions of these rules with respect to any class or category of persons.
- 17. Saving.—Nothing in these rules shall affect reservations, relaxation in age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Other Backward Classes, Ex-Servicemen and other special categories of persons in accordance with the orders issued by the Government from time to time in this regard.

SCHEDULE—I (See rule 3) happing believes, 2

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Posts indicated in column (3) also include posts sanctioned in some departments such as Income Tax etc. and are encadered in the Central Engineering (Electrical and Mechanical) Group 'A' Service

SI.	Name of the duty Post and grade	No. of posts*	
(1)	(2)	(3)	(4)
ī	Chief Engineer (Electrical and Mechanical)	06	5900-200-6700/-

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nd the east year.

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(1)	(2)	(3)	(4)	_(1)	(2)	(3)	(4)
2.	Superintending Engineer (Electrical and Mechanical) Non-functional-Selection Grade	**	4500-150-5700/-				related matters	lated from the date of promotion to the senior time scale in the case of officers promoted from Assis- tant Engineer.
3.	Superintending Engineer (Electrical and Mechanical) (Junior Administrative Grade)	36@	3700-125-4700-150-5000/-			Superintending Engineer (Electrical and Mechanic	By promotion	Executive Engineer (Electrical and Mechanical) with five years regular service in the grade and
4.	Executive Engineer (Electrical and Mechanical)	156	3000-100-3500-125-4500/-			cal) (Junior Administrative	•	possessing degree in Electrical or Mechanical Engineering from a
5 .	Assistant Executive Engineer (Electrical and Mechanical)	1,5	2200-75-2800-EB-100-4000/-			Grade)	•	recognised University or equiva- lent.
6.	Assistant Executive Engineer (Electrical and Mechanical) (Leave Reserve)	05	2200-75-2800-EB-100-4000/-	i	.,	Executive Engineer (Electrical and	By promotion	(i) 311, per cent from Assistant Executive Engineer (Electrical and Mechanical) with four years regu-
	In 1996, subject to variation d	epende	ent on workload			Mechanical)	, Kanda bii Na	lar service in the grade.
@ ••	Includes non-functional selection Rs. 4500-150-5700/c. The junior administrative grand the maximum number of lifteen per cent of the senior level of senior time scale and	ction grade (graf f posts or duty d above	rade posts also in the pay scale	•				(ii) 33 ¹ /, per cent from Assistant Engineers (Electrical) with eight years regular service in the grade and possessing degree in Electrical or Mechanical Engineering or any other equivalent qualification. (iii) 33 ¹ /, per cent. from Assistant
Nata	be limited to the number of tive grade, and anti-milked the same	posts s	anctioned in junior administra-	•			in orthodological electrical control	Engineer (Electrical) with ten years regular service in the grade and possessing Diploma in Elec-
ivote	neers are common andre no	ranosi to for i	x posts of Superintending Engi- the Central Engineering (Civil)					trical or Mechanical Engineering
	Group 'A' Service and the Contanical Group "A" Service:	entral	Engineering Electrical and Me-				er er salt er	from a recognised University or Institution of any other equiva-
		00	राज्य वर्षः - वर्षाः । ।			Assistant Executive	υ,	project compression of professional and a contraction of the contracti
	decision with a person	ntos i				Engineer	recruitment	enne e Personale de la designation de la companya d
	SCHEL	ULE- ule 7(ii	- II)]			(Electrical and Mechanical)	Combined Engineering	oracifo filogo disattans, experiore Li necessio e espada nifilm Samore, e e Li come
vice tion t	in the immediate lower grade !	for app ious er	n and minimum qualifying ser- ointment of officers on promo- ades of the Central Engineering vice.				Services Examination conducted by the Commission	y

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SI. Name of duty Post Method of Field of selection, minimum No. and grade recruitment qualifying service and educational qualification for promotion (1) (2) (3) (4) 1. Chief Engineer Ву (Electrical and promotion Mechanical)

2. Superintending Ву Envincer (Electrical and Mechanical) (Non-functional) (Selection Grade)

appointment on the basis of seniority and suitability taking into account the overall performance

and other

Superintending Engineer (Electrical and Mechanical) with eight years regular service in the grade (including service, if any rendered in the non-functional selection grade) or seventeen years regular service in group A posts of the service out of which four years regular service should be in the grade of Superintending Engineer (Electrical and Mechanical). Superintending Engineer (Electrical and Mechanical) (Junior administrative grade) who have entered fourteenth year of Group A service on the first of July of the year calculated from the year following the year of examination

on the basis of which the Officer

was recruited or who have rendered

nine years Group A service calcu-

SCHEDULE-III

[See rule 7(i)]

Minimum educational qualification and age limit for direct recruitment to posts in Central Engineering Service Electrical and Mechanical Group-'A' on the basis of Competitive Examination to be conducted by the Union Public Service Commission: do re not be parte the representation (A) A candidate shall possess:

- (1) a degree in Electrical or Mechanical Engineering from;
 - (i) a University incorporated by an Act of the Central or State Legislature in India; or
 - an educational Institution established by an Act of Parliament or declared to be deemed as University under section 3 of the University Grants Commission Act, 1956, or
- (2) Such other equivalent qualification as have been or may be recognised by the Government for the purpose of admission to the said exami nation; or
- (3) A degree/diploma in Engineering from such foreign University/ College, Institution and under such conditions as may be recognised by the Governm ent for the purpose from time to time. NOTET:

In e, ceptional cases, the Commission may treat a candidate, not possessing at 'y of the above qualifications, as educationally qualified provided that the Commission is satisfied that he has passed examinations conducted by cothes Institutions the standard of which in the spinion of the Commission, ju stified his admission to the examination.

NOTE 2:

A candidate who is otherwise qualified by virtue of his having taken a Degree from a foreign University which is not recognised by Government, may also apply to the Commission and may be admitted to the examination at the discretion of the Commission;

(B) A candidate shall have attained the age of 20 years but not have attained the age of 28 years on the 1st day of August of the year in which the examination is held.

SCHEDULE—IV [See rule 7(4)]

Composition of Group 'A' departmental promotion committee for considering cases of promotion and confirmation in the Central Engineering (Electrical and Mechanical) Group 'A' Service

-	many aroup 11 Delvice	
SI. Name of duty No. post	Group 'A' Departmental Promotional Committee' (for considering promo- tion)	Group 'A' Depar mental Promo- tional Committee (for considering promotion)
(1) (2)	(3)	(4)
2. Superintending Engineer (Electrical and Mechanical) 2. Superintending Engineer (Electrical and Mechanical) (Non-functional) (Selection Grade) 3. Superintending Engineer (Electrical and Mechanical) (Junior Administrative Grade)	1. Chairman/Member Union Public Service Commission—Chairman 2. Director General of Works—Member 3. Secretary/Special Secretary, Ministry of Urban Affairs and Employment—Membel 1. Director General of Works—Chairman 2. Additional Secretary/ Joint Secretary, Ministry of Urban Affairs and Employment—Member 1. Chairman/Member Union Public Service Commission—Chairman 2. Director General of Works/Additional Director General of Works—Member	Not applicable

(1) (2)	(3)	(4)
4. Executive Engineer (Elec- trical and Mechanical)	3. Additional Secretary/ Joint Secretary, Ministry of Urban Affairs and Employ- ment—Member 1. Chairman/Member Union Public Service Commission—Chairman 2. Director General of Works/Additional Director General of Works—Member 3. Joint Secretary Ministry of Urban Affairs and Employ- ment—Member.	Not applicable
5. Assistant Execu- cutive Engineer (Electrical and Mechanical)	Not applicable.	1. Director General of Works/ Additional Director General of Works— Chairman 2. Joint Secretary, Ministry of Urban Affairs and Employment— Member 3. Director/Deputy Secretary Ministry of Urban Affairs and Employment—Member.

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1. The absence of a Member, other than the Chairman or a Member of the Union Public Service Commission shall not invalidate the proceedings of the Departmental Promotion Committee if more than half the members of the Committee had attended its meetings.

2. The proceedings of the Departmental Promotion Committee relating to confirmation shall be sent to the Commission for approval. If, however, these are not approved by the Commission, a fresh meeting of the departmental promotion committee to be presided over by the Chairman or a Member of the Union Public Service Commission, shall be held.

[F. No. 8/5/95/ECI/EWI] B.S. MINHAS, Jt. Secy.

F.No.35034/7/97-Estt(D)

Government of India

Ministry of Personnel, Public Grievances and Pensions

Department of Personnel and Training

New Delhi - 110 001 February 8, 2002

OFFICE MEMORANDUM

Subject:-Procedure to be observed by Departmental Promotion Committees (DPCs) - No supersession in 'selection' promotion - Revised Guidelines regarding.

(i) DoP&T O.M.No. 22011/5/86-Estt(D) dated 10.3.1989

(ii)DoP&T O.M.No. 22011/5/86-Essit(D) dated 10.4.1989

(iii)DoP&T O.M.No.: 22011/5/91-Esit(D) dated 27.3.1997 The undersigned is directed to invite reference to the Department of Personnel and Training (DoP&T) Office Memorandum (O.M.) No.22011/5/86-Estt(D) dated March 10, 1989 and O.M. of even number dated April 10, 1989 [as amended by O.M.No.22011/5/91-Estt(D) dated March 27, 1997] which contain the instructions on the Departmental Promotion Committees (DPCs) and related matters. In regard to the 'selection' mode of promotion ('selection-cum-seniority' and 'selection by merit'), the aforesaid instructions prescribe the guidelines (as briefly discussed in paragraph 2 below) for overall 'grading' to be given by the DPC, 'bench-mark' for assessment of performance and the manner in which the 'select panel' has to be arranged for promotions to various levels of post/grade.

Existing Guidelines

As per the existing (aforementioned) instructions, in promotions up to and excluding the level in the pay-scale of Rs.12,000-16,500 (excepting promotions to Group 'A' posts/services from the lower group), if the mode happens to be 'selection-cum-seniority', then the bench-mark prescribed is 'good' and officers obtaining the said bench-mark are arranged in the select panel in the order of their seniority in the lower (feeder) grade. Thus, there is no supersession among those who meet the said bench-mark. Officers getting a grading lower than the prescribed bench-mark ('good') are not empanelled for promotion.

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In the case of promotions from lower Groups to Group 'A', while the mode of promotion happens to be 'selection by merit', the bench-mark prescribed is 'good' and only those officers who obtain the said bench-mark' are promoted in the order of merit as per grading obtained. Thus, officers getting a superior grading supersede those getting lower grading. In other words, an officer graded as 'outstanding' supercedes those graded as 'very good' and an officer graded as 'very good' supersedes officers graded as 'good'. Officers obtaining the same grading are arranged in the select panel in the order of their seniority in the lower grade. Those who get a grading lower than the prescribed bench-mark ('good') are not empanelled for promotion.

2.3 In promotions to the level in the pay-scale of Rs.12,000-16,500/- and above, while the mode of promotion is 'selection by merit', the bench-mark prescribed is 'very good' and only those officers who obtain the said benchmark are promoted in the order of merit as per the grading obtained, officers getting superior grading supersede those getting lower grading as explained in paragraph 2.2 above. Officers obtaining the same grading are arranged in the select panel in the order of their seniority in the lower grade. Those who get a grading lower than the prescribed bench-mark ('very good') are not empanelled for promotion

3. Revised Guidelines

The aforementioned guidelines which permit supersession in 'selection' promotion ('selection by merit') have been reviewed by the Government and after comprehensive/extensive examination of relevant issues it has been decided that there should be no supersession in matter of 'selection' (merit) promotion at any level. In keeping with the said decision, the following revised promotion norms/ guidelines, in partial modification (to the extent relevant for the purpose of these instructions) of all existing instructions on the subject (as referred to in paragraph 1 above) are prescribed in the succeeding paragraphs for providing guidance to the Departmental Promotion Committees (DPCs).

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3.1 Mode of Promotion of the ward more war a summer

In the case of 'selection' (merit) promotion, the hitherto existing midistinction in the nomenclature ('selection by merit' and 'selection-cumseniority') is dispensed with and the mode of promotion in all such cases is rechristened as, 'selection' only. The element of selectivity (higher or lower) is hall be determined with reference to the relevant bench-mark ("Very Good" or "Good") prescribed for promotion.

3.2 Bench-mark' for promotion

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promotion with reference to the prescribed bench-mark and accordingly grade the officers as 'fit' or 'unfit' only. Only those who are graded 'fit' (i.e. who meet the prescribed bench-mark) by the DPC shall be included and arranged in the select panel in order to their inter-se seniority in the feeder grade. Those officers who are graded 'unfit' (in terms of the prescribed bench-mark) by the DPC shall not be included in the select panel. Thus, there shall be no supersession in promotion among those who are graded 'fit' (in terms of the prescribed bench-mark) by the DPC.

3.2.1 Although among those who meet the prescribed bench-mark, inter-se seniority of the feeder grade shall remain intact, eligibility for promotion will no doubt be subject to fulfilment of all the conditions laid down in the relevant Recruitment/Service Rules, including the conditions that one should be the holder of the relevant feeder post on regular basis and that he should have rendered the prescribed eligibility service in the feeder post.

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3.3 Promotion to the revised pay-scale (grade) of Rs.12,000-16,500 and above

- (i) The mode of promotion, as indicated in paragraph 3.1 above, shall be 'selection'.
- (ii) The bench-mark for promotion, as it is now, shall continue to be 'very good'. This will ensure element of higher selectivity in comparison to selection promotions to the grades lower than the aforesaid level where the bench-mark, as indicated in the following paragraphs, shall be 'good' only.
- (iii) The DPC shall for promotions to said pay-scale (grade) and above, grade officers as 'fit' or 'unfit' only with reference to the bench-mark of 'very good'. Only those who are graded as 'fit' shall be included in the select panel prepared by the DPC in order of their inter-se seniority in the feeder grade. Thus, as already explained in paragraph 3.2 above, there shall be no supersession in promotion among those who are found 'fit' by the DPC in terms of the aforesaid prescribed bench-mark of 'very good'
- 3.4 Promotion to grades below the revised pay-scale (grade) of Rs.12,000-16,500 (including promotions from lower Groups to Group 'A' posts/grades/services)
 - (i) The mode of promotion, as indicated in paragraph 3.1 above, shall be 'selection'.
 - (ii) The bench-mark for promotion, as it is now, shall continue to be 'good'.
 - The DPC shall for promotion to posts/grades/services in the aforesaid categories, grade officers as 'fit' or 'unfit' only with reference to the bench-mark of 'good'. Only those who are graded as 'fit' shall be included in the select panel prepared by the DPC in order of their inter-se seniority in the reeder grade. Thus, as already explained in paragraph 3.2 above, there shall be no supersession in promotion among those who are found 'fit' by the DPC in terms of the aforesaid prescribed benchmark of 'good'.

3.5 Zone of consideration

CO.M.No.

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The guidelines relating to the 'zone of consideration' in its existing form (twice the number of vacancies plus four) shall continue to have general application. However, in view of the modifications in promotion norms indicated in paragraph 3.3 above, the following stipulation [as is already applicable in the case of promotions below the revised pay-scale (grade) of Rs.12,000-16,500/- vide DoP&T O.M.no.22011/8/98-Estt(D) dated November 6, 1998] is also made in the regard to the zone of consideration for promotion to the revised pay-scale (grade) of Rs.12,000-16,500/- and above:

while the zone of consideration would remain as already prescribed, the DPC, in the aforesaid category of cases, may assess the suitability of eligible employees in the zone of consideration (in the descending order) for inclusion in the panel for promotion up to a number which is considered sufficient against the number of vacancies. With may also be required to keep in view the instructions issued vide Department of Personnel and Training Office Memorandum No. 22011/18/87-Estt(D) dated April 9, 1996 relating to norms for employees, the DPC may put a note in the minutes that "the assessment necessary as sufficient number of employees with prescribed bench-mark have become available."

- 4. Provisions of the paragraph 1 (vii) of the DoP&T O.M.No.AB-14017/2/97-Estt(RR), dated May 25, 1998 stand modified in accordance with these revised instructions. In addition to this, if the guidelines contained in this Office Memorandum come in conflict with the provisions of any other executive instructions (O.M.) issued by DoP&T on this subject, the same shall be taken to be modified to the extent provided herein.
- 5. The instructions contained in this Office Memorandum shall come into force from the date of its issue.

6. Ministries/Departments are requested to give wide circulation to these revised instructions for general guidance in the matter so that immediate steps are taken to amend the Service Rules/Recruitment Rules of various services/posts/grades so as to appropriately incorporate the mode of promotion as 'selection' (in accordance with these instructions) in place of 'selection by merit' and 'selection-cum-seniority' (as was hitherto prescribed by the aforementioned O.M. dated March 27, 1997) as the case may be. The powers to amend Service Rules/Recruitment Rules in this regard are delegated to the Ministries/Departments. DoP&T need not be consulted to carry out the required amendments.

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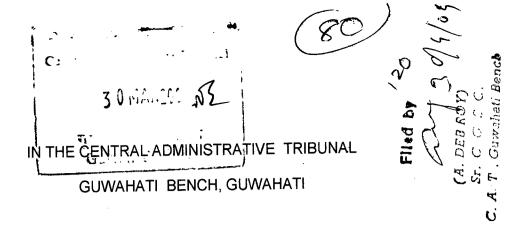
Deputy Secretary to the Government of India

To

All Ministries/Departments of the Government of India

Copy to:-

- 1. The President's Secretariat, New Delhi.
- 2. The Prime Minister's Office, New Delhi.
- 3. The Cabinet Secretariat, New Delhi.
- The Rajya Sabha Secretariat, New Delhi. 4.
- 5. The Lok Sabha Secretariat, New Delhi.
- 6. The Comptroller and Audit General of India, New Delhi.
- 7. The Union Public Service Commission, New Delhi with reference to their letter No.10/7/2001-AU(C) dated 30.10.2001 (20 copies).
- 8. The Staff Selection Commission, New Delhi.
- 9. All attached offices under the Ministry of Personnel. Public Grievances and Pensions
- Establishment Officer & Secretary ACC (16 topies)
- TAL
- 11. All Officers and Sections in the Department of Personnel and 11 110 11 1400
- Establishment (RR' Section, DoP&T (10 copies). They may also issue separate instructions in terms of the position indicated in paragraph the borien 11
- 13. Facilitation Cent re, DoP&T - 20 spare copies
- NIC (DOP&T Eranch) for placing this Office Memorandum on



O.A. No. 184/2003

SHRI GAURI SHANKAR MITTAL

APPLICANT

Vs

UNION OF INDIA & OTHERS

RESPONDENTS

REPLY ON BEHALF OF RESPONDENT No. 7 - UNION PUBLIC SERVICE COMMISSON TO THE ORIGINAL APPLICATION OF THE APPLICANT.

MOST RESPECTFULLY SHOWETH:

That before submitting reply on merits to the averments made by the Applicant in this O.A., a brief background of the case is given hereunder.

I. BRIEF BACKGROUND

2. A Departmental Promotion Committee (DPC) meeting was held on 31.7.2002 in the office of the Union Public Service Commission — in short the Commission — to consider selection of officers for promotion to the grade of Chief Engineer (Civil) in the Central Public Works Department — in short the CPWD—against 12 vacancies pertaining to the year 2002-2003. The DPC followed the revised guidelines issued by the Department of Personnel & Training vide their O.M. No. 35034/7/97-Estt. (D) dated February 8, 2002 regarding assessment of

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officers (Copy of guidelines enclosed as Annexure R-3). In this context, it is submitted that as per earlier DPC guidelines issued by the Department of Personnel & Training which remained in force till 07.02.2002, the DPCs were required to give an overall grading to the officers being assessed which was to be one among (i) Outstanding, (ii) Very Good, (iii) Good, (iv) Average and (v) Unfit. As per the said DPC guidelines, the bench mark prescribed for promotion to all posts in the pay scale of Rs. 12000-16500 and above was "Very Good" with the stipulation that the officers who are graded as "Outstanding" would rank en bloc senior to those who are graded as "Very Good" and placed in the select panel accordingly up to the number of vacancies, officers with the same grading maintaining their inter-se seniority in the feeder grade/ post. However, the above DPC guidelines which permitted supersession in 'Selection' promotion were revised by the DOP&T vide their O.M. dated 08.02.2002, as referred to above. As per the revised DPC guidelines, the DPC shall determine the merit of those being assessed for promotion with reference to the prescribed bench-mark and accordingly grade the officers as 'fit' or 'unfit' only. Only those who are graded 'fit' (i.e. who meet the prescribed bench-mark) by the DPC shall be included in the select panel in order of their inter-se seniority in the feeder grade. Those officers who are graded 'unfit' (in terms of the prescribed bench-mark) by the DPC shall not be included in the select panel. Thus there shall be no supersession in promotion among those who are graded 'fit' (in terms of the prescribed bench-mark) by the DPC. The Applicant Shri Gauri Shankar Mittal was duly considered by the DPC at SI. No. 11 of the eligibility list, as furnished by the respondent Ministry of Urban Development & Poverty Alleviation. For promotion to the grade of Chief Engineer (Civil) in CPWD which is in the pay scale of Rs. 18400-22400, the prescribed bench mark is "Very Good". On the

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basis of assessment of his ACRs for the relevant years, i.e. from 1996-97 to 2000-2001, as furnished by the respondent Ministry of Urban Development & Poverty Alleviation, the applicant was assessed by the DPC as "Unfit", as he failed to attain the prescribed bench mark, i.e., "Very Good" according to the Department of Personnel & Training's revised guidelines dated 08.02.2002. The Applicant was accordingly not recommended for promotion by the DPC, though some officers junior to him who were assessed by the DPC as "Fit" and were also covered under the available vacancies were recommended for promotion.

- 3. That in his present O.A., the Applicant has challenged his non-promotion to the grade of Chief Engineer (Civil) on the recommendations of the above DPC mainly on the alleged ground that his service career has been unblemished and also his overall grading has all along been outstanding. The applicant has also claimed that in some of his ACRs placed before the DPC, the reporting office has graded him as "above good but not very good" and he has alleged that the said grading is vague and capricious. The Applicant has further claimed that no adverse remark in his ACRs have ever been communicated to him and he should not have been declared unfit for promotion in terms of the order passed by the Hon'ble Supreme Court of India in the case of U.P. Jal Nigam & others vs. Prabhash Chandra Jain & others.
 - 4. That the above allegations made by the applicant are not correct. The DPC meeting in this case was held by the Commission strictly in accordance with the relevant rules/ instructions and on the basis of information/ documents including the ACRs of the eligible officers, as furnished by the respondent Ministry of Urban Development & Poverty Alleviation. In this context, it is

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respectfully submitted that as per DPC instructions issued by the DOP&T vide their O.M. No. 22011/5/86-Estt.(D) dated 10.4.1989, as amended from time to time, the DPC should not be guided merely by the overall grading, if any, that may be recorded in the CRs but should make its own assessment on the basis of the entries in the CRs because it has been noticed that sometimes the overall grading in a CR may be inconsistent with the grading under various parameters or attributes. These instructions were duly kept in view by the DPC.

That it is further submitted that grading an officer below the bench mark 5. in an ACR cannot be construed as adverse remarks in the ACR. Thus, such ACRs in which the officer has been graded below the bench mark are not required to be communicated to the officer, as per the relevant instructions. The mere fact that the applicant has not been communicated any adverse remarks does not ipso facto mean that he is to be assessed as "Fit" for promotion by the DPC. In this context, it is also submitted that the performance of officers may change from year to year and if the performance of an officer as reflected in his ACR for a particular year is lower than that reflected in his ACR for an earlier year, this cannot be construed as insertion of adverse remarks in the ACR and thus it is not required to be communicated to the officer, as per relevant instructions. The law laid down by Hon'ble Supreme Court of India in the case of UP Jal Nigam is distinguishable and is not applicable to the facts of the present case. The ratio in the case of UP Jal Nigam has been considered in Rajinder Kumar vs. Union of India & others, 91 (2001) Delhi Law Times 170 (DB). It has been observed in this case that the Hon'ble Supreme Court in UP Jal Nigam case had found a drastic variation from 'excellent' entry in one year to 'poor' next year and held that competent authority ought to have recorded reasons for such

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steep downgradation and communicated it to the concerned employee to improve his performance. In the present case, there is no record/ evidence to show that there has been any steep downgradation in the ACRs of the Applicant.

That in this context, it is respectfully submitted that as per the instructions 6. issued by the Government of India in the Department of Personnel & Training vide their O.M. No. 22011/5/86-Estt. (D) dated 10.04.1989, as amended from time to time and as in force at the time of the DPC meeting, the DPCs have full discretion to devise their own methods and procedure for objective assessment of the suitability of candidates who are to be considered by them subject to the broad guidelines issued by the DOP&T. As already submitted above, It is clearly laid down in these instructions that the DPC should not be guided merely by the overall grading, if any, that may be recorded in the CRs but should make its own assessment on the basis of the entries in the CRs, because it has been noticed that sometimes the overall grading in a CR may be inconsistent with the grading under various parameters or attributes. There is a catena of judicial decisions including judgements of the Hon'ble Supreme Court of India holding that it is not within the province of the Tribunal to sit in judgement over the assessment of the DPC/Selection Committee save in the rarest of rare cases where findings of the DPC/Selection Committee may be tainted with malice. In the case of Nutan Arvind vs. UOI & Another [(1996)2 SUPREME COURT CASES 488], Hon'ble Supreme Court held that - "When a high level Committee had considered the respective merits of the candidates, assessed the grading and considered their cases for promotion, this court cannot sit over the assessment made by the DPC as an appellate authority. In the case of UPSC vs. H. L. Dev & others (AIR 1988 SC 1069), the Apex Court held that - "How to categorise in the light of the

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relevant records and what norms to apply in making the assessment are exclusively the functions of the Selection Committee. The jurisdiction to make the selection is vested in the Selection Committee." In the case of Dalpat Abasaheb Solanke vs. B.S. Mahajan (AIR 1990 SC 434), the Hon'ble Supreme Court held that - "It is needless to emphasize that it is not the function of the court to hear appeals over the decisions of the Selection Committees and to scrutinize the relative merits of the candidates. Whether a candidate is fit for a particular post or not has to be decided by the duly constituted Selection Committee which has the expertise on the subject." In the case of Anil Katiyar vs. UOI & others [1997 (1) SLR 153], the Hon'ble Supreme Court held that -"Having regard to the limited scope of judicial review of the merits of a selection made for appointment to a service or a civil post, the Tribunal has rightly proceeded on the basis that it is not expected to play the role of an appellate authority or an umpire in the acts and proceedings of the DPC and that it could not sit in judgement over the selection made by the DPC unless the selection is assailed as being vitiated by malafides or on the ground of its being arbitrary. It is not the case of the appellant that the selection by the DPC was vitiated by malafides."

7. In the present case, as mentioned earlier, the DPC meeting was held by the UPSC strictly in accordance with the relevant rules/instructions and on the basis of the information/documents furnished by the Department including the ACRs of the eligible officers. The Applicant was duly considered by the DPC for promotion to the grade of Chief Engineer (Civil), but as he failed to attain the prescribed bench mark, i.e. "Very Good", he was assessed as "Unfit" and not

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recommended for promotion. There is no infirmity in the proceedings of the DPC in this matter.

8. In view of the submissions made in the preceding paras, it is respectfully submitted that in so far as the UPSC are concerned, the submissions and allegations made by the Applicant in this O.A. are not legally sustainable and are devoid of any merit whatsoever.

II. REPLY ON MERITS

Paras 1 to 3 The averments made by the Applicant in paras 1 to 3 of the O.A. need no reply from the answering respondent.

Paras 4.1 That the averments made by the Applicant in Paras 4.1 to 4.5

to 4.5 of the O.A. need no reply from the answering respondent being a matter of record. The correctness of these averments may be verified by the respondent Ministry of Urban Development and Poverty Alleviation.

Para 4.6 That the averments made in paras 4.6 and 4.8 are denied and & 4.8

disputed. The Applicant is making self contradictory statements inasmuch as in para 4.6, he has claimed that his overall grading has all along been outstanding and at the same time in para 4.7 he has himself conceded that in some of his ACRs he has been graded as "above good but not very good". Be that as it may, it is respectfully submitted that grading an officer below the bench

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mark in an ACR cannot be construed as adverse remarks in the ACR. Thus, such ACRs in which the officer has been graded below the bench mark are not required to be communicated to the officer, as per the relevant instructions. The mere fact that the applicant has not been communicated any adverse remarks does not ipso facto mean that he is to be assessed as "Fit" for promotion by the DPC. In this context, it is also submitted that the performance of officers may change from year to year and if the performance of an officer as reflected in his ACR for a particular year is lower than that reflected in his ACR for an earlier year, this cannot be construed as insertion of adverse remarks in the ACR and thus it is not required to be communicated to the officer, as per relevant instructions. The law laid down by Hon'ble Supreme Court of India in the case of UP Jal Nigam is distinguishable and is not applicable to the facts of the present case. The ratio in the case of UP Jal Nigam has been considered in Rajinder Kumar vs. Union of India & others, 91 (2001) Delhi Law Times 170 (DB). It has been observed in this case that the Hon'ble Supreme Court in UP Jal Nigam case had found a drastic variation from 'excellent' entry in one year to 'poor' next year and held that competent authority ought to have recorded reasons for such steep downgradation and communicated it to the concerned employee to improve his performance. In the present case, there is no record/ evidence to show that there has been any steep downgradation in the ACRs of the Applicant.

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Paras 4.9

Para 4.12

to 4.11

The averments made by the applicant in paras 4.9 to 4.11 primarily concern the respondent Ministry of Urban Development & Poverty Alleviation and hence necessary submissions in this regard may be made by them. In so far as the UPSC are concerned, it is respectfully reiterated that the DPC meeting in this case was held by the Commission strictly in accordance with the relevant rules/ instructions and on the basis of information/ documents, including the CRs of the eligible officer, furnished by the respondent Ministry of Urban Development & Poverty Alleviation. There is no legal infirmity in the proceedings of the DPC.

The averments made by the applicant in para 4.12 of the O.A. are

such he was not entitled to any weightage in terms of the

denied and disputed. It is respectfully submitted that the case of the applicant is not covered under the instructions cited by him. As already submitted above, the DPC in this case assessed the eligible officers on the basis of their service record with particular reference to the CRs of five preceding years, i.e. from 1996-97 to 2000-2001. As per applicant's own admission, he has been serving at North Eastern Region only since 14.5.2001 and as

instructions cited by him.

Paras 4.13 The averments made by the applicant in paras 4.13 to 4.16 are to 4.16 denied and disputed. It is respectfully reiterated that the DPC in this case was held by the Commission strictly in accordance with

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the relevant rules/ instructions and on the basis of information/ documents furnished by the respondent Ministry of Urban Development & Poverty Alleviation. There is no infirmity in the proceedings of the DPC in this matter.

IV. REPLY TO GROUNDS

That in reply to the legal grounds given by the Applicant in para 5 of O.A., it is respectfully reiterated that the DPC meeting in this case was held by the UPSC strictly in accordance with the relevant rules/ instructions and on the basis of the information/ documents furnished by the respondent Ministry of Urban Development & Poverty Alleviation. Replies to specific grounds have already been furnished in the Brief Background and reply on merits, which may be read in reply to this para as well. The case laws cited by the Applicant are distinguishable and are not applicable to the facts of the present case.

In view of the submissions made above, it is respectfully submitted that in so far as the Commission are concerned, the Applicant has not been able to make out any case for grant of any relief and he is not entitled to any relief, as claimed or otherwise. It is, therefore, most respectfully prayed that this Hon'ble Tribunal may be pleased to dismiss this Application with costs in so far as the Commission are concerned.

Respondent No.7

Union Public Service Commission

ए.पी. भीबास्तव/A.P. Srivastava बबर सचिव/Under Secretary संघ लोक सेवा आयोग Union Public Service Commission वर्ष देव्या श्रेट W Delhi-110069

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VERIFICATION

I, A. P. Srivastava, Under Secretary, Union Public Service Commission, Dholpur House, Shahjahan Road, New Delhi-110011 do hereby verify that the contents of this affidavit are true and correct to my knowledge as derived from the official records of the Union Public Service Commission. No part of the affidavit is false and no material information has been suppressed or concealed.

VERIFIED at New Delhi on this

day of

Respondent No. 7

ए, पी. श्रीवास्तव/A.P. Srivastava बर तक्वि/Under Secretary संघ लोक सेवा आयोग Union Public Service Commission वर्ष दिल्ली/ New Delhi-110069



F.No.35034/7/97-Estt(D) Government of India Ministry of Personnel, Public Grievances and Pensions Department of Personnel and Training

New Delhi - 110 001 February 8, 2002

OFFICE MEMORANDUM

Subject:-Procedure to be observed by Departmental Promotion Committees (DPCs) - No supersession in 'selection' promotion - Revised Guidelines regarding.

22011/5/86-Esit(D) dated

JOP&T O.M.No. 2011/5/86-Essli(D) dated 0.4.1989

DoP&TOM.No:

10.3.1989

OoP&T O.M.No. 22011/5/91-Estt(D) dated 27.3.1997

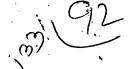
The undersigned is directed to invite reference to the Department of Personnel and Training (DoP&T) Office Memorandum (O.M.) No.22011/5/86-Estt(D) dated March 10, 1989 and O.M. of even number dated April 10, 1989 las amended by O.M.No.22011/5/91-Estt(D) dated March 27, 1997] which contain the instructions on the Departmental Promotion Committees (DPCs) and related matters. In regard to the 'selection' mode of promotion ('selection-cum-seniority' and 'selection by merit'), the aforesaid instructions prescribe the guidelines (as briefly discussed in paragraph 2 below) for overall 'grading' to be given by the DPC, 'bench-mark' for assessment of performance and the manner in which the 'select panel' has to be arranged for promotions to various levels of post/grade.

2. Existing Guidelines

 Λ s per the existing (aforementioned) instructions, in promotions up to 2.1 and excluding the level in the pay-scale of Rs.12,000-16,500 (excepting promotions to Group 'A' posts/services from the lower group), if the mode happens to be 'selection-cum-seniority', then the bench-mark prescribed is good' and officers obtaining the said bench-mark are arranged in the select panel in the order of their seniority in the lower (feeder) grade. Thus, there is no supersession among those who meet the said bench-mark. Officers getting a grading lower than the prescribed bench-mark ('good') are not empanelled for premotion,

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ए.पी. श्रीवास्तव/A.P. Srivastava ।वर सविव/Under Secretary संघ लोक सेवा आयोग union Public Sérvice Com<u>mi</u>esion न्द्र दिन्ती। अंब Delhi-110069



- 2.2 In the case of promotions from lower Groups to Group 'A', while the mode of promotion happens to be 'selection by merit', the bench-mark prescribed is 'good' and only those officers who obtain the said bench-mark are promoted in the order of merit as per grading obtained. Thus, officers getting a superior grading supersede those getting lower grading. In other words, an officer graded as 'outstanding' supercedes those graded as 'very good' and an officer graded as 'very good' supersedes officers graded as 'good'. Officers obtaining the same grading are arranged in the select panel in the order of their seniority in the lower grade. Those who get a grading lower than the prescribed bench-mark ('good') are not empanelled for promotion.
 - 2.3 In promotions to the level in the pay-scale of Rs.12,000-16,500/- and above, while the mode of promotion is 'sclection by merit', the bench-mark prescribed is 'very good' and only those officers who obtain the said benchmark are promoted in the order of merit as per the grading obtained, officers getting superior grading supersede those getting lower grading as explained in paragraph 2.2 above. Officers obtaining the same grading are arranged in the select panel in the order of their seniority in the lower grade. Those who get a grading lower than the prescribed bench-mark ('very good') are not empanelled for promotion

3. Revised Guidelines

The aforementioned guidelines which permit supersession in 'selection' promotion ('selection by merit') have been reviewed by the Government and after comprehensive/extensive examination of relevant issues it has been decided that there should be no supersession in matter of 'selection' (merit) promotion at any level. In keeping with the said decision, the following revised promotion norms/ guidelines, in partial modification (to the extent relevant for the purpose of these instructions) of all existing instructions on the subject (as referred to in paragraph') above) are prescribed in the succeeding paragraphs for providing guidance to the Departmental Promotion Committees (DPCs).

ए.पी. श्रीबास्तव A.P. Srivastava बबर सर्विव Under Secretary संघ लोक सेवा आयोग Union Public Service Commission

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3.1 Mode of Promotion

In the case of 'selection' (merit) promotion, the hitherto existing distinction in the nomenclature ('selection by merit' and 'selection-cumseniarity') is dispensed with and the mode of promotion in all such cases is rechristened as 'selection' only. The element of selectivity (higher or lower) shall be determined with reference to the relevant bench-mark ("Very Good" or "Good") prescribed for promotion.

3.2 Bench-mark for promotion

The DPC shall determine the merit of those being assessed for promotion with reference to the prescribed bench-mark and accordingly grade the officers as 'fit' or 'unfit' only. Only those who are graded 'fit' (i.e. who meet the prescribed bench-mark) by the DPC shall be included and arranged in the select panel in order to their inter-se seniority in the feeder grade. Those officers who are graded 'unfit' (in terms of the prescribed bench-mark) by the DPC shall not be included in the select panel. Thus, there shall be no supersession in promotion among those who are graded 'fit' (in terms of the prescribed bench-mark) by the DPC.

3.2.1 Although among those who meet the prescribed bench-mark, inter-se seniority of the feeder grade shall remain intact, eligibility for promotion will no doubt be subject to fulfilment of all the conditions laid down in the relevant Recruitment/Service Rules, including the conditions that one should be the holder of the relevant feeder post on regular basis and that he should have rendered the prescribed eligibility service in the feeder post.

ए.पी. जीवास्तव/A.P. Srivastava बबर निक/Under Secretary सब नोक सेवा आगोग Union Public Service Commission वर्ष दिल्ली। अट्ट Delhi-110069

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Promotion to the revised pay-scale (grade) 3,3 of Rs.12,000-16,500 and above

- (i) The mode of promotion, as indicated in paragraph 3.1 above, shall be 'selection'.
- The bench-mark for promotion, as it is now, shall continue to be (ii) 'very good'. This will ensure element of higher selectivity in comparison to selection promotions to the grades lower than the aforesaid level where the bench-mark, as indicated in the following paragraphs, shall be 'good' only.
- (iii) The DPC shall for promotions to said pay-scale (grade) and above, grade officers as 'fit' or 'unfit' only with reference to the bench-mark of 'very good'. Only those who are graded as 'fit' shall be included in the select panel prepared by the DPC in order of their inter-se seniority in the feeder grade. Thus, as already explained in paragraph 3.2 above, there shall be no supersession in promotion among those who are found 'fit' by the DPC in terms of the aforesaid prescribed bench-mark of 'very good'
- Promotion to grades below the revised pay-scale 3.4 (grade) of Rs.12,000-16,500 (including promotions from lower Groups to Group 'A' posts/grades/services)
 - (i) The mode of promotion, as indicated in paragraph 3.1 above, shall be 'selection'.
 - (ii) The bench-mark for promotion, as it is now, shall continue to be 'good'.
 - (ii)The DPC shall for promotion to posts/grades/services in the aforesaid categories, grade officers as 'fit' or 'unfit' only with reference to the bench-mark of 'good'. Only those who are graded as 'fit' shall be included in the select panel prepared by the DPC in order of their inter-se seniority in the feeder grade. Thus, as already explained in paragraph 3.2 above, there shall best supersession in promotion among those who are found by the DPC in terms of the aforesaid prescribed bench-'good'.

3.5 Zone of consideration

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The guidelines relating to the 'zone of consideration' in its existing form (twice the number of vacancies plus four) shall continue to have general application. However, in view of the modifications in promotion norms indicated in paragraph 3.3 above, the following stipulation [as is already applicable in the case of promotions below the revised pay-scale (grade) of Rs.12,000-16,500/- <u>ride</u> DoP&T O.M.no.22011/8/98-Estt(D) dated November 6, 1998] is also made in the regard to the zone of consideration for promotion to the revised pay-scale (grade) of Rs.12,000-16,500/- and above:

"While the zone of consideration would remain as already prescribed, the DPC, in the aforesaid category of cases, may assess the suitability of eligible employees in the zone of consideration (in the descending order) for inclusion in the panel for promotion up to a number which is considered sufficient against the number of vacancies. With regard to the number of employees to be included in the panel, the DPC may also be required to keep in view the instructions issued vide Department of Personnel and Training Office Memorandum No. 22011/18/87-Esti(D) dated April 9, 1996 relating to norms for preparing extended panel for promotion. In respect of the remaining employees, the DPC may put a note in the minutes that "the assessment of the remaining employees in the zone of consideration is considered not necessary as sufficient number of employees with prescribed bench-mark have become available."

4. Provisions of the paragraph 1 (vii) of the DoP&T O.M.No.AB-14017/2/97-Estt(RR) dated May 25, 1998 stand modified in accordance with these revised instructions. In addition to this, if the guidelines contained in this Office Memorandum come in conflict with the provisions of any other executive instructions (O.M.) issued by DoP&T on this subject, the same shall be taken to be modified to the extent provided herein.

and the contained in this Office Memorandum shall come into

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6. Ministries/Departments are requested to give wide circulation to these revised instructions for general guidance in the matter so that immediate steps are taken to amend the Service Rules/Recruitment Rules of various services/posts/grades so as to appropriately incorporate the mode of promotion as 'selection' (in accordance with these instructions) in place of 'selection by merit' and 'selection-cum-seniority' (as was hitherto prescribed by the aforementioned O.M. dated March 27, 1997) as the case may be. The powers to amend Service Rules/Recruitment Rules in this regard are delegated to the Ministries/Departments. DoP&T need not be consulted to carry out the required amendments.

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(ALOK SAXENA)

Deputy Secretary to the Government of India

To

All Ministries/Departments of the Government of India

Copy to:-

- 1. The President's Secretariat, New Delhi.
- 2. The Prime Minister's Office, New Delhi.
- 3. The Cabinet Secretariat, New Delhi.
- 4. The Rajya Sabha Secretariat, New Delhi.
- 5. The Lok Sabha Secretariat, New Delhi.
- 6. The Comptroller and Audit General of India, New Delhi.
- 7. The Union Public Service Commission, New Delhi with reference to their letter No.10/7/2001-AU(C) dated 30.10.2001 (20 copies).
- 3. The Staff Selection Commission, New Delhi.
- 9. All attached offices under the Ministry of Personnel, Public Grievances and Pensions
- 10. Establishment Officer & Secretary, ΔCC (10 copies) (Smt Chitra Chopra)
 - All Officers and Sections in the Department of Personnel and Training.
- 12. Establishment (RR) Section, DoP&T (10 copies). They may also issue separate instructions in terms of the position indicated in paragraph 4 above.
- 13. Facilitation Centre, DoP&T 20 spare copies
- 14. NIC (DOP&T Branch) for placing this Office Memorandum on the website of DoP&T.
- 15. Establishment (D) Section, DoP&T (500 copies)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

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PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION No. 184 of 2003

Shri Gauri Shankar Mittal ----- APPLICANT

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VERSUS

UNION OF INDIA & OTHERS ----- RESPONDENTS

AFFIDAVIT

I, Mata Prasad, aged about 64 years, working as Chairman, Union Public Service Commission, New Delhi, do hereby solemnly affirm and most humbly submit as follows:-

1. That this Hon'ble Tribunal by their order dated 13.05.2004 has directed the respondents to file clear affidavit indicating the ACRs which were considered by the DPC which met on 27.06.2003 to consider selection of officers for promotion to the post of Chief Engineer (Civil) in CPWD for filling vacancies for the year \$\cdot 03-2004\$. The respondents have also been directed to produce the working sheet tabulation prepared and examined by the DPC.

That the applicant in the present case has challenged his non-promotion to the grade of Chief Engineer (Civil), CPWD on the recommendations of the DPC which met on 31.7.2002 for filling the vacancies of the year 2002-2003. The

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applicant has not challenged the recommendations of the DPC which met later on 27.6.2003 for the vacancy year 2003-2004.

- 3. That in so far as the DPC meeting held on 31.7.2002 for the vacancy year 2002-2003 is concerned, in para 2 of the reply already filed on behalf of the Union Public Service Commission, it has been indicated that the DPC in this case assessed the eligible officers on the basis of their ACRs for the relevant period, i.e. from 1996-1997 to 2000-2001. As regards the DPC which met later on 27.06.2003 for the vacancy year 2003-2004, the DPC assessed the officers on the basis of their ACRs for the period 1997-1998 to 2001-2002.
- 4. That as regards the direction of this Hon'ble Tribunal for production of Working Sheet/ Tabulation prepared and examined by the DPC which met on 27.06.2003 for the vacancy year 2003-2004, it is respectfully submitted that I, as Chairman of the Union Public Service Commission, am in control of and in-charge of its records as well as the Assessment Sheets relating to the said DPC Meeting held on 27.06.2003. I have carefully read and considered the relevant records and have come to the conclusion in respect of them as under:-
 - I find that the file relevant to the DPC held on 27.06.2003 to consider selection of officers for promotion to the grade of Chief Engineer (Civil) in CPWD for the vacancy year 2003-2004. is file No. F.1/11(14)/2003-AP-2. This file contains the Assessment Sheet of the said DPC meeting in a sealed cover.

(i)

(ii) The sealed Assessment Sheets of DPCs are unpublished official record relating to the affairs of the State and its disclosure will cause injury to the public interest and will materially affect the freedom and candour of

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expression of opinion by officials in the determination and execution of public policy.

- 5. I do not, therefore, accord permission to anyone, under Section 123 of Indian Evidence Act, 1872, to produce the said document or to give any evidence derived therefrom, and, as per established practice of the UPSC, claim privilege under the said Act.
- 6. However, I most respectfully submit that I have no objection whatsoever to the documents in regard to which privilege has been claimed, being produced for perusal by the Hon'ble Central Administrative Tribunal only, for their legal scrutiny and satisfying themselves about the bona fides and genuineness of the facts and the privilege claimed.
- 7. I realise the solemnity and significance attached to the exercise of power under section 123 of the Indian Evidence Act, 1872 and privilege is not being claimed on the ground of expediency, or to avoid an embarrassing or inconvenient situation or because it is apprehended that the documents, if produced would defeat the case of the Union Public Service Commission.

Solemnly affirmed at New Delhi, on 25-06-2004

reacated

(MATA PRASAD)

CHAIRMAN

UNION PUBLIC SERVICE COMMISSION

DEPONENT



VERIFICATION

I, Mata Prasad, do hereby solemnly affirm and state that the contents of paragraphs 1 to 7 are true to my knowledge.

(MATA PRASAD)

UNION PUBLIC SERVICE COMMISSION

CHAIRMAN

Place: New Delhi

Date: *5~ @6~ 1004

who has signed in my presence

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shot Shri S/o Shri R/o Shri R/o Shri R/o Shri R/o Shri R/o Shri R/o Shri Mas Solemniy affirmed before me at New Delhi on Shri that the co ntents of the affidavit which has been read over and explained to him are true & correct to his knowledge.

2 5 JUN 2004